

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHORN ZONE CHENNAI.

Original Application No. 15 of 2022 (SZ).

In the matter of:

GUMMI NARENDAR REDDY

.....APPLICANT

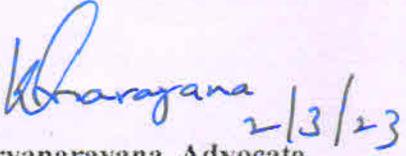
VERSES

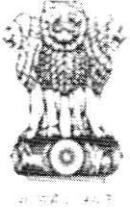
UNION OF INDIA AND OTHERS

...RESPONDENT

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Dr. Kuna Suryanarayana, Advocate  
MoEF&CC Counsel



भारत सरकार  
Government of India  
पर्यावरण वन और जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forests & Climate Change  
एकीकृत क्षेत्रीय कार्यालय/Integrated Regional Office  
Aranya Bhavan, 3rd floor, Saifabad, Hyderabad-500004, Telangana  
E-mail: [iro.hyderabad-mefcc@gov.in](mailto:iro.hyderabad-mefcc@gov.in)



By Speed Post/E-mail

File No: EP(A)/IRO-HYD/NGT(SZ)/ENV/107/2022/१६

Date: 01.03.2023

Dr Shruti Rai Bhardwaj  
Director  
Monitoring Division  
Ministry of Environment, Forest, and Climate Change  
Indira Paryavaran Bhawan, Jor Bagh  
New Delhi-110 003

**Sub:** OA No. 15 of 2022 (SZ) in the matter of Gummi Narendra Reddy vs Union of India and Ors pending before Hon'ble NGT, SZ, Chennai Bench – reg.

Dear Dr Shruti Rai Bhardwaj ji,

The undersigned is directed to refer to MoEFCC email dated 22<sup>nd</sup> February 2023 forwarding MoEFCC letter No. IA-J-11014/22/2023-IA-I dated 20<sup>th</sup> February 2023 on the above subject, seeking condition-wise compliance status of the project and the specific inputs on the issues raised in the extant court matter at the earliest.

2. In this context, the undersigned has conducted a field visit on 24<sup>th</sup> February 2023 and specific inputs with reference to Paragraph 8 and 9 of NGT Order dated 1<sup>st</sup> February 2023 of O. A. No. 15 of 2022 (SZ) b/w Gummi Narendra Reddy Vs UOI and others before Hon'ble NGT, Southern Zone, Chennai, are as below:

- i. With respect to Paragraph 8 of NGT Order, the action taken by Central Pollution Control Board as well as Telangana State Pollution Control Board closing industry on various occasions, after granting of EC by MoEFCC are at **Annexure I** comprising **Appendixes I to XIV**; and
  - ii. With respect to Paragraph 9 of NGT Order, the condition wise compliance status of the project is at **Annexure II**, comprising **Appendixes I to XVII**. The photographs of the site visit are at **Annexure III**.
3. The observations of the non-compliance/partly complied conditions and the status of court cases, if any and recommendations have been provided at the end of the monitoring report.

This issues with the approval of the Regional Officer, IRO, Hyderabad.

Yours faithfully

(Tarun Kathula)  
Director/Scientist 'F'  
Email: [tk.kathula@gov.in](mailto:tk.kathula@gov.in)  
Tel: 040-29390051

Encl: As above.

## Annexure I

**DETAILS OF CLOSURE AND REVOCATION of CLOSURE ORDERS BY CPCB  
AND TSPBC**

S.No	Order No & Date for Closure and Revocation		Compliance/Non compliance
1	<b>CPCB</b> a) <b>Closure Orders</b>	B-29016/04/06/IPC-I/258 Dt.28.03.2017 <b>(Appendix I)</b>	<b>Non-Compliance:</b> The Unit has not provided the connectivity of the online monitoring systems VOC to the CPCB as per the verification report dated March 20, 2017 generated by the IT division of the CPCB
	b) <b>Revocation of Closure Orders</b>	B-29016/04/06/IPC-I Dt.10.07.2017 <b>(Appendix II)</b>	<b>Compliance:</b> The connectivity of online data of VOC submitted by the Unit was verified by the IT division and compliance was observed on June 01, 2017 by CPCB
2	<b>TSPCB</b> a) <b>Stop Production Order</b>	NLG-54/TSPCB/U-II/TF/2017-694 Dt. 22.06.2019 <b>(Appendix III)</b>	<b>Non-Compliance:</b> Upgrade the two-stage scrubber Dry vacuum pumps are not provided odour nuisance in the surrounding area No provided sludge drying beds for ETP.
	b) <b>Closure Order</b>	NLG-54/TSPCB/U-II/TF/2017-787 Dt. 01.07.2019 <b>(Appendix IV)</b>	<b>Non-Compliance:</b> Upgrade the two-stage scrubber Dry vacuum pumps are not provided so odour nuisance in the surrounding area No provided sludge drying beds for ETP.
	c) <b>Temporary Revocation of Closure Order for a Period Three Months</b>	NLG-54/TSPCB/TF/HO/2017-1227 Dt. 26.08.2019 <b>(Appendix V)</b>	<b>Non-Compliance:</b> Loose pipers were observed inside the industry. Lot of gland leakages were observed inside the premises. Dry vacuum pumps are not provided Odour Nuisance in the surrounding area Not provided flow meters at ATFD feed, MEE Condensate, RO Feed and RO rejects.
	d) <b>Extension of Temporary Revocation of Closure Order for a Period Three Months</b>	NLG-54/TSPCB/UH-V/TF/2017-2448 Dt. 25.02.2020 <b>(Appendix VI)</b>	<b>Non-Compliance:</b> Odour was observed near ETP.
	e) <b>Extension of Temporary Revocation of Closure Order for a Period Six Months</b>	NLG-54/TSPCB/ UH-V/TF/2017 Dt. 10.10.2020 <b>(Appendix VII)</b>	<b>Non-Compliance:</b> The industry has not removed the water jet type vacuum pumps (2 no s).

Tarun Kathula

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.



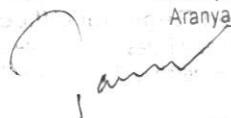
	f) Revocation of Closure Orders	NLG-54/TSPCB/ TF/HO/2017-558 Dt. 20.07.2021 (Appendix VIII)	<b>Compliance:</b> TSPCB indicated compliance of all conditions.
3	TSPCB a) Closure Orders - AIR	NLG-54/TSPCB/ TF/HO/2017-2132 Dt. 02.03.2022 (Appendix IX)	<b>Non-Compliance:</b> i. The industry has not provided dome with suction hood followed by scrubber for all High TDS effluent tank to control the odour nuisance ii. The industry is not permitted to operate thermic fluid heater of capacity 2 Lakh k.cal/hr. iii. The industry has not provided scrubber to the HCI storage tank to control air pollution. iv. Odour was observed within the industry premises. v. The industry has not provided vent condensers to solvent receivers at production block. vi. The industry has not installed sub cooler condensers system followed by activated charcoal bed to treat the vents of production block scrubber so as to arrest the VOCs.
	b) Closure Orders – WATER	NLG-54/TSPCB/ TF/HO/2017-2131 Dt. 02.03.2022 (Appendix X)	<b>Non-Compliance:</b> i. Leakages were observed from the pumps attached to the Multiple Effect Evaporators (MEE) system. ii. Industry has not provided adequate collection tank for collection of first cut rain water. iii. The industry has not provided water meters at boiler feed, cooling tower, domestic and gardening. iv. The industry has not provided separate detoxification area for cleaning of drums. v. The housekeeping of the industry has to be improved.
	c) Temporary Revocation of Closure Order for a Period Three Months of both air and water	NLG-54/TSPCB/ TF/HO/2017- AIR Dt. 26.04.2022 (Appendix XI)	Reviewed and asked industry to continue compliances for there more months.

Tarun Kathula

Director/Scientist 'F' (C)

Integrated Regional Office,

Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.



d) <b>Temporary Revocation</b> of Closure Order for a Period Three Months of both air and water	NLG-54/TSPCB/ TF/HO/2017- Water Dt. 26.04.2022 <b>(Appendix XII)</b>	Reviewed and asked industry to continue compliances for there more months.
e) <b>Extension of Temporary</b> Revocation of Closure Order for a Period Six Months- AIR	NLG-54/TSPCB/ TF/HO/2022-1375 Dt. 06.12.2022 <b>(Appendix XIM)</b>	<b>Non-Compliance:</b> 1. Cooling tower sample as HTDS – 10591 mg/ ltr and COD 710 mg/ltr as pungent odour was observed near MEE cooling tower area. 2. Housekeeping needs to improve
f) <b>Extension of Temporary Revocation</b> of Closure Order for a Period Six Months- Water	NLG-54/TSPCB/ TF/HO/2022- 1374 Dt. 06.12.2022 <b>(Appendix XIV)</b>	-do-

**Tarun Kathula**  
 Director/Scientist 'F' (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

  
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Q  
Answer

1. The first part of the question is about the definition of a function. A function is a relation between a set of inputs and a set of possible outputs, where each input is related to exactly one output.

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Appendix - 1



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
राष्ट्रीय पर्यावरण संरक्षण अधिनियम, 1986  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

SPEED POST

B-29016/04/06/IPC-I/258

March 28, 2017

To

M/s Brundhavan Laboratories Ltd.,  
Yellagiri, Choutupal,  
Nalgonda District- 508252, Telangana

Sub.: Directions under Section 5 of the Environment (Protection) Act, 1986 regarding installation of on-line effluent and emission monitoring system

WHEREAS, Pharmaceutical units are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

WHEREAS, there is need to inculcate habit of self-monitoring within the industries for complying with the prescribed standards and this can be achieved by the methods like installing online effluent and emission monitoring devices; and

WHEREAS, for strengthening the monitoring and compliance through self-regulatory mechanism, online source emission and effluent monitoring systems need to be installed and operated by the industries on 'polluter pays principle'; and

WHEREAS, a direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 05, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for installation of online effluent monitoring system w.r.t. pH, BOD, COD, TSS, Chromium (Cr), and Arsenic (As) in Pharmaceutical industries; and

WHEREAS, considering the requests/ representations received from industries/ industrial associations/ SPCBs / PCCs, an extension of time up to June 30, 2015 for installation of online monitoring systems was granted vide direction dated March 02, 2015 under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981; and

WHEREAS, a letter vide dated May 29, 2015 was issued by the Chairman CPCB to all the SPCBs/ PCCs informing that no further extension of time will be given after June 30, 2015 and withdrawal of consent to operate along with forfeiture of bank guarantee of non-complying units; and

WHEREAS, concerned SPCB/ PCC issued directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of the Air (Prevention & Control of Pollution) Act, 1981 to install the online monitoring system by June 30, 2015 and to submit bank guarantee of 100% of the cost of online emission & effluent monitoring system; and

WHEREAS, a Show Cause Notice under Section 5 of Environment (Protection) Act 1986, was issued on July 27, 2015 to the Pharmaceutical units to show cause as to why the Unit should not be closed down if, the Unit has not complied fully with the directions issued by the State Pollution Control Board (SPCB) to install online effluent monitoring system by June 30, 2015. Further it was directed to submit documentary evidence regarding status of installation and connectivity;

Tarun Kabaule  
Director, Installation of  
Integrated Regional Office  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

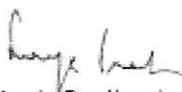
'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032  
दूरभाष/Tei : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

WHEREAS, the Unit has submitted a reply vide letter no. NIL dated 08.03.2016 wherein it was informed that the installation of online monitoring system is completed; and

WHEREAS, the Unit has not provided the connectivity of the online monitoring system to the CPCB as per the verification report dated March 20, 2017 generated by the IT division of the CPCB; and

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof; and

NOW, THEREFORE, in exercise of powers vested under Section 5 of the Environment (Protection) Act, 1986, you (M/s Brundhavan Laboratories Ltd., Telangana) are directed to close down operations of your Unit with immediate effect till the connectivity of OCEMS installed at effluent outlets (flow meter & camera for units sending effluent to CETP/zero liquid discharge units) is provided with the CPCB.

  
(S. P. Singh Parihar)  
Chairman

 30/3/17

**Tarun Kathula**  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.



Appendix - II



B-29016/04/06/IPC-I/

To

M/s. Brundavan Laboratories Ltd.,  
Yellagiri, Choutuppal,  
Nalgonda-508252, Telangana

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT OF INDIA  
SPEED POST

July 10, 2017

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986 regarding installation of on-line effluent and emission monitoring system

WHEREAS, the Pharmaceutical industries are identified as one of the 17 categories of highly polluting industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, there is need to inculcate habit of self monitoring within the industries for complying with the prescribed standards and this can be achieved by the methods like installing online effluent and emission monitoring devices; and

WHEREAS, for strengthening the monitoring and compliance through self regulatory mechanism, online source emission and effluent monitoring systems need to be installed and operated by the industries on 'polluter pays principle'; and

WHEREAS, direction under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 was issued on February 05, 2014 to all the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) for installation of online effluent monitoring system w.r.t. flow, pH, BOD, COD, TSS, Chromium (Cr), and Arsenic (As) parameters in Pharmaceutical industries;

WHEREAS, it was clarified that flow meter & web camera may be installed in case of Units with Zero liquid discharge (ZLD) by March 31, 2015 vide guidelines uploaded on website of CPCB dated November 7, 2014; and

WHEREAS, considering the requests/ representations received from industries/ industrial associations/ SPCBs / PCCs, an extension of time upto June 30, 2015 for installation of online monitoring systems was granted vide direction dated March 02, 2015 under section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981; and

WHEREAS, a letter dated May 29, 2015 was issued by the Chairman CPCB to all the SPCBs/ PCCs informing that no further extension of time will be given after June 30, 2015 and withdrawal of consent to operate along with forfeiture of bank guarantee of non-complying Units will be the only option; and

WHEREAS, concerned SPCB/ PCC have issued directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of the Air (Prevention & Control of Pollution) Act, 1981 to install the online monitoring system by June 30, 2015 and to submit bank guarantee of 100% of the cost of online emission & effluent monitoring system; and

WHEREAS, a show cause notice under section 5 of Environment (Protection) Act 1986 was issued to the Unit vide letter no. B-29016/04/06/IPC-I/7067 dated July 27, 2015 for installation of Online Monitoring device along with connectivity for submission of online 24x7 monitoring data to SPCBs/PCCs and CPCB; and

WHEREAS, M/s. Brundavan Laboratories Ltd., Telangana (herein after referred to as the Unit) informed vide letter dated March 08, 2016 that the installation of online monitoring system is completed; and

Tarun Kathula

Director/Scientist F (C)

Integrated Regional Office,

Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Page 1 of 2

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M/s. Brundavan Laboratories Ltd., Telangana

WHEREAS, a closure direction under section 5 of Environment (Protection) Act 1986 was issued to the Unit vide letter no. B-29016/04/06/IPC-I/258 dated March 28, 2017 on the basis of non connectivity of the online monitoring system to the CPCB, as per the verification report dated March 20, 2017 of IT division of the CPCB; and

WHEREAS, the Unit through email dated May 29, 2017 submitted the online connectivity status to CPCB and requested to revoke the closure direction; and

WHEREAS, the connectivity of online data submitted by the Unit was verified by the IT division and compliance was observed on June 01, 2017 by CPCB; and

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, in exercise of powers vested to Chairman CPCB under Section 5 of the Environment (Protection) Act, 1986, and in view of compliance with relevant direction under reference, the direction issued under the Section 5 of the Environment (Protection) Act, 1986 to the Unit (M/s. Brundavan Laboratories Ltd., Telangana) vide letter dated March 28, 2017 is hereby revoked with a condition that "Before commencement of operations, the Unit shall obtain valid consent to operate under the Water & Air Act(s) from Telangana State Pollution Control Board". In case of non-compliance by the Unit action as deemed fit under the provisions of Environment (P) Act, 1986 shall be taken.

11/07/2017  
(S. P. Singh Parihar)  
Chairman

Copy to:

1. The Chairman  
Telangana State Pollution Control Board  
Paryavaran Bhawan, A-3, Industrial Estate  
Sanathnagar, Hyderabad- 500018

:A copy of self certificate submitted by the Unit is attached for verification.

2. The Chairman  
Southern Power Distribution  
Company of Telangana Limited  
Corporate Office: # 6-1-50,  
Mint Compound, Hyderabad-500063

:With request to restore electricity supply of the Unit.

2. The Advisor (CP Division)  
Ministry of Environment, Forests and Climate Change  
Prithvi Wing, 2nd Floor, Room No. 216, Indira  
Paryavaran Bhawan Aliganj, JorBagh Road,  
New Delhi - 110003

3. The Regional Director,  
Central Pollution Control Board  
1st & 2nd Floors, Nisarga Bhavan, A-Block,  
Thimmaiah Main Road, 7th D Cross, Shivanagar,  
Opp. Pushpanjali Theatre, Bangalore -560 010

5. The In-Charge, CPCB

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

(A.B. Akolkar)  
Member Secretary



## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. NLG-54/TSPCB/U-II/TF/2017 - 694**

**Dt:22. 06.2019**

**Sub :** TSPCB- M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Complaint received from Sri. Damodar Reddy, NGO, Anthammagudem (V), Pochampally (M), Yadadri Bhuvanagiri regarding odour nuisance in the surrounding area -Non compliance of Board directions - **STOP PRODUCTION ORDERS** - Issued - Reg.

**Ref :**

1. Order No.NLG-54/TSPCB/U-II-TF/2015-2189, Dt: 30.12.2015.
2. Order No. NLG-54/TSPCB/U-II/TF/2015-2612, Dt:16.02.2016.
3. CPCB issued Closure notice vide dt. 28.03.2017.
4. Revocation issued by CPCB on 10.07.2017.
5. TF Directions Order No. NLG-54/TSPCB/U-II/2017-1982, dt.06.10.2017.
6. CFO Order No. TSPCB/RCP/NLG/CFO & HWM/HO/2018 - 854, dt.26.05.2018
7. Inspection of the industry under computerized allocation of inspection on 29.09.2018.
8. Complaint received from Sri. Damodar Reddy, NGO, Anthammagudem (V), Pochampally (M), Yadadri Bhuvanagiri regarding odour nuisance in the surrounding area.
9. Inspection of the industry by the Board officials on 07.02.2019.
10. Hearing held on 15.06.2019.

\*\*\*\*\*

1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued closure orders to your industry on 30.12.2015 for contamination of ground water in the surrounding area due to effluent discharges by the industry.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued revocation of closure orders to the industry with certain directions to comply.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the CPCB issued Closure Notice to your industry on for not providing online pollution monitoring systems and subsequently, the CPCB issued Revocation, vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Board reviewed the industry during the Task force committee meeting held on 03.10.2017 in connection with inspection of the industry by the Joint Inspection team and as per the recommendation of the committee, the Board issued certain directions to the industry to comply with on 06.10.2017.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued CFO (phase-I expansion) to the industry vide order dt: 26.05.2018 and valid upto 31.12.2019.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry was inspected by the Board Officials under computerized allocation of inspection on 29.09.2018 and made the following observations:

1. The industry was in operation at the time of inspection.
2. The Board issued CFO & HWA to the Industry on 26.05.2018 with a validity upto 31.12.2019.

3. The industry has provided ZLD system consisting Stripper, MEE, ATFD, Biological-ETP & RO plant. The RO permeate is reused for cooling tower makeup and RO reject is sent to MEE. The industry has provided 2 stage scrubber for control of process emissions.

Tarun Kabula  
Director/Scientist (C)  
Integrated Regional Office  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

*Tarun*

4. The industry has provided ZLD system consisting of Stripper, MEE, ATFD & Biological ETP followed by RO system. The HTDS effluents are treated in MEE system and the MEE & ATFD condensate is sent to Biological ETP for treatment. The treated effluents are processed through RO plant. RO permeate is reused for utilities and the RO rejects are sent to MEE.
  5. During the inspection, it was observed that the industry is not operating Biological ETP and Biological treatment does not have proper systems of LTDS collection tank, neutralisation tank, primary aeration, Secondary aeration, clarifier, treated effluent collection tank, etc (i.e, Proper Biological ETP systems are not provided).
  6. The industry directly sending the boiler blow down and other LTDS effluents into a tank.
  7. All the tanks of HTDS collection, neutralization, holding etc were observed full upto the brim level. The industry has not provided proper MEE concentrate collection tank & existing tank was not in use.
  8. The industry has provided digital flow meter with totalizer for HTDS effluent generation and RO Permeate and connected to TSPCB server.
  9. The industry has not installed digital flow meter with totalizer for LTDS effluent generation and not connected to TSPCB server.
  10. The industry is not operating stripper during inspection and the industry representative informed that the industry is not operating stripper due to technical problem. The MEE & ATFD was in operation.
  11. During inspection 1 TPH & 5TPH boiler was not in operation.
  12. The Industry has provided 2 stage Scrubber along with online pH meter to control process emissions for one of the two production Block and the same was not in operation during the inspection and localised smell was observed in the area.
  13. The industry recovering solvents from spent solvents generated through simple distillation in production block for reuse.
  14. The representative informed that they are doing consented production within the consented capacity. They also informed that they are under utilising the production capacity i.e, 25 to 50%.
  15. They are disposing the MEE salts and spent solvents to GEPIL & Ramky. The Organic residue is disposed to cement industries & GEIPL.
  16. As per the information submitted by the industry, they have generated an average 7.3 KLD of effluent and disposed - 7.2KLD through MEE for the last one year i.e. from July 2017 to August 2018.
  17. The industry has not replaced the water jet type vacuum pumps with dry vacuum pumps to minimize odour as per the directions of the Board.
  18. The industry has to develop thick green belt all along the boundary of the industry premises as per the directions of the Board.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials received the complaint from Sri. Damodar Reddy, NGO, Anthammagudem (V), Pochampally (M), Yadadri Bhuvanagiri regarding odour nuisance in the surrounding area.
9. **WHEREAS**, vide reference 9<sup>th</sup> cited, the industry was inspected by the Board officials on 07.02.2019 and Sri Sai Krishna, representative of the industry was accompanied and during inspection the industry was in operation and made the following observations:

**• Compliance of the industry on Task Force directions: vide orders dated 06.10.2017.**

Sl. No	Direction	Status
1	The industry shall comply with all the directions issued in Revocation of closure order dated:16.02.2016 and CPO & HWA conditions scrupulously.	--
2	The industry shall regularly operate the MEE system in for treatment and reuse of effluents.	During inspection MEE system was not in operation. Representative of the industry informed that they have cleaned the MEE evaporators on the same day.

*(Signature)*

3	The industry shall provide adequate shed over the MEE plant to avoid contamination of rain water with effluents spillages. The industry shall also provide dome covers to the open effluents storage tanks to avoid odour problem.	The industry has provided the shed over MEE, But not provided dome covers to the open effluents storage tanks to avoid odour problem. During inspection odour was observed near MEE system.
4	The industry shall upgrade the two stage scrubbers and operate regularly for control of odour problem to the surroundings since chemical odour nuisance was observed by the committee during the inspection from the industry.	Not complied. The industry has not upgraded the two stage scrubbers and PH meter value observed during inspection is -3.5.
5	The industry shall replace the water jet type vacuum pumps with dry vacuum pumps to minimize odour.	Not complied.
6	The industry shall immediately shift the drums stored containing chemicals, solvents & residues in open area to a closed shed provided with an elevated platform, dyke wall and leachate collection pit so as to avoid ground water and surface water contamination.	Complied
7	The industry shall develop greenbelt in vacant land.	Developed greenery in vacant places.
8	The industry shall ensure the VOC value shall not be more than 0.5 PPM in the plant premises.	The industry is having portable VOC analyzer.
9	The industry shall install ATFD & BioETP by November, 2017.	Complied. The industry has provided stripper, MEE, ATFD, Biological treatment system & RO plant. The RO permeate is reused for cooling tower makeup and RO rejects sent to MEE.
10	The industry shall execute a Bank Guarantee of Rs.4.0 Lakhs in favour of Member Secretary, TSPCB, Hyderabad with a validity period of 1 year, within a week	The industry has submitted BG of Rs.4 Lakhs vide BG No.472BGPDI72990001, Dt.11.02.2018 was expired on 11.02.2019.

**• Compliance of the industry on CFO schedule - B conditions for CFO renewal: CFO Order dt.26.05.2018.**

S. No.	Condition	Compliance																																	
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity in KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Process</td> <td>15.4</td> </tr> <tr> <td>2</td> <td>Washings (reactor, containers, floor, etc)</td> <td>2</td> </tr> <tr> <td>3</td> <td>Boiler feed makeup (20% makeup)</td> <td>16</td> </tr> <tr> <td>4</td> <td>Cooling tower make up</td> <td>3</td> </tr> <tr> <td>5</td> <td>DM regeneration</td> <td>1</td> </tr> <tr> <td>6</td> <td>Scrubber</td> <td>1</td> </tr> <tr> <td>7</td> <td>Q.C and R&amp;D</td> <td>0.9</td> </tr> <tr> <td>8</td> <td>Domestic</td> <td>4</td> </tr> <tr> <td>9</td> <td>Gardening</td> <td>10</td> </tr> <tr> <td colspan="2" style="text-align: right;">Total:</td> <td>59.2 KLD</td> </tr> </tbody> </table>	S. No	Purpose	Quantity in KLD	1	Process	15.4	2	Washings (reactor, containers, floor, etc)	2	3	Boiler feed makeup (20% makeup)	16	4	Cooling tower make up	3	5	DM regeneration	1	6	Scrubber	1	7	Q.C and R&D	0.9	8	Domestic	4	9	Gardening	10	Total:		59.2 KLD	As per the records of the industry, the water consumption during last 1 year period of February' 2018 to January'2019, the water consumption is 17.032 KLD (avg.) - as against consented 59.2 KLD, effluents generation is 8.86 KLD (avg) against the consented - 28.5 KLD.
S. No	Purpose	Quantity in KLD																																	
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Total:		59.2 KLD																																	
2	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115 mg/km<sup>3</sup></td> </tr> <tr> <td>3</td> <td>HCl Acid vapor &amp; Mist</td> <td>35 mg/km<sup>3</sup></td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards	1 & 2	SPM	115 mg/km <sup>3</sup>	3	HCl Acid vapor & Mist	35 mg/km <sup>3</sup>	--																								
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**Tarun Kathula**  
 Director/Scientist 'F' (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.



3	The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	The industry is having DG sets of capacity 250 KVA, 125 KVA.
4	The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m <sup>3</sup> ; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/ m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , NH <sub>3</sub> - 400 µg/m <sup>3</sup> outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009  Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).	--
5	The industry shall manufacture only the consented products.	As per the production records maintained by the industry for the last 1 year period of February' 2018 to January'2019, the industry has manufactured 11 Consented products with a production of 130.82 Kg/day (avg) as against consented 733.31 Kg/day.
6	The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.	
7	The industry shall segregate the HTDS & LTDS effluents.	Complied. Segregating the effluents into HTDS & LTDS streams. The industry has provided the 26 KL, 20 KL, 10 KL tanks for storage of HTDS effluents and 10 KL above ground level tanks for LTDS effluents.
B	The industry shall regularly operate the existing Effluent treatment system i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, Biological ETP, RO plant for treatment of HTDS & LTDS effluents.	During inspection MEE system was not in operation. Representative of the industry informed that they have cleaned the MEE evaporators on the same day. The industry is not maintaining the free board of 1 feet in the aeration tanks and lot of foams were observed during inspection there by causing foams escaping in to the atmosphere causing odour nuisance in the surroundings.
9	The industry can send HTDS effluents to GETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of High TDS treatment system and shall maintain records.	--

10	The industry can send LTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of RO system and shall maintain records.	--
11	The industry should not discharge any effluents on land within or outside the plant premises.	During inspection no discharges were observed.
12	The industry shall operate water meters for recording category-wise water consumption viz. Process, Boiler feed, Cooling tower makeup, Domestic etc.	Provided at process, Boiler feed.
13	The industry shall operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper/ MEE feed; MEE condensate; steam flow to Stripper, MEE & ATFD; Inlet & outlet of Biological ETP; RO feed; RO Permeate & RO reject.	Provided at HTDS effluent collection line, LTDS effluent collection line, MEE feed, RO permeate. Meter provided at MEE feed is not working during inspection. Not provided flow meters at MEE condensate, ATFD feed, RO feed, RO rejects.
14	The industry shall operate online VOC analyzers for monitoring of VOCs.	Not provided online VOCs analyzer. The industry is having portable VOC analyzer.
15	The industry shall operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance, maintain the records and furnish the data to EE, RO, Nalgonda.	The industry has provided 2 stage scrubber with online pH meter for process emissions control. During inspection scrubber was in operation.
16	The industry shall operate online pH meters for the Multi-stage scrubbers and maintain the log books.	
17	The industry shall provide separate energy meter for the pollution control systems and maintain the records.	Provided for ZLD system.
18	The industry shall store all the chemical containing drums and residue drums in closed shed.	The industry has provided shed with dyke wall for storage of chemical drums.
19	The industry shall use vent condensers for all the bulk storage tanks, storing highly volatile solvents, wherever required. The industry shall provide & operate Nitrogen blanketing system, wherever required, with required pressure for the Solvents / Chemical/Product etc. storage tanks to avoid vapours escaping into the atmosphere to avoid odour nuisance in the surroundings.	Complied.
20	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters and totalisers to HTDS & LTDS, with connection of the same to the website of CPCB & TSPCB.	Provided IP camera at HTDS, LTDS effluent collection line, RO permeate along with digital flow meters and at entrance gate and same were connected to TSPCB website.
21	The industry shall provide Solvent Recovery Plant within the plant premises in case of utilization of Multiple Solvents/ for recovery of Mixed Solvents / Spent Solvents, which cannot be distilled by Simple Distillation. Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent/Mixed Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / TSDf, Dundigal, Medchal Dist. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.	The industry is recovering and reusing the spent solvents by using simple distillation.
22	The industry shall replace water jet type vacuum pumps with dry vacuum pumps to minimize odour, as per the directions of the Board.	Not complied.
23	The industry shall earmark separate area for detoxification of containers & container liners.	Complied.

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

*1 am*

24	The industry shall comply with the directions issued by the Task Force from time to time.	Reported above.
25	The industry shall comply with the stipulations and conditions prescribed in the EC & CFE Order.	--
26	The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.	Developed greenery in vacant places.
27	The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.	--
28	The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.	Complied.
29	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel industry within a period of two months.	Complied
30	The industry shall pay the balance CFO fees, if any, at RO, Nalgonda as per the provisions of G.O.Ms.No. 7, Dt: 08.02.2018 issued by EFS&T (For. III) Dept, with a copy marked to Head Office.	Complied.
31	The industry should maintain records of effluent generation and disposal, solid waste generation & disposal, condensate water treated and treated water reused.	Complied.
32	The industry should maintain good house keeping within the plant premises.	Not complied. The industry has not provided the sludge drying beds, during inspection drying of ETP sludge was observed on open platform.
33	The industry should not cause any odour nuisance to the surrounding environment.	During inspection odour was observed near MEE system.
34	The applicant should submit Environment statement in Form V before 30th September of every year as per Rule No.14 of E (P) Rules, 1986 & amendments.	Complied.
35	The conditions stipulated in this order are without prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

10. **WHEREAS**, vide reference 10<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 15.06.2019. The representative of the industry and complainants attended the meeting.

The Committee noted that, the Board received complaint from Sri. Damodar Reddy, NGO, Anthammagudem (V), Pochampally (M), Yadadri Bhuvanagiri regarding odour nuisance in the surrounding area.

The Committee also noted that, the industry is not having proper systems of LTDS collection tank, neutralisation tank, primary aeration, Secondary aeration, clarifier, treated effluent collection tank, etc (i.e. Proper Biological ETP systems are not provided), not provided proper MEE concentrate collection tank & existing tank was not in use, not installed digital flow meter with totalizer for LTDS effluent generation and not connected to TSPCB server, not operating stripper, not replaced the water jet type vacuum pumps, not developed green belt along with the boundary of the industry premises.

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Director/Scientist, E (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change,  
Aranya Bhavan, Hyderabad, Telangana-500 004

The Committee noted that, the MEE system was not in operation, the industry has provided the shed over MEE, But not provided dome covers to the effluents storage tanks to avoid odour problem, odour was observed near MEE system, not upgraded the two stage scrubbers and PH meter value observed during inspection is -3.5, not maintaining the free board of 1 feet in the aeration tanks and lot of foams were observed during inspection thereby causing foams escaping in to the atmosphere



causing odour nuisance in the surroundings, not provided online VOCs analyzer, not provided the sludge drying beds, during inspection drying of ETP sludge was observed on open platform, 20 tons of organic residue, 25 tons of inorganic salts were observed and stagnated effluents was observed on cement concrete floor, not upgraded the 2 stage Scrubber. The committee noted that the industry has failed to comply with the directions issued by the Board.

The complainants informed that, they are facing severe smell nuisance and unable to breath due to release of gases from the industry operations in the area during the day. The Borewell were polluted and they are purchasing water from outside for cattle feeding. They also alleged that, the industry is discharging the effluent outside the premises and causing water pollution in the area. They further informed that inspite of repeated reviews of the Industries operating in the area, industries are causing pollution and effecting the public health & environment and requested to take stringent action against the Industries.

The industry representative informed that the industry is not operating stripper due to technical problem. The MEE & ATFD was in operation and informed that they will rectify the non compliances observed by the Board Officials during inspection and requested not to take any stringent action against the industry.

After detailed discussion, the Committee recommended to issue Stop Production Activities and certain directions to the Industry comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue Stop Production Orders and following directions to the industry comply with:

1. The industry shall Stop all the Production Activities immediately and shall restart only after obtaining prior permission from the Board.
2. The industry shall regularly operate the MEE system for treatment and reuse of effluents.
3. The industry shall provide adequate shed over the MEE plant to avoid contamination of rain water with effluents spillages. The industry shall also provide hoods with extraction system to effluents storage tanks to avoid odour problem and the same shall be connected to Scrubber followed by Activated carbon filters.
4. The industry shall upgrade the two stage scrubbers and operate regularly for control of odour problem to the surroundings areas.
5. The industry shall replace the water jet type vacuum pumps with dry vacuum pumps to minimize odour
6. The industry shall regularly operate the existing Effluent treatment system i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, Biological ETP, RO plant for treatment of HTDS & LTDS effluents.
7. The industry shall remove the septic tank provided out side the industry and the domestic effluents shall be treated in Biological ETP along with LTDS effluents
8. The industry shall operate online VOC analyzers for monitoring of VOCs.
9. The industry shall take measures for control of spillages/ leakages/ overflows/ stagnation of effluent to avoid water pollution in the area and to avoid contamination of rainwater.
10. The industry shall take all measures to control / avoid odour nuisances observed near MEE system.
11. The industry shall maintain free board of 1 feet in the aeration tanks to avoid spillages / overflow of effluents.
12. The industry shall maintain good housekeeping within the plant premises.
13. The industry shall comply with the conditions stipulated in the CFO&HWA order.
14. The industry shall renew the Bank Guarantee of Rs.4.0 Lakh submitted to the Board and shall extend its the validity from time to time till further orders of the Board.

Tarun Kathuria  
Director, Scientist E (C)  
Integrated Regional Office,  
the Board  
Ministry of Environment, Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.



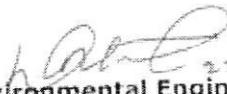
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
13. The above mentioned directives shall be implemented by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice

Sd/-  
MEMBER SECRETARY

To

M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhuvnagiri District.

// T.C.F.B.O //

  
22/6/2019  
Senior Environmental Engineer (CAL)  
(Unit-II)

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004





# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

Appendix - IV

**BY REGD. POST WITH ACK. DUE**

**Order No. NLG-54/TSPCB/U-II/TF/2017-287**

**Dt:01.07.2019**

**Sub :** TSPCB- M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Operating the industry against the Stop Productions orders issued by the Board- **Closure Orders - Issued** - Reg.

**Ref :**

1. Order No.NLG-54/TSPCB/U-II-TF/2015-2189, Dt: 30.12.2015.
2. Order No. NLG-54/TSPCB/U-II/TF/2015-2612, Dt:16.02.2016.
3. CPCB issued Closure notice vide dt. 28.03.2017.
4. Revocation issued by CPCB on 10.07.2017.
5. TF Directions Order No. NLG-54/TSPCB/U-II/2017-1982, dt.06.10.2017.
6. CFO Order No. TSPCB/RCP/NLG/CFO & HWM/HO/2018 - 854, dt.26.05.2018
7. Complaint received from Sri. Damodar Reddy, NGO, Anthammagudem (V), Pochampally (M), Yadadri Bhuvanagiri regarding odour nuisance in the surrounding area.
8. Order No. NLG-54/TSPCB/U-II/2017-694, dt.22.06.2019.
9. RO, Nalgonda mail dt.27.06.2019.

\*\*\*\*\*

1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued closure orders to your industry on 30.12.2015 for contamination of ground water in the surrounding area due to effluent discharges by the industry.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued revocation of closure orders to the industry with certain directions to comply.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the CPCB issued Closure Notice to your industry on for not providing online pollution monitoring systems and subsequently, the CPCB issued Revocation, vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Board reviewed the industry during the Task force committee meeting held on 03.10.2017 in connection with inspection of the industry by the Joint Inspection team and as per the recommendation of the committee, the Board issued certain directions to the industry to comply with on 06.10.2017.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued CFO (phase-I expansion) to the industry vide order dt: 26.05.2018 and valid upto 31.12.2019.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board Officials received the complaint from Sri. Damodar Reddy, NGO, Anthammagudem (V), Pochampally (M), Yadadri Bhuvanagiri regarding odour nuisance in the surrounding area.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board issued Stop Production order to the industry on 22.06.2019 for receiving complaint from Sri. Damodar Reddy, NGO, Anthammagudem (V), Pochampally (M), Yadadri Bhuvanagiri regarding odour nuisance in the surrounding area and non compliance of the Board directions.
9. **WHEREAS**, vide reference 9<sup>th</sup> cited, the RO, Nalgonda vide mail dt.27.06.2019 submitted the following:

The task force committee meeting held on 15.06.2019 reviewed M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhuvanagiri District & along with other industries. After detailed discussions the Board issued stop production orders to the above said industry vide orders dt :22.06.2019. Subsequently office served the stop production orders to the industry on 24.06.2019.

Again Telephonic complaint received from Sri. Damodar Reddy, NGO and from villagers of Anthammagudem, Pochampally (M), Yadadri Bhuvanagiri district against the

industries on 26.06.2019 stating that M/s. Brundavan Laboratories (P) Ltd is operating the industry against stop production orders.

In this regard, the Board officials inspected the industry on 27.06.2019. During the inspection, boiler, some of the reactors are in operation in the above said industry.

10. After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the industry against the stop production orders issued to the industry by the Board & not complying with the Board directions thus causing pollution in the area. In view of likelihood of further grave injury to the environment, public health if the industry continues to operate, the Board decided to dispense with opportunity of hearing and issue closure orders to the industry. Under the Powers vested with the T.S. Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the **Board hereby issues closure orders to your industry** in the interest of protecting public health and environment. You are also hereby directed to stop all industrial activities with immediate effect from the date of this order.
11. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) and Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
12. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhuvnagiri District.**

**// T.C.F.B.O //**

**Senior Environmental Engineer (FAC)  
(UH-II)**

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004



Appendix - V



## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. NLG-54/TSPCB/TF/HO/2017 - 1227**

**Dt: 26.08.2019**

<b>Sub :</b>	<b>TSPCB- M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Industry's representation for revocation of closure order - <u>Temporary Revocation of Closure Order for a Period Three Months - Orders Issued</u>- Reg.</b>
<b>Ref :</b>	<ol style="list-style-type: none"><li>1. Order No. NLG-54/TSPCB/U-II-TF/2015-2189, Dt: 30.12.2015.</li><li>2. Order No. NLG-54/TSPCB/U-II/TF/2015-2612, Dt: 16.02.2016</li><li>3. CPCB issued Closure notice vide dt. 28.03.2017.</li><li>4. Revocation Issued by CPCB on 10.07.2017.</li><li>5. TF Directions Order No. NLG-54/TSPCB/U-II/2017-1982, dt.06.10.2017.</li><li>6. CFO Order No. TSPCB/RCP/NLG/CFO &amp; HWM/HO/2018 - 854, dt.26.05.2018</li><li>7. Rolling Task Force team Constitution order dt.31.05.2019.</li><li>8. Stop Production Order No. NLG-54/TSPCB/UH-II/TF/2017-694, dt.22.06.2019.</li><li>9. Closure Order No. NLG- NLG-54/TSPCB/UH-II/TF/2017-787, dt. 01.07.2019.</li><li>10. Industry filed WP No. 1412B of 2019 vide dt.08.07.2019 in the Hon'ble High Court for the State of Telangana, Hyderabad.</li><li>11. Inspection of the industry by the Rolling Task Force team - II officials of TSPCB on 20<sup>th</sup>, 21<sup>st</sup>, 22<sup>nd</sup> &amp; 25<sup>th</sup>, June, 2019.</li><li>12. Industry's representation for revocation of Closure Order dt.04.07.2019</li><li>13. Hon'ble High Court order dt.12.07.2018.</li><li>14. Inspection of the industry by the Board officials on 01.08.2019.</li><li>15. Hearing held on 17.08.2019.</li></ol>

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1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued Closure Orders to your Industry on 30.12.2015 for contamination of ground water in the surrounding area due to effluent discharges by the industry.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Revocation of Closure Orders on 16.02.2016 to the industry with certain directions to comply.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the CPCB issued Closure Notice to your industry on for not providing online pollution monitoring systems and subsequently, the CPCB issued Revocation, vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Board reviewed the industry during the Task force committee meeting held on 03.10.2017 in connection with inspection of the industry by the Joint Inspection team and as per the recommendation of the committee, the Board issued certain directions to the industry to comply with on 06.10.2017.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board Issued CFO (phase-I expansion) to the industry vide order dt. 26.05.2018 and valid upto 31.12.2019.

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7. **WHEREAS**, vide reference 7th cited, the Board constituted Rolling Task Force Inspection team to inspect the industries in and around Na-gonda immediately on 31.05.2019 due to receiving repeated complaints on in and around industries located at Chouluppal & Pochampally areas etc.,
8. **WHEREAS**, the industry was reviewed before the Task Force Committee on 15.06.2019 in connection with complaint received from Sri. Damodar Reddy, NGO and written complaint from villagers of Anthammagudem, Pochampally (M), Yadadri Bhuvanagiri district regarding odour nuisance in the surrounding area. As per the recommendation of the Task Force Committee, the Board vide reference 8th cited, issued Stop Production Orders to your industry on 22.06.2019.
9. **WHEREAS**, vide reference 9th cited, the Board Issued Closure Orders to the Industry for operating the industry against Stop Production Orders Issued to the industry by the Board.
10. **WHEREAS**, vide reference 10th cited, the industry has filed WP No. 14128 of 2019 vide dt.08.07.2019 in the Hon'ble High Court for the State of Telangana, Hyderabad against the Board Stop Production Orders dt.22.06.2019 & closure orders dated 01.07.2019.
11. **WHEREAS**, vide reference 11th cited, the industry was inspected by the Rolling Task Force Team-1) officials of TSPCB on 20th, 21st, 22nd & 25th of June, 2019 and submitted the following observations:
- Compliance of the industry on CFO schedule - B conditions for CFO renewal, dt.26.05.2018:

Sd. No.	Condition	Compliance																								
1.	<p>The effluent discharged should comply with the tolerance limits mentioned below</p> <table border="1"> <thead> <tr> <th>Outlet</th> <th>Parameters</th> <th>Limiting standards (mg/l except pH)</th> </tr> </thead> <tbody> <tr> <td>2</td> <td>pH</td> <td>5.5-9.0</td> </tr> <tr> <td></td> <td>Total Suspended Solids</td> <td>200</td> </tr> <tr> <td></td> <td>Total Dissolved Solids</td> <td>2100</td> </tr> <tr> <td></td> <td>BCO<sub>5</sub> at 27°C</td> <td>100</td> </tr> <tr> <td></td> <td>Oil &amp; Grease</td> <td>10</td> </tr> </tbody> </table>	Outlet	Parameters	Limiting standards (mg/l except pH)	2	pH	5.5-9.0		Total Suspended Solids	200		Total Dissolved Solids	2100		BCO <sub>5</sub> at 27°C	100		Oil & Grease	10	---						
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2.	<p>The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities mentioned below.</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Process &amp; Washings</td> <td>17.4</td> </tr> <tr> <td>2</td> <td>Boiler feed &amp; Cooling tower make up</td> <td>25.0 KLD</td> </tr> <tr> <td>3</td> <td>DM regeneration</td> <td>1.0 KLD</td> </tr> <tr> <td>4</td> <td>Scrubber</td> <td>1.0 KLD</td> </tr> <tr> <td></td> <td>Domestic and R&amp;D</td> <td>4.8 KLD</td> </tr> <tr> <td></td> <td>Gardenino</td> <td>10.0 KLD</td> </tr> <tr> <td></td> <td></td> <td>59.2 KLD</td> </tr> </tbody> </table>	S.No.	Purpose	Quantity	1	Process & Washings	17.4	2	Boiler feed & Cooling tower make up	25.0 KLD	3	DM regeneration	1.0 KLD	4	Scrubber	1.0 KLD		Domestic and R&D	4.8 KLD		Gardenino	10.0 KLD			59.2 KLD	As per the records for the last 3 months i.e., March 2019 to May 2019 the water consumption is 27.8 KLD (avg) as against consented capacity of 59.2 KLD
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3.	<p>The industry shall file the water cess returns in Form-1 as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry should remit water cess as per the assessment orders as and when issued by Board.</p>	---																								
4.	<p>The emissions should not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1"> <thead> <tr> <th>Chimney No</th> <th>Parameters</th> <th>Standards in (mg/Nm<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1, 2</td> <td>SO<sub>2</sub></td> <td>100</td> </tr> <tr> <td>3</td> <td>HCl And Vapour &amp; Mist</td> <td>30</td> </tr> </tbody> </table>	Chimney No	Parameters	Standards in (mg/Nm <sup>3</sup> )	1, 2	SO <sub>2</sub>	100	3	HCl And Vapour & Mist	30	---															
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5.	The industry should comply with the ambient air quality standards of PM <sub>10</sub> (Particulate Matter Size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter Size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> outside the factory premises at the periphery of the industry. Standard for other parameters as mentioned in the National ambient air quality Standard CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).	--
6.	The Industry manufactured only the consented products	The industry has manufactured un consented products such as (1) 4-(2,3-Epoxy propoxy)(H carbazole, (2) 4-Hydroxy carbazole, (3) Lanchloro
7.	The industry shall not increase the capacity beyond the permitted capacity as mentioned in this order, without obtaining prior CFE & CFO of the Board.	As per ER - 1 records for the period from March 2019 to May 2019, the industry has manufactured 11 products in which 3 products are un-consented Consented products with a production of 122.2 Kgs/day (avg) as against consented capacity of 733.31 Kg/day.
8.	The industry shall segregate the HTDS & LTDS effluents.	The industry is segregating LTDS & HTDS effluents.
9.	The industry shall regularly operate the existing pollution control system i.e., Stripper, Multiple Effective Evaporator (MEE), Centrifuge, RO plant etc.	Complied
10.	The industry shall upgrade the existing Double Effect Evaporator (DEE) with Multiple Effective Evaporator (MEE), with at least 3 calendar in a lime bound manner as committed by the industry.	Complied
11.	The industry shall provide stripper, MEE, RO & ATFD in closed shed to avoid contamination of rain water runoff.	The industry has provided shed but lot of gland leakages were observed joining the storm water drain.
12.	The industry can send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of RO system and shall maintain records.	The industry is evaporating HTDS effluents in MEE.
13.	The industry can send LTDS effluents to CETP for a period of Maximum 15 Days in a calendar year i.e., during maintenance / breakdown of RO system and shall maintain records	The industry is sending LTDS to Biological ETP and followed by RO plant.
14.	The industry shall provide storm water drains & effluent drains separately and effluent drains shall be laid above the ground with proper lining	Provided storm water drains but they are mixing the effluents near MEE and spreading on the ground.
15.	The industry shall not discharge any effluents on land	During inspection, lot of Seepages & gland leakages were observed discharged on the ground within the industry premises.

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16.	The industry shall provide adequate storage facilities above the ground with proper lining for storage of effluents before its treatment.	The industry storing effluents in above the ground level tanks.
17.	The industry shall remove the unused hose pipes and HDPE pipes within the premises and the industry shall explore to run all pipeline over an elevated trench.	Not complied. Lot of loose hose pipes were observed inside the industry. The industry is sending HTDS effluent with loose hose pipe through gravity to stripper.
18.	The industry shall install and operate water meters for recording category wise water consumption.	Meters are provided for 1) process & 2) DM Plant.
19.	The industry shall install and operate digital flow meters for inlets of LTDS & HTDS effluents; MEE feed; MEE condensate, Steam Flow to Stripper and MEE, LTDS outlet; RO Feed, RO Permeate, RO Reject etc.,	The industry has installed digital flow meter at 1) LTDS, 2) HTDS 3) MEE Feed & 4) MEE condensate. The industry has provided mechanical water meter to RO permeate.
20.	The industry shall operate VOC analyzers for monitoring of VOC's	The industry is having hand held portable VOC analyzer
21.	The industry shall install and operate Multi stage scrubbers in the plant for control of process emissions, so as to avoid odour nuisance	The industry has provided 2 stage scrubber with online pH meter for process emission control. But scrubber media is not maintained properly.
22.	The industry shall provide online pH meters for the Multi stage scrubbers	The industry has provided Online pH meter but not connected to PCB Server.
23.	The industry shall provide separate energy meter for the pollution control systems and maintain the records of the same	Separate energy meter provided for the MEE system only not provided for Boiler.
24.	The industry shall store the all process drums and residues drums in closed shed	The industry has provided shed with dyke wall for storage of chemical drums. However, the industry is also storing some of the drums in open area.
25.	The industry shall provide adequate storage facilities above the ground with proper lining for storage of hazardous waste before its final disposal	The industry is storing the HW in a separate shed but without proper flooring and leachate collection system. Lot of leachate chemicals are flowing on the ground.
26.	The industry shall provide vent condensers for all the bulk storage tanks, storing highly volatile solvents	Not provided vent condensers to the solvent tanks.
27.	The industry shall immediately install & operate IP cameras with PAN, TILT Zoom, 5x or above focal length, with night vision capability	One IP camera provided for LTDS, HTDS & MEE Feed. But the camera is at distance of 6 Mtrs.
28.	The industry shall comply with the directions issued by the Task Force from time to time	Compliance is mentioned below.
29.	The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram Program of the state government.	The industry has greenery in 0.5 acre.
30.	The industry should maintain the records of effluent generation and disposal, solid waste generation & disposal and condensate waste re-used.	Complied.

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31.	The industry should construct elevated lined platform with dyke wall and leachate collection sump for storage of solvent drums, raw material drums, waste drums etc., in no case, the drums should be stored on naked ground.	The industry has provided shed with dyke wall for storage of chemical drums. However, the industry is also storing some of the drums in open area.
32.	The industry should not discharge any wastewater outside the factory premises and maintain zero discharge effluents.	During inspection, lot of Seepages & gland leakages were observed discharged on the ground within the industry premises.
33.	The industry should comply with all the conditions stipulated in the CFE order dated 07.03.2014.	---
34.	The industry should maintain good housekeeping within the plant premises.	Complied
35.	The industry should not cause any odour nuisance to the surrounding environment.	During inspection, Characteristic chemical Odour is observed near MEE area, as the industry is collecting the effluent in open tanks.
36.	The applicant should submit Environmental Statement in Form V before 30 <sup>th</sup> September of every year as per Rule No. 14 of E (P) Rules, 1986 & amendments.	Submitted.
37.	The conditions stipulated in this order are without prejudice to rights and contentions of this Board in any Hon'ble court of Law.	---

- Status compliance of directions issued in revocation of closure order dt.06.10.2017.

S.N	Direction	Status
1.	The industry shall comply with all the directions issued in Revocation of closure order dated:16.02.2016 and CFO & HWA conditions scrupulously	The compliance status submitted above.
2.	The industry shall regularly operate the MEE system for treatment and reuse of effluents.	As per the records, the industry is operating MEE regularly.
3.	The industry shall provide adequate shed over the MEE plant to avoid contamination of rain water with effluents spillages. The industry shall also provide dome covers to the open effluents storage tanks to avoid odour problem	The industry has provided shed for MEE plant. However, lot of gland leakages were observed flowing on the ground.
4.	The industry shall upgrade the two stage scrubbers and operate regularly for control of odour problem to the surroundings since chemical odour nuisance was observed by the committee during the inspection from the industry.	The industry has provided two stage scrubber for process emission with online pH meter but the same is not connected to PCB server. The industry is not maintaining scrubber media properly.
5.	The industry shall replace the water jet type vacuum pumps with dry vacuum pumps to minimize odour	Not complied. Lot of gland leakages were observed inside the premises.
6.	The industry shall immediately shift the drums stored containing chemicals, solvents & residues in open area to a closed shed provided with an elevated platform, dyke wall and leachate collection pit so as to avoid ground water and surface water contamination.	The industry has provided shed with dyke wall for storage of chemical drums. However, the industry is also storing some of the drums in open area.

  
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7.	The industry shall develop greenbelt in vacant land	The industry has greenery in 0.5 acre.
8.	The industry shall ensure the VOC value shall not be more than 0.5 PPM in the plant premises	The industry has provided Hand held VOC analyser. During the inspection sever odour nuisance was observed. The VOC levels recorded as 2.2 PPM as against 0.5 PPM.
9.	The industry shall install ATFD & BioETP by November, 2017	The industry has provided Bio-ETP and ATFD. However lot of loose hose pipe connection provided for ETP. During the inspection ETP & Effluent storage tanks are overflowing.
10.	The industry shall execute a Bank Guarantee of Rs.4.0 Lakhs in favour of Member Secretary, TSPCB, Hyderabad with a validity period of 1 year, within a week.	The Industry has submitted BG of Rs. 4 Lakhs with a validity upto Nov'2020.

12. **WHEREAS**, during the inspection waste water samples were collected from LTDS inlet, MEE Feed, Mee Condensate, Aeration tank and cooling tower and The Analysis results of the sample collected from MEE Feed, Mee Condensate, Aeration tank and cooling tower are as follows:

Parameters	Unit	Results				
		LTDS Inlet	MEE Feed	MEE Condensate	Aeration tank	Cooling tower
		<b>6447</b>	<b>6448</b>	<b>6449</b>	<b>6450</b>	<b>6451</b>
pH at 25°C	-	8.11	3.91 <sup>*1</sup>	8.61	7.69	7.97
TSS	mg/L	284	3,789	670	238	8
TDS	mg/L	11,149	1,42,645	16,734	8,164	840
COD	mg/L	1,574	18,258 <sup>*3</sup>	18,416 <sup>*4</sup>	567	31 <sup>*2</sup>

\*1 The industry treated the effluents without proper neutralisation.  
\*2 The results of COD in cooling tower indicates that the industry is resorting of mixing effluents, which may cause odour nuisances in the area.  
\*3 the COD results in MRR feed & MEE condensate indicate that the industry treatment system is not functioning properly.

13. **WHEREAS**, vide reference 12<sup>th</sup> cited, the Industry submitted representation to the Board on 04.07.2019 requesting to issue for revocation of Closure Orders.
14. **WHEREAS**, vide reference 13<sup>th</sup> cited, the issue cameup for hearing before Hon'ble High Court on 12.07.2018 and disposed the case with the following order :

*"..... In view of above facts and circumstances, in order to enable to petitioner to comply with the conditions in para 11 of the proceedings dated 22.06.2019, the impugned order dated 01.07.2019 is requires to be suspended and accordingly, suspended. Meanwhile, the respondent Board can inspect the petitioner's premises and if it is found that the petitioner's industry complied with the conditions mentioned in para 11 of the proceedings dated 22.06.2019, the respondent Board may after being satisfied with the compliance of the conditions, lift the closure order dated 01.07.2019.*

Post after two weeks."

15. **WHEREAS**, vide reference 14<sup>th</sup> cited, the Board Officials again inspected the industry on 16.07.2019 and 01.08.2019 in connection with industry's request for revocation of closure orders. The latest compliance report submitted by the industry, inspected on 01.08.2019 is as below

- Sh Vishwanatham, Manager EHS of the industry was present and accompanied during inspection.

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- Status of compliance on the conditions stipulated in the Stop production Orders, dt. 22.06.2019 are as follows:

Sl. No	Direction	Status
1	The industry shall Stop all the Production Activities immediately and shall restart only after obtaining prior permission from the Board.	The industry was not in operation.
2	The industry shall regularly operate the MEE system for treatment and reuse of effluents.	The industry was not in operation.
3	The industry shall provide adequate shed over the MEE plant to avoid contamination of rain water with effluents spillages. The industry shall also provide hoods with extraction system to effluents storage tanks to avoid odour problem and the same shall be connected to Scrubber followed by Activated carbon filters.	The industry has provided the shed over MEE plant, But the Filter press was not covered under the shed. The industry has provided the hoods with extraction system to effluents neutralization tank & settling tank and same was connected to single stage scrubber followed by Activated carbon filters to avoid odour problem.
4	The Industry shall upgrade the two stage scrubbers and operate regularly for control of odour problem to the surroundings areas.	The industry has not upgraded the two stage scrubber. The industry has provided 2 stage scrubbers (1 Nos) provided with PH meter at production blocks to control odour problem.
5	The Industry shall replace the water jet type vacuum pumps with dry vacuum pumps to minimize odour	Not complied.
6	The industry shall regularly operate the existing Effluent treatment system i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, Biological ETP, RO plant for treatment of HTDS & LTDS effluents.	The industry was not in operation.
7	The Industry shall remove the septic tank provided outside the industry and the domestic effluents shall be treated in Biological ETP along with LTDS effluents	The industry has filled the septic tanks with stone and soil and also removed the pipe line connections. The industry has provided the syntax tank near the toilets within the industry premises and provided pipe line from syntax tank to Biological ETP aeration tanks.
8	The industry shall operate online VOC analyzers for monitoring of VOCs.	The Industry has installed online VOC analyzer near security gate.
9	The industry shall take measures for control of spillages/ leakages/ overflows/ stagnation of effluent to avoid water pollution in the area and to avoid contamination of rainwater.	The industry has provided storm water drains near ware house area, But not provided storm water drains at production blocks to avoid contamination of rainwater.
10	The Industry shall take all measures to control / avoid odour nuisances observed near MEE system.	The industry was not in operation.
11	The industry shall maintain free board of 1 feet in the aeration tanks to avoid spillages / overflow of effluents.	Complied.
12	The industry shall maintain good housekeeping within the plant premises.	Satisfactory
13	The industry shall comply with the conditions stipulated in the CFO&HWA order.	Reported below.

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14	The industry shall renew the Bank Guarantee of Rs.4.0 Lakh submitted to the Board and shall extend its the validity from time to time till further orders of the Board	The industry has submitted BG of Rs.4 Lakhs vide BG No.472BGPDI72990001, Dt.14.02.2019 extended up to 11.02.2020.
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**• Compliance of the industry on Task Force directions: vide orders dated 06.10.2017.**

Sl. No	Direction	Status
1	The industry shall comply with all the directions issued in Revocation of closure order dated:16.02.2016 and CFO & HWA conditions scrupulously.	--
2	The industry shall regularly operate the MEE system for treatment and reuse of effluents.	The industry was not in operation.
3	The industry shall provide adequate shed over the MEE plant to avoid contamination of rain water with effluents spillages. The industry shall also provide dome covers to the open effluents storage tanks to avoid odour problem.	The industry has provided the shed over MEE plant, But the Filter press was not covered under the shed.The industry has provided the hoods with extraction system to effluents neutralization tank & settling tank and same was connected to single stage scrubber followed by Activated carbon filters to avoid odour problem.
4	The industry shall upgrade the two stage scrubbers and operate regularly for control of odour problem to the surroundings since chemical odour nuisance was observed by the committee during the inspection from the industry.	The industry has not upgraded the two stage scrubber. The industry has provided 2 stage scrubbers (1 Nos) provided with PH meter at production blocks to control odour problem.
5	The industry shall replace the water jet type vacuum pumps with dry vacuum pumps to minimize odour	Not complied.
6	The industry shall immediately shift the drums stored containing chemicals, solvents & residues in open area to a closed shed provided with an elevated platform, dyke wall and leachate collection pit so as to avoid ground water and surface water contamination.	The industry has stored the drums under sheds provided with dyke walls.
7	The industry shall develop greenbelt in vacant land.	Developed greenery along compound walls and in vacant places to some extent.
8	The industry shall ensure the VOC value shall not be more than 0.5 PPM in the plant premises.	The industry has installed online VOC analyzer near security gate.
9	The industry shall install ATFD & BioETP by November, 2017.	Complied. The industry has provided stripper, MEE, ATFD, Biological treatment system & RO plant.
10	The industry shall execute a Bank Guarantee of Rs.4.0 Lakhs in favour of Member Secretary, TSPCB, Hyderabad with a validity period of 1 year, within a week	The industry has submitted BG of Rs.4 Lakhs vide BG No.472BGPDI72990001, Dt.14.02.2019 extended up to 11.02.2020.

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- Compliance of the industry on CFO schedule - B conditions for CFO renewal: dt.26.05.2018.

S. No.	Condition	Compliance																																	
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3	<p>The industry shall comply with emission limits for DG sets of capacity up to 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	The industry is having DG sets of capacity 250 KVA, 125 KVA.																																	
4	<p>The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, NH<sub>3</sub> - 400 µg/m<sup>3</sup> outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	--																																	
5	The industry shall manufacture only the consented products.	As per the production records maintained by the industry for the last 1 year period of July' 2018 to June'2019, the industry has manufactured 11 Consented products with a production of 141.9 Kg/day (avg) as against consented 733.31 Kg/day.																																	
6	The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.																																		

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7	The industry shall segregate the HTDS & LTDS effluents.	Complied. Segregating the effluents into HTDS & LTDS streams. The industry has provided the 1x7 KL below ground level collection tank and above ground level tanks of capacity 1x26 KL, 1x20 KL, 1x10 KL for storage of HTDS effluents and 1x10 KL for storage of LTDS effluents.
8	The industry shall regularly operate the existing Effluent treatment system i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, Biological ETP, RO plant for treatment of HTDS & LTDS effluents.	The industry was not in operation.
9	The industry can send HTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of High TDS treatment system and shall maintain records.	--
10	The industry can send LTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of RO system and shall maintain records.	--
11	The industry should not discharge any effluents on land within or outside the plant premises.	During inspection no discharges were observed.
12	The industry shall operate water meters for recording category-wise water consumption viz. Process, Boiler feed, Cooling tower makeup, Domestic etc.	Provided mechanical flow meters at process, Boiler feed.
13	The industry shall operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper/ MEE feed; MEE condensate; steam flow to Stripper, MEE & ATFD; inlet & outlet of Biological ETP; RO feed; RO Permeate & RO reject.	Provided at HTDS, LTDS effluent collection line, MEE feed, RO permeate. Not provided flow meters at MEE condensate, ATFD feed, RO feed, RO rejects.
14	The industry shall operate online VOC analyzers for monitoring of VOCs.	The industry has installed online VOC analyzer near security gate.
15	The industry shall operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance, maintain the records and furnish the data to EE, RO, Naigonda.	The industry has provided 2 stage scrubbers (1 Nos) provided with PH meter at production blocks to control odour problem.
16	The industry shall operate online pH meters for the Multi-stage scrubbers and maintain the log books.	
17	The industry shall provide separate energy meter for the pollution control systems and maintain the records.	Provided for ZLD system.
18	The industry shall store all the chemical containing drums and residue drums in closed shed.	The industry has stored the drums under sheds provided with dyke walls.
19	The industry shall use vent condensers for all the bulk storage tanks, storing highly volatile solvents, wherever required. The industry shall provide & operate Nitrogen blanketing system, wherever required, with required pressure for the Solvents / Chemical/Product etc. storage tanks to avoid vapours escaping into the atmosphere to avoid odour nuisance in the surroundings.	Complied.

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20	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters and totalisers to HTDS & LTDS, with connection of the same to the website of CPCB & TSPCB.	Provided IP camera at HTDS, LTDS effluent collection line and at RO permeate along with digital flow meters and connected the same to TSPCB website.
21	The industry shall provide Solvent Recovery Plant within the plant premises in case of utilization of Multiple Solvents/ for recovery of Mixed Solvents / Spent Solvents, which cannot be distilled by Simple Distillation. Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent/Mixed Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / TSDI, Dundigal, Medchal Dist. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.	The industry is recovering the spent solvents by simple distillation and reusing it.
22	The industry shall replace water jet type vacuum pumps with dry vacuum pumps to minimize odour, as per the directions of the Board.	Not complied. The industry has not replaced the water jet type vacuum pumps with dry vacuum pumps to minimize odour.
23	The industry shall earmark separate area for detoxification of containers & container liners.	Complied.
24	The industry shall comply with the directions issued by the Task Force from time to time.	Reported above.
25	The industry shall comply with the stipulations and conditions prescribed in the EC & CFE Order.	--
26	The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.	Developed greenery along compound walls and in vacant places to some extent.
27	The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.	--
28	The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.	Complied.
29	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel industry within a period of two months.	Complied.
30	The industry shall pay the balance CFO fees, if any, at RO, Nalgonda as per the provisions of G.O.Ms.No. 7, Dt: 08.02.2018 issued by EFS&T (For. III) Dept, with a copy marked to Head Office.	--
31	The industry should maintain records of effluent generation and disposal, solid waste generation & disposal, condensate water treated and treated water reused.	Complied.
32	The industry should maintain good housekeeping within the plant premises.	Satisfactory
33	The industry should not cause any odour nuisance to the surrounding environment.	The industry was not in operation.

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34	The applicant should submit Environment statement in Form V before 30th September of every year as per Rule No.14 of E (P) Rules, 1986 & amendments.	Complied.
35	The conditions stipulated in this order are without prejudice to rights and conceptions of this Board in any Hon'ble court of Law.	--

16. **WHEREAS**, vide reference 15<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 15.08.2019. The industry representative has attended the meeting.

The Committee noted that, the Board issued Closure Orders to the Industry for operating the industry against Stop Production Orders and non compliance of the direction issued to the industry by the Board.

The Committee noted that, due to receiving repeated complaints, in and around Choutuppal, Nalgonda, Dohthigudem area etc., the Board constituted the Rolling Task Force Teams vide order dt. 31.05.2019 with the officers of TSPCB for inspection of the Industry and its surrounding areas to verify the non compliance. Subsequently, the RO inspected the Industry on 16.07.2019 & 01.08.2019 and submitted the detailed report.

The Committee noted that, the industry has provided the shed over MEE plant, but the Filter press was not covered under the shed, not replaced the water jet type vacuum pumps, not provided storm water drains at production blocks to avoid contamination of rainwater, not upgraded the two stage scrubber and not provided flow meters at MEE condensate, ATFD feed, RO feed, RO rejects.

The Committee further noted that, the District Collector submitted a report recommending for compensation to be collected from the Industries located in Dohthigudem area. It was informed to the Committee that, the Board proposed to review the issue before the ensuing Task Force Committee meeting for finalization of the compensation amount to be paid by the individual Industries on polluter pays principle.

The industry representative informed that, they have replaced water jet type vacuum pumps with dry vacuum pumps, upgraded the scrubbers to double stage, provided first cut off rain water collection tank of capacity 5 KL and carried out concreting of the area with separate storm water drains and requested for revocation of closure order.

After detailed discussion, the Committee recommended to issue Temporary Revocation of Closure Order to the industry for a period of Three Months with certain directions to comply with:

17. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue Temporary Revocation of Closure Order to your industry for a period of Three Months with the following directions to comply with:

1. The industry shall not operate without CFO&IWA of the Board.
2. The industry shall comply with CFO&HWA conditions scrupulously.
3. The Industry shall provide the shed over Filter press.
4. The industry shall regularly operate ZLD system to treat the effluents. The treated effluents shall be recycled back to the process / utilities.
5. The industry shall continuously operate multi stage scrubbers in the plant to control the process emission so as to avoid odour nuisance in the surrounding area.
6. The industry shall provide adequate capacity of first runoff of rainwater & seepage collection tank with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre).

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7. The Industry shall concrete the entire area and provide separate storm water drains to avoid contamination of rain water.
8. The industry shall provide flow meters at MEE condensate, ATFD Feed, RO Feed, RO Rejects.
9. The Industry shall not cause any spillages / discharges of chemicals/ effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on naked ground.
10. The Industry shall extend the validity of Bank Guarantee submitted to the Board from time to time before expiry, till further orders of the Board.
18. **WHEREAS**, the TSSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.
19. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of pollution) Amendment act, 1987.
20. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To

M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhuvanagiri District.

// T.C.F.B.O //

  
Senior Environmental Engineer (AEC)

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.





**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. NLG-54/TSPCB/UH-V/TF/2017 - 2488**

**Dt: 25.02.2020**

**Sub :** TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

- Ref :**
1. Order No.NLG-54/TSPCB/U-II-TF/2015-2189, dt.30.12.2015.
  2. Order No. NLG-54/TSPCB/U-II/TF/2015-2612, dt.16.02.2016.
  3. CPCB issued Closure notice vide dt.28.03.2017.
  4. Revocation issued by CPCB on 10.07.2017.
  5. Directions Order No.NLG-54/TSPCB/U-II/2017-1982, dt.06.10.2017.
  6. CFO Order No. TSPCB/RCP/NLG/CFO & HWM/HO/2018-854, dt.26.05.2018
  7. Rolling Task Force team Constitution order dt.31.05.2019.
  8. Stop Production Order No.NLG-54/TSPCB/UH-II/TF/2017-694, dt.22.06.2019.
  9. Closure Order No.NLG-54/TSPCB/UH-II/TF/2017-787, dt.01.07.2019.
  10. Industry filed WP No. 14128 of 2019 vide dt.08.07.2019 in the Hon'ble High Court for the State of Telangana, Hyderabad.
  11. Hon'ble High Court order dt.12.07.2018.
  12. Temporary Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017-1227, dt.26.08.2019 for a period Three Months.
  13. Additional Directions Order No. No.NLG-54/TSPCB/UH-V/TF/HO/2017-1659, dt.11.10.2019 in connection with payment of Crop damage compensation.
  14. Industry's representation dt.20.11.2019 for permanent revocation of closure orders.
  15. Inspected by the Board officials on 27.11.2019.
  16. Whats App complaint along with video showing coloured water pumping from bore well received on 01.01.2020.
  17. The RO, Nalgonda officials inspected the Borewell and its surroundings on 02.01.2020 and submitted preliminary report on 03.01.2020.
  18. Complaint dt.23.01.2020 against on M/s. Hazelo Lab Pvt. Ltd., & M/s. Brundavan Laboratories (P) Ltd., received from B. Kistaiah & Villagers of Anthamgudem, Pochampally (M) regarding odor nuisance.
  19. Hearing held on 07.02.2020.

\*\*\*\*\*

1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued Closure Orders to your industry on 30.12.2015 for contamination of ground water in the surrounding area due to effluent discharges by the industry.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Revocation of Closure Orders on 16.02.2016 to the industry with certain directions to comply.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the CPCB issued Closure Notice to your industry on for not providing online pollution monitoring systems and subsequently, the CPCB issued Revocation, vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Board reviewed the industry during the Task force committee meeting held on 03.10.2017 in connection with inspection of the industry by the Joint Inspection team and as per the recommendation of the

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committee, the Board issued certain directions to the industry to comply with on 06.10.2017.

6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued CFO (phase-I expansion) to the Industry vide order dt: 26.05.2018 and valid upto 31.12.2019.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board constituted Rolling Task Force inspection team to inspect the industries in and around Nalgonda Immediately on 31.05.2019 due to receiving repeated complaints on In and around industries located at Choutuppal & Pochampally areas etc.,
8. **WHEREAS**, the industry was reviewed before the Task Force Committee on 15.06.2019 in connection with complaint received from Sri. Damodar Reddy, NGO and written complaint from villagers of Anthammagudem, Pochampally (M), Yadadri Bhuvanagiri district regarding odour nuisance in the surrounding area. As per the recommendation of the Task Force Committee, the Board vide reference 8<sup>th</sup> cited, issued Stop Production Orders to your industry on 22.06.2019.
9. **WHEREAS**, vide reference 9<sup>th</sup> cited, the Board issued Closure Orders to the industry for operating the Industry against Stop Production Orders issued to the industry by the Board.
10. **WHEREAS**, vide reference 10<sup>th</sup> cited, the Industry has filed WP No. 14128 of 2019 vide dt.08.07.2019 in the Hon'ble High Court for the State of Telangana, Hyderabad against the Board Stop Production Orders dt.22.06.2019 & closure orders dated 01.07.2019.
11. **WHEREAS**, vide reference 11<sup>th</sup> cited, the issue came up for hearing before Hon'ble High Court on 12.07.2018 and disposed the case with the following order :

"----- In view of above facts and circumstances, in order to enable to petitioner to comply with the conditions in para 11 of the proceedings dated 22.06.2019, the impugned order dated 01.07.2019 is requires to be suspended and accordingly, suspended. Meanwhile, the respondent Board can inspect the petitioner's premises and if it is found that the petitioner's industry complied with the conditions mentioned in para 11 of the proceedings dated 22.06.2019, the respondent Board may after being satisfied with the compliance of the conditions, lift the closure order dated 01.07.2019.

Post after two weeks."

12. **WHEREAS**, vide reference 12<sup>th</sup> cited, the Board issued Temporary Revocation of Closure order for a period of three months in connection with Inspection by Rolling Task Force Team-II and industry's representation dt.04.07.2019 for revocation of closure order.
13. **WHEREAS**, vide reference 13<sup>th</sup> cited, the Board again reviewed in the Task Force Committee meeting held on 23.09.2019 and issued Additional Directions to your Industry to pay Crop Damage Compensation of Rs.47,333/- for the affected farmers through District Collector.
14. **WHEREAS**, vide reference 14<sup>th</sup> cited, the Industry submitted representation to the Board on 20.11.2019 requesting to issue for Permanent Revocation of closure orders.
15. **WHEREAS**, vide reference 15<sup>th</sup> cited, the Board Officials inspected the industry on 27.11.2019 and Sri Ramaiah, MD of the industry was present and accompanied during inspection:

- The status of compliance on the conditions stipulated in the revocation of closure orders dt.26.08.2019 are as follows:

Sl. No.	Direction	Status
1	The industry shall not operate without CFO&HWA of the Board.	The industry has obtained CFO (phase-I expansion) from the Board vide order dt: 26.05.2018 and valid up to 31.12.2019.
2	The industry shall comply with CFO&HWA conditions scrupulously.	Reported below.
3	The industry shall provide the shed over Filter press.	Complied.
4	The industry shall regularly operate ZLD system to treat the effluents. The treated effluents shall	During inspection MEE plant and Biological ETP are in operation.

*(Signature)*  
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	be recycled back to the process / utilities.	The industry has provided ZLD system consisting of collection cum neutralization tank, settling tank, filter press, settling tank2, Stripper, MEE (40 KLD), ATFD & Biological ETP: aeration tank-1 (60 KL), aeration tank-2 (60 KL) followed by RO system. The HTDS effluents are treated in MEE system and the MEE & ATFD condensate is sent to Biological ETP for treatment. The treated effluents are processed through RO plant. RO permeate is reused for utilities and the RO rejects are sent to MEE.
5	The industry shall continuously operate multi stage scrubbers in the plant to control the process emission so as to avoid odour nuisance in the surrounding area	The industry has provided 2 stage scrubber (1 No) provided with digital PH meter at production blocks to control the process emission so as to avoid odour problem. During inspection scrubber was in operation.
6	The industry shall provide adequate capacity of first runoff of rainwater & seepage collection tank with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre).	The industry has provided first runoff of rainwater collection tank of capacity - 25 KL with proper bypass arrangement.
7	The industry shall concrete the entire area and provide separate storm water drains to avoid contamination of rain water.	The industry has provided storm water drains partially.
8	The industry shall provide flow meters at MEE condensate, ATFD Feed, RO Feed, RO Rejects.	The industry has provided mechanical flow meters at MEE condensate and RO Feed only.
9	The industry shall not cause any spillages / discharges of chemicals/ effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on naked ground.	During inspection no spillages/discharges were observed. The industry has stored the drums containing chemicals in the sheds with dyke walls.
10	The Industry shall extend the validity of Bank Guarantee submitted to the Board from time to time before expiry, till further orders of the Board.	The industry has submitted BG of Rs.4 Lakhs vide BG No.472BGPDI72990001, Dt.14.02.2019 extended up to 11.02.2020.

- The status of compliance of the industry on additional directions: vide orders dated 11.10.2019.

Sl. No	Direction	Status
1	The industry shall pay the Crop Damage Compensation of Rs.47,333/- to the affected farmers in the form of DD in favour of District Collector & Magistrate, Yadadri Bhuvanagiri District.	Complied.
2	The industry shall comply with the directions issued by the Board vide Temporary Revocation of Closure order dated 26.08.2019.	Reported above.


  
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- The compliance of the industry on CFO schedule - B conditions for CFO renewal order dt.26.05.2018:

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1	Process	15.4																																	
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3	Boiler feed makeup (20% makeup)	16																																	
4	Cooling tower make up	9																																	
5	DM regeneration	1																																	
6	Scrubber	1																																	
7	Q.C and R&D	0.8																																	
8	Domestic	4																																	
9	Gardening	10																																	
Total:		59.2 KLD																																	
2	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115 mg/Nm<sup>3</sup></td> </tr> <tr> <td>3</td> <td>HCl Acid vapor &amp; Mist</td> <td>35 mg/Nm<sup>3</sup></td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards	1 & 2	SPM	115 mg/Nm <sup>3</sup>	3	HCl Acid vapor & Mist	35 mg/Nm <sup>3</sup>	--																								
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1 & 2	SPM	115 mg/Nm <sup>3</sup>																																	
3	HCl Acid vapor & Mist	35 mg/Nm <sup>3</sup>																																	
3	<p>The industry shall comply with emission limits for DG sets of capacity up to 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.</p>	The industry is having DG sets of capacity 250 KVA, 125 KVA.																																	
4	<p>The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, NH<sub>3</sub> - 400 µg/m<sup>3</sup> outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	--																																	
5	The industry shall manufacture only the consented products.	As per the production records maintained by the industry for the last 7 months period of April'2019 to October'2019, the industry has manufactured 8 Consented products with a production of 191.25 Kg/day (avg) as against consented 733.31 Kg/day.																																	
6	The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.																																		

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7	The industry shall segregate the HTDS & LTDS effluents.	Complied. Segregating the effluents into HTDS & LTDS streams. The industry has provided the 1x7 KL below ground level collection tank and above ground level tanks of capacity 1x26 KL, 1x20 KL, 1x10 KL for storage of HTDS effluents and 1x10 KL for storage of LTDS effluents.
8	The industry shall regularly operate the existing Effluent treatment system i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, Biological ETP, RO plant for treatment of HTDS & LTDS effluents.	During inspection MEE plant, Biological ETP and RO are in operation.
9	The industry can send HTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of High TDS treatment system and shall maintain records.	--
10	The Industry can send LTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of RO system and shall maintain records.	--
11	The Industry should not discharge any effluents on land within or outside the plant premises.	During inspection no discharges were observed.
12	The Industry shall operate water meters for recording category-wise water consumption viz. Process, Boiler feed, Cooling tower makeup, Domestic etc.	Provided mechanical flow meters at process and Boiler feed.
13	The Industry shall operate digital flow meters for recording waste water generation at Inlet of various effluent streams of HTDS & LTDS, viz., Stripper/ MEE feed; MEE condensate; steam flow to Stripper, MEE & ATFD; inlet & outlet of Biological ETP; RO feed; RO Permeate & RO reject.	Provided digital flow meters for HTDS, LTDS effluent collection line, MEE feed, RO permeate and mechanical flow meters at MEE condensate, RO Feed.
14	The Industry shall operate online VOC analyzers for monitoring of VOCs.	The industry has installed online VOC analyzer near security gate, But not connected to TSPCB website.
15	The industry shall operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance, maintain the records and furnish the data to EE, RO, Nalgonda.	The industry has provided 2 stage scrubbers (1 Nos) provided with digital PH meter at production blocks for control of process emissions to avoid odour nuisance.
16	The industry shall operate online pH meters for the Multi-stage scrubbers and maintain the log books.	Provided for ZLD system.
17	The Industry shall provide separate energy meter for the pollution control systems and maintain the records.	Provided for ZLD system.
18	The Industry shall store all the chemical containing drums and residue drums in closed shed.	The industry has stored the drums in the sheds provided with dyke walls.
19	The industry shall use vent condensers for all the bulk storage tanks, storing highly volatile solvents, wherever required. The industry shall provide & operate Nitrogen blanketing system, wherever required, with required pressure for the Solvents / Chemical/Product etc. storage tanks to avoid vapours escaping into the atmosphere to avoid odour nuisance in the surroundings.	Complied. Provided vent condensers for bulk solvent storage tanks.
20	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters and totalizer to HTDS & LTDS, with connection of the same to the website of CPCB & TSPCB.	Provided IP camera along with digital flow meters at HTDS, LTDS effluent collection line and at RO permeate and connected the same to TSPCB website.

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21	The industry shall provide Solvent Recovery Plant within the plant premises in case of utilization of Multiple Solvents/ for recovery of Mixed Solvents / Spent Solvents, which cannot be distilled by Simple Distillation. Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent/Mixed Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / TSDF, Dundigal, Medchal Dist. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.	The industry representative informed that they are recovering the spent solvents by simple distillation and reusing it
22	The Industry shall replace water jet type vacuum pumps with dry vacuum pumps to minimize odour, as per the directions of the Board.	The industry has installed new dry vacuum pump (1 No). But the industry has not removed the water jet type vacuum pumps (2 Nos).
23	The industry shall earmark separate area for detoxification of containers & container liners.	Complied.
24	The industry shall comply with the directions issued by the Task Force from time to time.	Reported above.
25	The industry shall comply with the stipulations and conditions prescribed in the EC & CFE Order.	--
26	The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.	Developed greenery along compound walls and in vacant places to some extent.
27	The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.	--
28	The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.	Complied.
29	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel industry within a period of two months.	Complied.
30	The industry shall pay the balance CFO fees, if any, at RO, Nalgonda as per the provisions of G.O.Ms.No. 7, Dt: 08.02.2018 issued by EPS&T (For. III) Dept, with a copy marked to Head Office.	--
31	The industry should maintain records of effluent generation and disposal, solid waste generation & disposal, condensate water treated and treated water reused.	Complied.
32	The industry should maintain good housekeeping within the plant premises.	Needs to improve.
33	The Industry should not cause any odour nuisance to the surrounding environment.	Odour was observed near ETP area.
34	The applicant should submit Environment statement in Form V before 30th September of every year as per Rule No.14 of E (P) Rules, 1986 & amendments.	Submitting.
35	The conditions stipulated in this order are without prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

Remarks:

- 1) M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavanagiri District and engaged in manufacturing of Bulk Drugs & Intermediates.

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- 2) The industry has obtained CFO (phase-I expansion) from the Board vide order dt: 26.05.2018 and valid up to 31.12.2019.
- 3) During inspection, the industry was in operation.
- 4) The industry has provided ZLD system consisting of collection cum neutralization tank, settling tank, filter press, settling tank2, Stripper, MEE (40 KLD), ATFD & Biological ETP: aeration tank-1 (60 KL), aeration tank-2 (60 KL) followed by RO system. The HTDS effluents are treated in MEE system and the MEE & ATFD condensate is sent to Biological ETP for treatment. The treated effluents are processed through RO plant. RO permeate is reused for utilities and the RO rejects are sent to MEE. During Inspection MEE plant, Biological ETP and RO are in operation.
- 5) The industry has provided digital flow meters for HTDS, LTDS effluent collection line, MEE feed, RO permeate and mechanical flow meters at MEE condensate, RO feed.
- 6) The industry has provided the IP camera along with digital flow meters at HTDS and LTDS effluents collection line, RO permeate and connected to the Board server.
- 7) The industry has provided the storm water drains partially.
- 8) The industry has provided the shed over MEE plant and Filter press. The industry has provided the hoods with extraction system to effluents neutralization tank and same was connected to single stage scrubber followed by Activated carbon filters to avoid odour problem.
- 9) The industry is having coal fired boilers of capacity 5 TPH provided with Bag filter followed by cyclone dust collector and 2 TPH boiler provided with cyclone dust collectors as APCE. The separate chimneys of height 30 mtrs. The industry is having DG sets of capacity 250 KVA & 125 KVA.
- 10) The Industry has not provided any APCE for 0.9 TPH boiler. *+ No order = provided*
- 11) The Industry has provided 2 stage scrubbers (1 Nos) provided with PH meter at production blocks to control odour problem. *commented*
- 12) The industry has installed new dry vacuum pump (1 No), But the industry has not removed the water jet type vacuum pumps (2 Nos).
- 13) Odour was observed near ETP area. *commented*
- 14) The industry has installed online VOC analyzer near security gate, but not connected to TSPCB website. *commented*
- 15) As per the production records maintained by the industry for the last 7 months period of April'2019 to October'2019, the industry has manufactured 8 Consented products with a production of 191.25 Kg/day (avg) as against consented 733.31 Kg/day.
- 16) As per the records of the Industry, the water consumption during last 7 months period of April'2019 to October'2019, the water consumption is 27.47 KLD (avg.) as against consented 59.2 KLD, effluents generation is 8.58 KLD (avg) against the consented - 28.5 KLD.
- 17) During the last 7 months period of April'2019 to October'2019, the industry has disposed inorganic salts /MEE salts/ETP sludge to TSDF / GEPIL -386.9 Kg/day (avg) as against 1700 Kg/day and Organic waste to M/s. Dalmia cement & JSW cement for co-processing 583.23 Kg/day (avg) as against 1432 Kg/day. Presently the industry has stored MEE salts - 13 tons and organic waste - 12 tons in the premises in a separate shed with dyke walls and collection pit.
16. **WHEREAS**, vide reference 16<sup>th</sup> cited, a Whats App complaint along with video showing coloured water pumping from bore well received on 01.01.2020. *1 of product & its*
17. **WHEREAS**, vide reference 17<sup>th</sup> cited, as per the instructions of Board office, the RO, Nalgonda officials inspected the said Borewell and its surroundings on 02.01.2020 and submitted preliminary report on 03.01.2020 and made following observations during the inspection:
  1. M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavanagiri District is manufacturing Bulk Drugs & Intermedlates.
  2. The Board issued CFO & HWA to the Industry on 26.05.2018 with validity period upto 31.12.2019 for manufacturing following products:

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S. No	Name of the Product	Quantity (Kg/Day)
1	Lansoprazole	33.33
2	Levetiracetam	83.33
3	Losartan Potassium	83.33
4	Olanzapine	8.33
5	Pioglitazone Hydrochloride	166.66
6	Pregabalin	33.33
7	Quetiapine Hemifumarate	100
8	Valsartan	83.33
9	Terbutaline Sulfate	8.33
10	3,5-Dibenzoyloxyacetophenone	66.67
11	Carvedilol Phosphate	66.67
Total quantities (25.8% of total CFE permitted capacity)		733.31

3. Permitted water consumption:

S. No.	Purpose	Quantity (KLD)
1	Process	15.4
2	Washings (reactor, containers, floor, etc)	2
3	Boiler feed makeup (20% makeup)	-16
4	Cooling tower make up	9
5	DM regeneration	1
6	Scrubber	1
7	Q.C and R&D	0.8
8	Domestic	4
9	Gardening	10
Total:		59.2 KLD

4. Permitted effluent generation and disposal

Outlet No.	Outlet description	Max daily discharge (KLD)	Point of disposal
1	HTDS Effluents: Process - 16.6 KLD + Washings (reactor, containers, floor, etc)- 2 KLD + DM regeneration - 1 KLD + Scrubber -1 KLD + Q.C. and R&D - 1 KLD	21.6 KLD	<ul style="list-style-type: none"> <li>• Shall be stripped off for organics recovery.</li> <li>• Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing &amp; distilled effluents shall be sent to Biological ETP.</li> <li>• Stripped effluents for forced evaporation in MEE followed by ATFD.</li> <li>• Condensate from MEE &amp; ATFD shall be routed to Biological ETP &amp; RO system.</li> <li>• ATFD salts to TSDF.</li> </ul>
2	LTDS Effluents: Boiler Blow down - 2 KLD + Cooling tower bleed off - 2 KLD + Domestic (Septic tank over flow) - 2.9 KLD	6.9 KLD	<ul style="list-style-type: none"> <li>• Treated effluent from Biological ETP shall be filtered in the RO Plant.</li> <li>• RO Permeate water to Boiler / Cooling tower makeup</li> <li>• RO rejects to MEE &amp; ATFD.</li> </ul>
TOTAL		28.5 KLD	

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5. Air pollution sources and control equipment

Chimney No.	Description of Chimney	Air pollution control equipment
1	Attached to 5 TPH Coal Fired Boiler	Mechanical dust collector followed by Cyclone separator
2	Attached to 2 TPH Coal Fired Boiler	Cyclone separator
3	Attached to 0.9 TPH Coal Fired Boiler	..
4	Attached to Process Vents	Scrubber
5	Attached to DG Sets 1x250 KVA & 1x125 KVA	Acoustic enclosures

6. Permitted hazardous wastes generation & disposal:

> Hazardous waste with disposal option

S.No	Type of waste	Quantity	Method of Disposal
1	Organic residue	1.26 TPD	Authorized cement plants for co-processing / M/s. GEIPL Infrastructure Pvt. Ltd, Rangareddy Dist. / TSDf, Dundigal, Medchal District.  Shall be sent to TSDf Dundigal for land filling
2	Spent Carbon	0.122 TPD	
3	Distillation Bottom Residue	0.05 TPD	
4	Inorganic & Evaporation salt (Process)	1.52 TPD	
5	Evaporation salt from other sections (non-process)	0.08 TPD	
6	ETP Sludge	0.1 TPD	
7	Spent Solvents	9.5 KLD	
8	Spent Mixed Solvents	1.3 KLD	

The industry shall provide Solvent Recovery Plant within the plant premises in case of utilization of Multiple Solvents/ for recovery of Mixed Solvents / Spent Solvents, which cannot be distilled by Simple Distillation. Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent/Mixed Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / TSDf, Dundigal, Medchal Dist. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.

> Hazardous wastes with recycling option

S. No	Type of waste	Quantity	Method of Disposal
1	Detoxified Container and Container Liners	130 (No's/month)	Shall be disposed to outside parties after complete detoxification.
	HDPE Carboys	130 (Nos/month)	
	Fiber Drums	130 (Nos/month)	
	PP Bags	130 (Kg/month)	
2	Waste oils & Grease	0.39 KL/year	Shall be sent to TSPCB Authorized agencies for reprocessing / recycling.

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7. The analysis results are as follows:

Sample code	Sample details / collection point
1038	HTDS Effluent sample collected from above ground level collection tank.

Parameters	Unit	Result 1038
pH at 25°C	-	8.05
Total Suspended Solids	mg/L	1,250
Total Dissolved Solids (TDS)	mg/L	94,676
Chemical Oxygen Demand	mg/L	1,48,000

Sample Code: 1038

S. No	Compounds Identified
1	Toluene
2	2-Pyrrolidinone, 1-methyl
3	Formamide, N, N-dimethyl
4	Dimethyl sulfoxide
5	2-Propanol, 1, 3-dichloro
6	Dimethyl sulfone
7	Aniline
8	Phenol
9	Pyrazine, tetramethyl
10	Phenol, 2-methoxy
11	o-Chloroaniline
12	Pyridine, 2-methyl-5-(1-methyl ethyl)
13	2, 3-Butanedione, dioxime
14	4-Piperidin-1-yl-oxazolidin-2-one
15	3-(Phenylhydrazono)-2-butanone
16	Benzidine
17	Coumarin-3-carbonitrile, 6-methyl

Sample code	Sample details / collection point
1039	LTDS Effluent sample collected from above ground level collection tank.

Parameters	Unit	Result - 1039
pH at 25°C	-	7.29
Total Suspended Solids	mg/L	476
Total Dissolved Solids (TDS)	mg/L	15,003
Chemical Oxygen Demand	mg/L	4,320

Sample Code: 1039

S. No	Compounds Identified
1	Aniline
2	Pyrazine, tetramethyl
3	p-Chloroaniline
4	N-Ethyl-3-methoxy-4-methylphenol
5	Ethanone, 2-(4-dimethylaminophenyl)
6	Methyl 2-hydroxy-4-methylbenzoate
7	Coumarin-3-carbonitrile, 6-methyl

8. Comparative statement of effluent and hazardous waste generation during the period from 01.01.2019 to 31.02.2019:

Estimated HTDS quantity of waste water generation as per EMP (Lts)	Estimated quantity of salts generated as per EMP (Kgs)	Total waste water generated as per the meter readings (Lts)	TDS in effluents as per PCB analysis report (mg/l)	Estimated quantity of salts generated (as per calculation) (Kgs)	Salt disposed (as per manifest) (Kgs)
26,89,354	1,61,705	31,04,703	94,676	2,93,940	1,13,115

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Remarks:

- The industry has manufactured the following 7 consented products with the total production quantity of 59,556 Kgs from Jan,2019 to Dec,2019 against 263991.6 Kgs of consented quantity per year
  - i. 3,5-Dibenzoyloxyacetophenone-3,285 Kgs
  - ii. Terbutaline Sulfate -1,049 Kgs
  - iii. Carvedilol Phosphate - 18,054 Kgs
  - iv. Lansoprazole - 3,359 Kgs
  - v. Pioglitazone Hydro Chloride-20,945 Kgs
  - vi. Quetiapine Hemifumarate-12,845 Kgs
  - vii. Olanzapine -19 Kgs

3104  
2186

- As per material balance calculations, the HTDS effluents generation shall be 2688.354 KL, but as per the records, the generation is 3104.703 KL during the period from Jan 2019 to Dec, 2019. *Rain water addition*
- The MEE salts generation as per EMP shall be 161.705 Tons, but, the industry generated salts of 113.115 Tons during the year 2019. Thus, there is less generation of salts of 31.59 Tons (30%).
- On site storage of HW: At the time of inspection the salts of 30 tons is stored in the premises.

From the above, an inference may be drawn that the industry is operating ZLD and salts generated are being disposed to TSDF. However, as HTDS effluents and salt generation are exceeding when compared with the material balance submitted in the EMP. *EMP in this regard, will have difference.*

- WHEREAS, vide reference 18<sup>th</sup> cited, complaint dt.23.01.2020 against on M/s.Hazelo Lab Pvt. Ltd., & M/s. Brundavan Laboratories (P) Ltd., received from B. Kistalah & Villagers of Anthamagudem, Pochampally (M) regarding odour nuisance.
- WHEREAS, vide reference 19<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 07.02.2020.

The industry representative and complainants attended the meeting.

The Committee noted that the Board received a video through Whatsapp showing coloured water pumping from bore well in Dothigudem area on 01.01.2020. Further, the Committee noted that the Board officials have inspected 9 Bulk drug industries including M/s. Brundavan Laboratories (P) Ltd., and its surroundings in Dothigudem area on 02.01.2020 and collected effluent samples from individual industry(s) & the bore well sample in agricultural land of Sri Kandi Mohan Reddy, S/o. Buchhi Reddy, Sy.No.243, 244 of Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District, which is located near bulk drug industries area of Dothigudem village. The Committee noted that the as per the finger print analysis results, chemical compounds present in this Industry effluent samples are not found in the bore well sample.

The complainants informed that the industries located in the Dothigudem area discharging the effluents outside their premises, thereby causing ground water contamination. The bore water has become unfit drinking and even the crops are getting damage. The complainants requested that strict action may be taken against the industries for causing pollution.

The bore well owner informed that video showing coloured water from the bore well was taken from his agricultural land by the local villagers and not by him without his notice. Presently, the borewell is not in use. However, he informed that they are suffering with severe air pollution in the night times and also crop yield reduced due to pollution problems caused by the bulk drug industries in that area.

It was brought to the notice of the committee that during the inspection of the Board officials, the black colored water as shown in the video was not observed. The Board officials have taken a video showing the borewell water colourless and collected the sample for analysis. The results of the borewell sample shows presence of chemicals indicating contamination.

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The industry representatives attended the meeting and informed that they are taking necessary air and water pollution control measures time to time and would be further improved as per the directions of the Board.

4. The Committee noted that the industry has provided storm water drains partially, not connected VOC analyser to TSPCB website, odour was observed near ETP area, not provided any APCE for 0.9 TPH boiler. *f- No. of 0.2*

The Committee also noted that the industry has manufactured 7 consented products during the last one year and the calculations done by the Board accordingly comparing the actual effluent and MEE salts generation & disposal by the industry with the quantities reported in the Environmental Management Plan (EMP). It is noted that the effluent generation has to be 2688.354 KL as per EMP, but the actual effluent generation is 3104.703 KL. Further MEE salts generation has to be 161.705 Tons as per EMP, but, the actual salt generation and disposal is 113.115 Tons. The Committee noted that there is deviation in the generation of effluents and generation & disposal of MEE salts.

After detailed discussion, the Committee recommended to forfeit Bank Guarantee of Rs.4 lakhs. Further, the Committee recommended to issue extension of temporary revocation of closure orders for a period of 3 months with certain directions to comply with.

20. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months with the following directions to comply and further recommended to forfeit BG of Rs.4.0 Lakhs and shall provide fresh BG of Rs.4.0 Lakhs:**

1. The industry shall not operate without valid Consent of the Board.
2. The industry shall comply with CFO&HWA conditions and Board directions issued by the Board scrupulously.
3. The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.
4. The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately.
5. The industry shall provide and operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD; steam flow to Stripper, MEE & ATFD; RO feed; RO Permeate & RO rejects.
6. The industry shall ensure continuous operation of the ZLD system and air pollution control system.
7. The industry shall provide separate energy meter for the pollution control systems and maintain the records of the same.
8. The industry shall concrete the entire area and provide separate storm water drains to avoid contamination of rain water.
9. The industry should not cause any odour nuisance to the surrounding environment.
10. The industry shall submit afresh Bank Guarantee of Rs.4 lakhs and extend the validity of Bank Guarantee submitted to the Board from time to time before expiry, till further orders of the Board.

21. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months from the date of this order.

22. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment act, 1987.

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23. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Brundavan Laboratories (P) Ltd.,**  
**Yellagiri (V), Choutuppal (M),**  
**Yadadri Bhuvnagiri District.**

// T.C.F.B.O //

  
**Senior Environmental Engineer (FAC)**  
**(UH-V)**

  
**Tarun Kathula**  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.







**TELANGANA STATE POLLUTION CONTROL BOARD**  
Paryavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. NLG-54/TSPCB/UH-V/TF/2017**

**Dt:10.10.2020**

**Sub :** TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

**Ref :**

1. CFO Order No. TSPCB/RCP/NLG/CFO & HWM/HO/2018-854, dt.26.05.2018.
2. Closure Order No.NLG-NLG-54/TSPCB/UH-11/TF/2017-787, dt.01.07.2019.
3. Industry filed WP No. 14128 of 2019 vide dt.08.07.2019 in the Hon'ble High Court for the State of Telangana, Hyderabad.
4. Hon'ble High Court order dt.12.07.2018.
5. Temporary Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017-1227, dt.26.08.2019 for a period Three Months.
6. Additional Directions Order No. No.NLG-54/TSPCB/UH-V/TF/HO/2017-1659, dt.11.10.2019 in connection with payment of Crop damage compensation.
7. Extension of Temporary Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017-2488, dt.25.02.2020 for a period Three Months.
8. Industry's representation dt.11.05.2020 for permanent revocation of closure orders.
9. Inspected by the Board officials on 18.05.2020.
10. CFO&HWA Order (Renewal) No.200822316848, dt.29.06.2020 with a validity upto 31.12.2022.
11. Hearing held on 03.10.2010.

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1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO (phase-I expansion) to the industry vide order dt: 26.05.2018 and valid upto 31.12.2019. The Board issued CFO&HWA (Renewal) order dt.29.06.2020 with a validity period upto 31.12.2022 vide reference 10<sup>th</sup> cited.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure Orders to the industry for operating the industry against Stop Production Orders issued on 22.06.2019 to the industry by the Board.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the industry has filed WP No. 14128 of 2019 vide dt.08.07.2019 in the Hon'ble High Court for the State of Telangana, Hyderabad against the Board Stop Production Orders dt.22.06.2019 & closure orders dated 01.07.2019.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the issue came up for hearing before Hon'ble High Court on 12.07.2018 and disposed the case with the following order :

"----- In view of above facts and circumstances, in order to enable to petitioner to comply with the conditions in para 11 of the proceedings dated 22.06.2019, the impugned order dated 01.07.2019 is required to be suspended and accordingly, suspended. Meanwhile, the respondent Board can inspect the petitioner's premises and if it is found that the petitioner's industry complied with the conditions mentioned in para 11 of the proceedings dated 22.06.2019, the respondent Board may after being satisfied with the compliance of the conditions, lift the closure order dated 01.07.2019.

Post after two weeks."

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6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board issued Temporary Revocation of Closure order for a period of three months in connection with inspection by Rolling Task Force Team-II and industry's representation dt.04.07.2019 for revocation of closure order.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board again reviewed in the Task Force Committee meeting held on 23.09.2019 and issued Additional Directions to your industry to pay Crop Damage Compensation of Rs.47,333/- for the affected farmers through District Collector.
8. **WHEREAS**, the industry was reviewed in the Task Force Committee meeting held on 07.02.2020 in connection with the industry's representation dt.20.11.2019, Whats App complaint along with video showing coloured water pumping from bore well received on 01.01.2020 and a complaint dt.23.01.2020 against M/s. Hazela Lab Pvt. Ltd., & M/s. Brundavan Laboratories (P) Ltd., received from S. Kistarah & Villagers of Anthamgudem, Pochampally (M) regarding odour nuisance. As per the recommendations of the Committee, the Board issued Extension of Temporary revocation of closure order vide dt.25.02.2020 for a period of three months vide reference 7<sup>th</sup> cited.
9. **WHEREAS**, vide reference 8<sup>th</sup> cited, the industry submitted representation to the Board on 11.05.2020 requesting to issue for Permanent Revocation of closure orders.
10. **WHEREAS**, vide reference 9<sup>th</sup> cited, the Board Officials inspected the industry on 18.05.2020 and Sr Vishwanatham, GM of the industry was present and accompanied during inspection. The details are as follows:

• **Compliance on the conditions stipulated in the revocation of closure orders dt. 25.02.2020 are as follows:**

Sl. No	Direction	Status
1	The industry shall not operate without valid Consent of the Board.	The industry has obtained CFC (phase-I expansion) from the Board vide order dt. 26.05.2018 and valid up to 31.12.2019. Subsequently, the industry has applied for renewal through TS-IPASS on 03.01.2020.
2	The industry shall comply with CFC&HWA conditions and Board directions issued by the Board scrupulously.	Submitted
3	The industry shall not manufacture any new products / un-consented products without CFC & CFE of the Board.	Complied
4	The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFC&HWA order and shall maintain the records separately.	Complied
5	The industry shall provide and operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD; steam flow to Stripper, MEE & ATFD; RO feed; RO Permeate & RO rejects.	Provided digital flow meters for HTDS, LTDS effluent collection line, MEE feed, RO permeate and mechanical flow meters for MEE condensate and RO Feed.
6	The industry shall ensure continuous operation of the ZLD system and air pollution control system.	During the inspection ZLD system and scrubbers are in operation.
7	The industry shall provide separate energy meter for the pollution control systems and maintain the records of the same.	The industry has provided separate energy meter for ZLD system.
8	The industry shall concrete the entire area and provide separate storm water drains to avoid contamination of rain water.	The industry has provided storm water drains partially. The industry has provided first runoff of rainwater collection tank of capacity - 25 KL with bypass arrangement.

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9	The industry should not cause any odour nuisance to the surrounding environment.	The industry has provided 2 stage scrubbers (1 No) with online pH to control the process emissions so as to avoid odour problem. The industry has provided the hoods with extraction system to effluents neutralization tank and same was connected to single stage scrubber followed by Activated carbon filters to avoid odour problem.
10	The industry shall submit afresh Bank Guarantee of Rs.4 lakhs and extend the validity of Bank Guarantee submitted to the Board from time to time before expiry, till further orders of the Board.	Complied The industry has submitted a fresh BG of Rs.4 Lakhs with BG No.16340100013261, Dt.14.05.2020 valid up to 13.05.2021.

• **Compliance of the industry on CFO schedule - B conditions for CFO renewal: CFO Order No. TSPCB/RCP/NLG/CFO & HWM/HO/2018 - 854, dt.26.05.2018:**

S. No.	Condition	Compliance																																	
1	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Quantity in KLD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Process</td> <td>15.4</td> </tr> <tr> <td>2</td> <td>Washings (reactor, containers, floor, etc)</td> <td>2</td> </tr> <tr> <td>3</td> <td>Boiler feed makeup (20% makeup)</td> <td>15</td> </tr> <tr> <td>4</td> <td>Cooling tower make up</td> <td>9</td> </tr> <tr> <td>5</td> <td>OH regeneration</td> <td>1</td> </tr> <tr> <td>6</td> <td>Scrubber</td> <td>1</td> </tr> <tr> <td>7</td> <td>O.C and R&amp;D</td> <td>0.8</td> </tr> <tr> <td>8</td> <td>Domestic</td> <td>4</td> </tr> <tr> <td>9</td> <td>Gardening</td> <td>19</td> </tr> <tr> <td colspan="2">Total</td> <td>59.2</td> </tr> </tbody> </table>	S. No.	Purpose	Quantity in KLD	1	Process	15.4	2	Washings (reactor, containers, floor, etc)	2	3	Boiler feed makeup (20% makeup)	15	4	Cooling tower make up	9	5	OH regeneration	1	6	Scrubber	1	7	O.C and R&D	0.8	8	Domestic	4	9	Gardening	19	Total		59.2	As per the records of the industry, during last 6 months period of November'2019 to April'2020, the water consumption is 29.78 KLD (avg.) as against consented 59.2 KLD. Effluents generation is 10.16 KLD (avg) against the consented - 28.5 KLD.
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2	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission Standards</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115 mg/Nm<sup>3</sup></td> </tr> <tr> <td>3</td> <td>HCl Acid vapor &amp; Mist</td> <td>15 mg/Nm<sup>3</sup></td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission Standards	1 & 2	SPM	115 mg/Nm <sup>3</sup>	3	HCl Acid vapor & Mist	15 mg/Nm <sup>3</sup>	--																								
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3	The industry shall comply with emission limits for DG sets of capacity up to 800 KW as per the Notification G.S.R.528 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	Complied																																	
4	The industry shall comply with ambient air quality standards of PM10(Particulate Matter size less than 10µm) - 100 µg/ m <sup>3</sup> ; PM2.5(Particulate Matter size less than 2.5 µm) - 60 µg/ m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/ m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , NH <sub>3</sub> - 400 µg/m <sup>3</sup> outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).	--																																	
5	The industry shall manufacture only the consented products.	As per the production records maintained by the																																	

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6	The industry shall not increase the capacity beyond the permitted capacity, without obtaining CPE & CFO of the Board.	Industry during last 6 months period of November/2019 to April/2020, the industry has manufactured 9 Consented products with a production of 322.23 Kg/day (avg) as against consented 733.31 Kg/day.
7	The industry shall segregate the HTDS & LTDS effluents	Compared The industry has provided the 1x7 KL below ground level PFRP collection tank and above ground level tanks of capacity 1x20 KL, 2x13 KL for storage of HTDS effluents and 1x5 KL HDPE tank for storage of LTDS effluents.
8	The industry shall regularly operate the existing Effluent treatment system i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, Biological ETP, RO plant for treatment of HTDS & LTDS effluents.	During inspection MEE plant, Biological ETP and RO are in operation.
9	The industry can send HTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of High TDS treatment system and shall maintain records.	--
10	The industry can send LTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of RO system and shall maintain records.	--
11	The industry should not discharge any effluents on land within or outside the plant premises.	During inspection no discharges were observed.
12	The industry shall operate water meters for recording category-wise water consumption viz. Process, Boiler feed, Cooling tower makeup, Domestic etc.	Provided mechanical flow meters at process and Boiler feed
13	The industry shall operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper/ MEE feed; MEE condensate; steam flow to Stripper, MEE & ATFD; inlet & outlet of Biological ETP; RO feed; RO Permeate & RO reject.	Provided digital flow meters for HTDS, LTDS effluent collection line, MEE feed, RO permeate and mechanical flow meters at MEE condensate and RO Feed.
14	The industry shall operate online VOC analyzers for monitoring of VOCs.	The industry has installed online VOC analyzer near security gate and same was connected to TSPCB website.
15	The industry shall operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance, maintain the records and furnish the data to EE, RO, Nagonda.	The industry has provided 2 stage scrubbers (1 No) provided with online pH meter to control of process emissions.
16	The industry shall operate online pH meters for the Multi-stage scrubbers and maintain the log books.	The industry has provided hoods with extraction system to effluents neutralization tank and same was connected to single stage scrubber followed by Activated carbon media to avoid odour problem.
17	The industry shall provide separate energy meter for the pollution control systems and maintain the records.	The industry has provided separate energy meter for ZLD system.
18	The industry shall store all the chemical containing drums and residue drums in closed shed.	The industry has stored the drums in the sheds provided with dyke walls.

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19	The industry shall use vent condensers for all the bulk storage tanks, storing highly volatile solvents, wherever required. The industry shall provide & operate Nitrogen blanketing system, wherever required, with required pressure for the Solvents / Chemical/Product etc. storage tanks to avoid vapours escaping into the atmosphere to avoid odour nuisance in the surroundings.	Complied Provided vent condensers with RT circulation for bulk solvent storage tanks.
20	The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters and totalizer to HTDS & LTDS, with connection of the same to the website of CPCB & TSPCB.	Provided IP camera along with digital flow meters at HTDS, LTDS effluent collection line & RO permeate and connected the same to TSPCB website
21	The industry shall provide Solvent Recovery Plant within the plant premises in case of utilization of Multiple Solvents/ for recovery of Mixed Solvents / Spent Solvents, which cannot be distilled by Simple Distillation. Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent/Mixed Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / TSDf, Dundigal, Medchal Dist. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.	The industry is not having solvent recovery column. The spent solvents are recovered by simple distillation and reusing back into process.
22	The industry shall replace water jet type vacuum pumps with dry vacuum pumps to minimize odour, as per the directions of the Board.	The industry has installed new dry vacuum pump (1 No), But the industry has not removed the water jet type vacuum pumps (2 Nos).
23	The industry shall earmark separate area for detoxification of containers & container liners.	Complied
24	The industry shall comply with the directions issued by the Task Force from time to time.	Submitted below
25	The industry shall comply with the stipulations and conditions prescribed in the EC & CFE Order.	--
26	The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.	Developed greenery in an area of about 2 acres.
27	The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.	--
28	The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.	The industry has provided ladder, platform and port hole for carrying stack monitoring.
29	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel industry within a period of two months.	Complied
30	The industry shall pay the balance CFO fees, if any, at RO, Nalgonda as per the provisions of G.O.Ms.No. 7, Dt: 08.02.2016 issued by EFS&T (For. III) Dept, with a copy marked to Head Office.	Complied
31	The industry should maintain records of effluent generation and disposal, solid waste generation & disposal, condensate water treated and treated water reused.	Complied
32	The industry should maintain good housekeeping within the plant premises.	Maintained

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33	The industry should not cause any odour nuisance to the surrounding environment.	Complied
34	The applicant should submit Environment statement in Form V before 30th September of every year as per Rule No.14 of E (P) Rules, 1986 & amendments.	Submitted
35	The conditions stipulated in this order are without prejudice to rights and contentions of this Board in any Hon ble court of Law.	--

Remarks:

- 1) The industry has obtained CFO (phase-I expansion) from the Board vide order dt: 26.05.2018 and valid up to 31.12.2019. Subsequently, the industry has applied for renewal through TS-IPASS on 03.01.2020 and report was submitted to Board office on 01.02.2020 and CFO Committee meeting held on 15.02.2020. After detailed discussions, the committee recommended to defer the issue and directed the RO to submit latest status report. Subsequently, RO Nalgonda submitted latest status report to Board office on 27.05.2020.
- 2) The industry has provided ZLD system consisting of Collection & neutralization tanks, settling tank, filter press, settling tank2, Stripper (40 KLD), 3 stage MEE (40 KLD), ATFD (7.5 kl/hr) & Biological ETP: aeration tank-1 (60 KL), aeration tank-2 (60 KL) followed by RO system. The HTDS effluents are treated in MEE system and the MEE & ATFD condensate is sent to Biological ETP for treatment. The treated effluents are processed through RO plant - 40 KLD. RO permeate is reused for utilities and the RO rejects are sent to MEE. During inspection MEE plant, Biological ETP and RO plants are in operation.
- 3) The industry has provided digital flow meters for HTDS, LTDS effluent collection line, MEE feed, RO permeate and mechanical flow meters at MEE condensate and RO Feed.
- 4) The industry has provided the IP camera along with digital flow meters at HTDS and LTDS effluents collection line, RO permeate and connected to the Board server.
- 5) The industry has provided shed over MEE plant and Filter press. The industry has provided hoods with extraction system to effluents neutralization tank and same was connected to single stage scrubber followed by Activated carbon filters to avoid odour problem.
- 6) The industry is having coal fired boilers of capacity 5 TPH provided with Bag filter followed by cyclone dust collector and 2 TPH boiler provided with cyclone dust collectors as APCE followed by separate chimneys of height 30 mtrs. The industry is having DG sets of capacity 250 KVA & 125 KVA.
- 7) The industry has provided 2 stage scrubber (1 No) and provided with online pH meter to control process emissions.
- 8) The industry has installed online VOC analyzer near security gate and same was connected to TSPCB website.
- 9) The Board has issued closure orders to the industry vide orders dt: 01.07.2019. Subsequently, the Board has issued extension of temporary revocation of closure orders to the industry vide order dt: 25.02.2020 for a period of 3 months with certain directions to comply, including forfeiture of BG of Rs. 4 Lakhs.
- 10) As per the production records maintained by the industry during last 6 months period of November'2019 to April'2020, the industry has manufactured 9 Consented products with a production of 322.23 Kg/day (avg) as against consented 733.31 Kg/day.
- 11) As per the records of the industry, during last 6 months period of November'2019 to April'2020, the water consumption is 29.78 KLD (avg.) as against consented 59.2 KLD, effluents generation is 10.16 KLD (avg) against the consented - 28.5 KLD.
- 12) During last 6 months period of November'2019 to April'2020, the industry has disposed inorganic salts /MEE salts/ETP sludge to TSDF / GEPIL - 624.57 Kg/day (avg) as against 1700 Kg/day and Organic waste to M/s. Dalmia cement /JSW cement/ GEPIL for co-processing 701.88 Kg/day (avg) as against 1432 Kg/day. Presently the industry has stored MEE salts - 2.5 tons and organic waste - 8 tons in the premises in a separate shed with dyke walls and collection pit.

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11. **WHEREAS**, vide reference 11<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 03.10.2020.

The industry representatives attended the virtual meeting.

The Committee noted that the industry has provided ZLD system to treat the effluents, and provided scrubber to control the process emissions and the industry has installed new dry vacuum pump (1 No), But the industry has not removed the water jet type vacuum pumps (2 Nos).

The representatives of the industry informed that they are complying directions issued and also informed that they will remove the water jet type vacuum pumps within one week.

After detailed discussion, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a further period of Six Months with certain conditions to comply with.

12. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months with the following directions to comply with:

1. The industry shall comply with CFO&HWA conditions and Board directions issued by the Board scrupulously. ✓
2. The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board. ✓
3. The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately. ✓
4. The industry shall continuously operate Stripper, MEE, ATFD & RO Plant so as to treat all the effluent and shall reuse all the treated effluent for plant needs and shall maintain the records. ✓
5. The industry shall provide and operate digital flow meters for recording waste water generation at inlet of various effluent streams of PHTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD; steam flow to Stripper, MEE & ATFD; RO feed; ~~RO permeate~~ & RO rejects. ✓
6. The industry shall continuously operate scrubbers with online pH meter for control of process emissions and odour nuisance in the area. ✓
7. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances. ✓
8. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days. ✓
9. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server. ✓
10. The industry shall not use any effluent / contaminated waste water in cooling tower under any circumstance. ✓
11. The industry shall remove the water jet type vacuum pumps within one week. ✓
12. The industry shall provide / operate IP cameras at main gate entrance and shall be connected to the website of TSPCB. ✓
13. The industry shall provide adequate capacity of first runoff of rainwater & seepage collection tank with proper bypass arrangement for free flow of subsequent rain water (24 KL/acre). ✓
14. The industry shall provide storm water drains, separated from process areas, storage area of HW, Solvents and raw material drums, to avoid contamination of rain water. ✓
15. The industry shall maintain online VOC monitoring system connecting with the Board website. ✓

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16. The industry shall provide separate energy meter for the pollution control systems and maintain the records of the same
17. The industry should not discharge any effluents on land with in or outside the plant premises
18. The industry shall renew the Bank Guarantee from time to time till further orders of the Board prior to its expiry.

13. **WHEREAS**, the TSSPDCL, Ltd., has been directed to extend the power supply to your industry for a period of Six Months from the date of this order
14. **WHEREAS**, these directions are issued under Sec 33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987,
15. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine,

Sd/-  
MEMBER SECRETARY

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
3. The JEE, Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.
5. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)  
(U-I-V)

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Director/Scientist 'F' (C)  
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Ministry of Environment Forest and Climate Change  
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**TELANGANA STATE POLLUTION CONTROL BOARD**

 Paryavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
 Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**
**Order No. NLG-54/TSPCB/TF/HO/2017- 558**
**dt: 20.07.2021**

Sub : TSPCB M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V),  
 Choutuppal (M), Yadadri Bhavangiri District - Water (Prevention and  
 Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of  
 Pollution) Amendment Act, 1987 **REVOCATION OF CLOSURE ORDERS -  
 Orders Issued** - Reg.

DESPATCH NO:

DATE: 20.07.2021

- Ref :
1. CFO&HWA Order (Renewal) No.200872316848, dt.29.06.2020 with a validity upto 31.12.2022.
  2. Closure Order No.NLG-54/TSPCB/UH-11/TF/2017-787, dt.01.07.2019.
  3. Temporary Revocation of Closure Order No.NLG 54/TSPCB/TF/HO/2017-1277, dt.26.08.2019 for a period Three Months.
  4. Additional Directions No.NLG-54/TSPCB/UH-V/TF/HO/2017-1659, dt.11.10.2019 in connection with payment of Crop damage compensation.
  5. Extension of Temporary Revocation of Closure Order issued on 25.02.2020 and 10.10.2020.
  6. Directions No. NLG-54/TSPCB/UH-V/TF/2017-1357, dt.04.12.2020.
  7. Industry's representation dt.11.03.2021.
  8. Telephonic complaints received from Sri Damodar Reddy, Sudhakar Reddy and B. Krishna, Anthamragudem (V), Pochampally (M), Yadadri Bhuvanagiri district regarding odor nuisance in the surrounding area on 20.05.2021.
  9. Inspection of the industry by the Board Officials on 27.04.2021 & 20.05.2021.
  10. Hearing held on 07.07.2021.
  11. Inspection of the industry by the Board Officials on 03.07.2021.
  12. Hearing held on 13.07.2021.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period upto 31.12.2022.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure Orders to the industry for operating the industry against Stop Production Orders issued on 22.06.2019 to the industry by the Board.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure order for a period of three months.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board reviewed in the Task Force Committee meeting held on 23.09.2019 and issued Additional Directions to your industry to pay Crop Damage Compensation of Rs.47,333/- for the affected farmers through District Collector.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited the Board issued Extension of Temporary revocation of closure order vide dt.25.02.2020 and latest on 10.10.2020 for a period of Six Months.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued directions to the industry on 04.12.2020 to comply with.
8. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 11.03.2021 has submitted representation to the Board requesting for Extension of Temporary Revocation of Closure Orders.

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 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

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9. **WHEREAS**, vide reference 8<sup>th</sup> cited, a telephonic complaints received from Sri Damodar Reddy, Sudhakar Reddy and B. Kistaiah, Anthammagudem (v), Pochampally (M), Yadadri Bhuvanagiri district regarding odour nuisance in the surrounding area.

10. **WHEREAS**, vide reference 9<sup>th</sup> cited, the Board official inspected the Industry on 27.04.2021 & along with the complainant Sri Damodar Reddy on 20.05.2021. The compliance status of the industry on Board directions and consent conditions is as follows:

S.No	Direction	Status
1	The industry shall comply with CFC&HWA conditions and Board directions issued by the Board scrupulously.	Submitted below
2	The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.	Complied
3	The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFC&HWA order and shall maintain the records separately.	Complied
4	The industry shall continuously operate Stripper, MEE, ATFD & RO Plant so as to treat all the effluent and shall reuse all the treated effluent for plant needs and shall maintain the records.	The ZLD system was under operation.
5	The industry shall provide and operate digital flow meters for recording waste water generation at Inlet of various effluent streams of H <sup>2</sup> DS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD; Steam flow to Stripper, MEE & ATFD; RO feed; RO Permeate & RO rejects.	The industry has provided digital flow meters for H <sup>2</sup> DS, LTDS effluents, MEE feed, RO permeate and mechanical flow meters for MEE condensate and RO Feed and Steam flow meter to MEE system.
6	The industry shall continuously operate scrubbers with online pH meter for control of process emissions and odour nuisance in the area.	Complied
7	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	Complied
8	The industry shall dispose the Hazardous Waste regularly in accordance with the CFC&HW order and shall not store beyond 90 days.	Complied
9	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	Complied
10	The industry shall not use any effluent / contaminated waste water in cooling tower under any circumstance.	Complied
11	The industry shall remove the water jet type vacuum pumps within one week.	The industry has removed the water jet type vacuum pumps (2 Nos) and installed new dry vacuum pumps (2 Nos).
12	The industry shall provide / operate IP cameras at main gate entrance and shall be connected to the website of TSPCB.	The industry has provided IP camera at the main gate with a backup data for a period of 7 months. But, not connected it to TSPCB website.
13	The industry shall provide adequate capacity of first runoff of rainwater & seepage collection tank with proper bypass arrangement for free flow of subsequent rain water (24 kl/acre).	The industry has provided first runoff rainwater collection tank of capacity - 25 KL.
14	The industry shall provide storm water drains, separated from process areas, storage area of HW, Solvents and raw material crams, to avoid contamination of rain water.	The industry has provided storm water drains partially.

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15	The industry shall maintain on-line VOC monitoring system connecting with the Board website.	The industry has provided on-line VOC analyzer for monitoring of VOCs and connected to TSPCB website.
16	The industry shall provide separate energy meter for the pollution control systems and maintain the records of the same.	The industry has provided separate energy meter for ZLD system and scrubbing system.
17	The industry should not discharge any effluents on land within or outside the plant premises.	During the inspection, no discharges were observed.
18	The industry shall renew the Bank Guarantee from time to time till further orders of the Board prior to its expiry.	The industry has submitted a fresh BG of Rs.4 Lakhs with BG No.16340100013262, Dt.14.05.2020 expired on 13.05.2021.

• **Status of compliance on the Board directions vide orders dt. 04.12.2020 are as follows:**

S. No	Direction	Status
1	The industry shall comply with the conditions mentioned in extension of temporary revocation of closure orders issued vide dated 10.10.2020.	Submitted above
2	The industry shall maintain PH in the scrubbers and ensure that they are regularly maintained. The industry shall maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken up, quantity of scrubber liquid used, maintain of pH levels etc.	Complied
3	All the process and vacuum leak sources shall be collected through fume extraction system connected to a Double stage condensation followed by activated charcoal bed.	The industry has provided fume extraction system and two stage scrubber for control of process emissions and leaks.
4	The industry shall regularly carryout leak detection and repair study. All the fugitive leak sources shall be monitored and arrested so as to reduce the VOCs concentration in the both work place as well as ambient atmosphere.	Not complied

• **Compliance of the industry on CFO schedule - 8 conditions: CFO Order No. 200821316848 , dt.29.06.2020:**

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1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Sl. No.</th> <th>Particulars</th> <th>Quantity</th> </tr> </thead> <tbody> <tr><td>1</td><td>Water</td><td>100000</td></tr> <tr><td>2</td><td>Electricity</td><td>100000</td></tr> <tr><td>3</td><td>Gas</td><td>100000</td></tr> <tr><td>4</td><td>Steam</td><td>100000</td></tr> <tr><td>5</td><td>Other</td><td>100000</td></tr> <tr><td>6</td><td>Total</td><td>100000</td></tr> </tbody> </table>	Sl. No.	Particulars	Quantity	1	Water	100000	2	Electricity	100000	3	Gas	100000	4	Steam	100000	5	Other	100000	6	Total	100000	As per the records, during the last 5 months period of October 2020 to March 2021, the water consumption is 32.22 KLD (avg) as against consented 59.2 KLD, effluents generation is 14.41 KLD (avg) against the consented - 28.5 KLD.																																																																																																																								
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3	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" data-bbox="389 564 925 860"> <thead> <tr> <th>Sl. No.</th> <th>Concentration of Pollutants</th> <th>STANDARD</th> <th>Remarks/Compliance</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Resuspended dust (Weight of matter &lt;math&gt;5 \mu m&lt;/math&gt;)</td> <td>500 200</td> <td>100 mg/m<sup>3</sup> 80 mg/m<sup>3</sup> As per Annex II, for all days and Monday to Friday for other days.</td> </tr> <tr> <td>2.</td> <td>Resuspended dust (Weight of matter &lt;math&gt;10 \mu m&lt;/math&gt;)</td> <td>500 200</td> <td>100 mg/m<sup>3</sup> 80 mg/m<sup>3</sup> As per Annex II, for all days and Monday to Friday for other days.</td> </tr> <tr> <td>3.</td> <td>Resuspended dust (Weight of matter &lt;math&gt;100 \mu m&lt;/math&gt;)</td> <td>500 200</td> <td>100 mg/m<sup>3</sup> 80 mg/m<sup>3</sup> As per Annex II, for all days and Monday to Friday for other days.</td> </tr> <tr> <td>4.</td> <td>Resuspended dust (Weight of matter &lt;math&gt;1000 \mu m&lt;/math&gt;)</td> <td>500 200</td> <td>100 mg/m<sup>3</sup> 80 mg/m<sup>3</sup> As per Annex II, for all days and Monday to Friday for other days.</td> </tr> </tbody> </table> <p>*As per MOEF&amp;CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.</p>	Sl. No.	Concentration of Pollutants	STANDARD	Remarks/Compliance	1.	Resuspended dust (Weight of matter <math>5 \mu m</math>)	500 200	100 mg/m <sup>3</sup> 80 mg/m <sup>3</sup> As per Annex II, for all days and Monday to Friday for other days.	2.	Resuspended dust (Weight of matter <math>10 \mu m</math>)	500 200	100 mg/m <sup>3</sup> 80 mg/m <sup>3</sup> As per Annex II, for all days and Monday to Friday for other days.	3.	Resuspended dust (Weight of matter <math>100 \mu m</math>)	500 200	100 mg/m <sup>3</sup> 80 mg/m <sup>3</sup> As per Annex II, for all days and Monday to Friday for other days.	4.	Resuspended dust (Weight of matter <math>1000 \mu m</math>)	500 200	100 mg/m <sup>3</sup> 80 mg/m <sup>3</sup> As per Annex II, for all days and Monday to Friday for other days.	
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4	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board	As per the records, during the last 6 months period of October 2020 to March 2021, the industry has manufactured 6 (6) Consented products with a production of 235.40 Kg/day (avg) as against consented 733.31 Kg/day.																				
5	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R 469 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	Complied																				
6	<p>The industry shall comply with ambient air quality standards of PM10(Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM2.5(Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, NH<sub>3</sub> - 400 µg/m<sup>3</sup> outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards (CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>																					
7	The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation Industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Complica.  The industry has paid consent fee for a period up to 31.12.2022 and CFO & HWA was issued for the same period.																				
8	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.																					


  
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 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

9	The industry shall not operate without obtaining extension of temporary revocation of closure order of the Board.	The Board has issued extension of temporary revocation of closure order to the industry vide order dt: 10.10.2020 for a period of 6 months with certain directions to comply.
10	The industry shall segregate effluents into LTDS & HTDS effluents separately	The industry has provided the 1x/ Kt below ground level PFRP collection tank and above ground level tanks of capacity 1x20 KL, 2x13 KL for storage of HTDS effluents and 1x5 KL HDPE tank for storage of LTDS effluents.
11	The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.	Complied
12	During the maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CERF duly meeting the inlet standards stipulated at Schedule -B for not more than 15 days, in a calendar year.	--
13	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.	Provided IP camera along with digital flow meters at HTDS, LTDS effluents & RO permeate and connected the same to TSPCB website.
14	The industry shall provide IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate within two months with a backup data for a period of 6 months.	The Industry has provide IP camera at the main gate with a backup data for a period of 2 months. But, not connected it to TSPCB website.
15	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	The industry provided vent condensers and RT circulation for bulk solvent storage tanks.
16	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.	Provided mechanical flow meters at process, Boiler feed, cooling makeup and Domestic sections.
17	The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.	The Industry has provided 2 stage scrubbers (1 No) provided with online pH meter to control process emissions. The industry has provided hood with extraction system to effluents neutralization tank and same is connected to single stage scrubber followed by Activated carbon media to avoid odour problem.
18	The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.	The industry has provided online VOC analyzer for monitoring of VOCs and connected to TSPCB website.
19	The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground	Complied
20	The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	Complied

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21	The industry shall install on line TDS meter for HTDS effluent generation and connect the same to RSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.	Not provided on line TDS meter for HTDS effluents.
22	The industry shall develop greenbelt as per norms.	Developed greenery in an area of about 2 acres.
23	The industry shall operate dry vacuum pump to minimize odour as per the directions of the Board.	Complied
24	The industry shall maintain records on source of starting raw material / intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials.	Complied
25	The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	The industry is not having solvent recovery column. The spent solvents are recovered by simple distillation and reusing back into process.
26	The industry shall carry out Leak Detection and Repair Study (LDAR) to assess the solvent losses.	Not complied
27	The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.	The industry has provided storm water drains partially.
28	The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.	Complied
29	The industry shall provide and maintain platform and cover area for detoxification of containers and container liners. The wastewater generated from detoxification facility shall be sent to the effluent storage tank for further treatment and disposal.	Complied
30	The industry shall provide dyke walls for storage tanks / areas to control spillages.	Complied
31	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	The industry has provided separate energy meter for ZLD system and scrubbing system.
32	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	Provided vent condensers and RT circulation for bulk solvent storage tanks.
33	The industry should not discharge any wastewater within or outside the factory premises.	During inspection, no discharges were observed.

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34	(a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.  i) Daily production details and Central Excise Returns. ii) Quantity of Effluents generated (HTDS & LTDS) and disposed. iii) Log Books for pollution control systems. iv) Daily solid waste generated and disposed  (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.	Maintained
35	As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 5 A.M. to 6 P.M. only.	--
36	The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.	--
37	The industry shall comply with Task Force directions issued by the Board from time to time.	Submitted above
38	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1985 & amendments thereof.	Submitted
39	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

**Remarks:**

1. M/s. Brundavan Laboratories (P) Ltd., Yellagin (V), Choutuppal (M), Yadadri Bhavanagiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. The industry has obtained CFO & HWA (phase-I expansion) renewal from the Board vide order dt: 29.06.2020 valid up to 31.12.2022.
3. The industry has provided ZLD system consisting of Collection & neutralization tanks, settling tank, filter press, settling tank2, Stripper (40 KLD), 3 stage MEE (40 KLD), ATFD (7.5 KL/hr) & Biological ETP: aeration tank-1 (60 KL), aeration tank-2 (60 KL), Sand filter, Carbon filter followed by RO plant. The HTDS effluents are treated in MEE system and the MEE & ATFD condensate is sent to Biological ETP for treatment. The treated effluents are processed through RO plant - 40 KLD, RO permeate is reused for utilities and the RO rejects are sent to MEE. During inspection MEE plant, Biological ETP and RO plants are in operation.
4. The industry has provided STP of 10 KLD capacity for treatment of domestic effluents.
5. The industry has provided digital flow meters for HTDS, LTDS effluents, MEE feed, RO permeate and mechanical flow meters for MEE condensate, RO Feed and Steam flow meter to MEE system.
6. The industry has provided the IP camera along with digital flow meters at HTDS and LTDS effluents, RO permeate and connected the same to Board server.
7. The industry has provided ponds with extraction system to effluents neutralization tank and same was connected to single stage scrubber followed by Activated carbon filters to avoid odour problems.
8. The industry has coal fired boilers of capacity 1x5 TPH provided with Bag filter and cyclone dust collector and 1x2 TPH boiler provided with cyclone dust collector as APCE followed by separate chimneys of height 30 mtrs. The industry is having DG sets of capacity 1x250 KVA & 1x125 KVA.
9. The industry has provided 2 stage scrubber (1 No) and provided with online pH meter to control process emissions.
10. The industry has provided online VOC analyzer for monitoring of VOCs and connected to TSPCB website.

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11. As per the records, during the last 6 months period of October' 2020 to March'2021, the industry has manufactured 6 (8) Consented products with a production of 735.40 Kg/day (avg) as against consented 733.31 Kg/day.
12. As per the records, during the last 6 months period of October' 2020 to March'2021, the water consumption is 32.22 KLD (avg.) as against consented 55.2 KLD, effluents generation is 14.41 KLD (avg) against the consented - 26.5 KLD.
13. As per the records, during the last 6 months period of October' 2020 to March'2021, the industry has disposed inorganic salts /MEB salts/ETP sludge to TSDF/GFPII - 370.7 Kg/day (avg) as against 1700 Kg/day and Organic waste 564.7 Kg/day (avg) as against 1432 Kg/day to M/s. JK cement /Zuari cement for co-processing. Presently the industry has stored MEB salts - 15 tons and organic waste - 10 tons in the premises in a separate shed with dyke walls and collection pit.
14. It is to submit that, earlier the industry was reviewed in the Board TF meeting held on 20.11.2020 in connection with complaints and issued directions to the industry vide order dated 04.12.2020 and the Committee also recommended that next time during inspection, the RO shall verify the reactions where DMSO is used, the stage in which DMSO is used and the process by which it is recovered.
15. During inspection on 27.04.2021, samples were collected from the following points and the analysis results are as follows:

Sample code : Sample details / collection point

- 4405 - HTDS (Raw Effluent),
- 4406 - Biological ETP Inlet,
- 4407 - Biological ETP Outlet. (RO Feed)
- 4408 - RO-Permeate,

Parameters	Method (+) No.	Unit	Results			
			4405	4406	4407	4408
pH at 25°C	4500-B	-	5.1	4.16	4.53	6.98
Total Suspended Solids	2540-B	mg/L	1,052	533	75	15
Total Dissolved Solids (TDS)	2540-C	mg/L	1,03,758	39,640	4,250	780
Chemical Oxygen Demand	5220-B	mg/l	82,888	41,444	2,096	84
Oil and Grease	5520 - B	mg/L	6.4	4.1	1.1	NDI

11. **WHEREAS**, vide reference 10<sup>th</sup> cited, the industry was reviewed in the Board TF Committee meeting held on 07.07.2021. The industry representative and complainant attended the meeting. After detailed discussions, the Committee recommended to defer the case for the next Task Force committee meeting with a direction to the industry to submit the technical details on using of DMSO as solvent in the process and its recovery process as it is a source of odour nuisance.
12. **WHEREAS**, vide reference 11<sup>th</sup> cited, the industry was inspected by RO, Nalgonda officials on 03.07.2021 and verified the records. The following is submitted:
  - i. As per the Batch production records and raw materials consumption copies, the industry used DMSO as solvent media in the manufacture of Epoxy Propoxy Carbazole (Intermediate of Carvedilol Phosphate) up to 14.06.2021.
  - ii. DMSO used as Solvent Media and reaction process is maintained at 45°C - 50°C. Mother liquor contains 33% DMSO and the same is recovered by vacuum distillation.
  - iii. The industry stopped using DMSO and started using Methanol as solvent media in place of DMSO in the manufacture of Epoxy Propoxy Carbazole since 15.06.2021.
  - iv. As per the Batch production records, the maximum process reaction temperature maintained in both roots is 45°C - 50°C.
  - v. During the inspection, it was observed that about 170 Ltrs of recovered DMSO stock was observed in the premises. No fresh stock of DMSO was observed in the premises.

  
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13. **WHEREAS**, vide reference 12<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 13.07.2021. The industry representative attended the Virtual Meeting. After detailed discussions, the Committee also recommended to issue Revocation of Closure Order to the Industry with certain directions to comply with
14. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue Revocation of Closure Order to your Industry** with the following directions to comply with:
1. The Industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
  2. The industry shall continuously operate ZLD system so as to treat all the effluent and shall reuse all the treated effluent for plant needs and shall maintain the records.
  3. The industry shall carrying out performance study of ZLD Treatment systems for HTDS & LTDS effluents and also shall evaluate performance and efficiency of the scrubbers and furnish the report within 15 days.
  4. The industry shall collect the effluents in the above ground level tanks duly maintaining sufficient free board to avoid over flows and shall dispose the same as per CFO&HWA conditions.
  5. The industry shall cover all the effluent tanks with dome connecting the vent to a common scrubber to avoid smell nuisance from the storage tanks
  6. The industry shall provide adequate capacity of first runoff of rainwater & seepage collection tank with proper bypass arrangement for free flow of subsequent rain water (24 kl./acre).
  7. The industry shall collect the first run off water and the same shall be treated within the premises or send to CETP for further treatment duly following the manifest systems and the same shall be furnished to the Board on monthly basis.
  8. The industry shall operate the scrubbers continuously and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.
  9. The industry shall store drums containing raw material / in process goods / MLs / spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.
  10. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
  11. The industry shall provide / maintain online VOC analyzer to monitor VOCs and connect to TSPCB Server.
  12. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
  13. The industry shall provide and operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.
  14. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.
  15. The industry shall not use any effluent / contaminated waste water in cooling tower under any circumstances.
  16. The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks, at MBE area and regularly maintain the same which may be the source of odour.
  17. The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.

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Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

18. The industry shall install the sub-cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.
19. All the process and vacuum leak sources shall be collected through fume extraction system connected to a Cryogenic condensation followed by activated charcoal bed to control air pollution within a month.
20. The industry shall regularly carryout leak detection and repair study. All the fugitive leak sources shall be monitored and arrested so as to reduce the VOCs concentration in the both work place as well as ambient atmosphere.
21. The industry shall maintain proper housekeeping within the premises.
22. The industry shall extend the validity of Bank Guarantee submitted to the Board from time to time before expiry, till further orders of the Board.
15. **WHEREAS**, the TSSPDCL, Ltd. has been directed to restore the power supply to your industry.
16. **WHEREAS**, these directions are issued under Sec.13 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
17. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 13(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Brundavan Laboratories (P) Ltd.,**  
**Yellagiri (V), Choutuppal (M),**  
**Yadadri Bhuvanagiri District.**

**Copy to:-**

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri District for information and necessary action.
3. The JCEE, Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and also directed to kept under strict monitoring and shall carryout monitoring of the surrounding bore-wells on half yearly basis and submit status report to the Board office.**
5. Concerned file.

**// T.C.F.B.O //**

*B. V. B. G. R. S. R.*

**Senior Environmental Engineer (FAC)**

**Tarun Kathula**  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-54/TSPCB/TF/HQ/2017 559**

**Dt: 20.07.2021**

C.O.N.R. -  
DESPATCH NO

DATE - 20.07.2021

Sub: TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **RESTORATION OF POWER SUPPLY - Orders Issued - Reg.**

- Ref: 1. Order No.NLG-54/TSPCB/LR-V/TF/2017-1073, dt.10.10.2020,  
2. Hearing held on 13.07.2021.  
3. Order No.NLG-54/TSPCB/TF/HQ/2017 dt. 20.07.2021.

\*\*\*\*\*

In the 1<sup>st</sup> reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to TSSPDCL extended the temporary restoration of power supply for a period of Six Months to M/s.Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force committee meeting held on 13.07.2021. After careful consideration of all the material facts of the case, it was decided to issue revocation of closure orders to the industry. Accordingly, the Board issued revocation of closure orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to restore the power supply to M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-  
MEMBER SECRETARY

To  
The Superintending Engineer (Operations),  
Telangana State Southern Power Distribution Company Ltd.,  
Yadadri Bhavangiri District.

**Copy to:**

1. The Managing Director, Telangana State Southern Power Distribution Company Ltd., Mint compound, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE, Z.O, A.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

*Subhinisha*

Senior Environmental Engineer (FAC)

*63*

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Ministry of Environment Forest and Climate Change  
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*Tarun*





## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

Appendix - IX

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-54/TSPCB/TF/HO/2017 - 2132

Dt.02.03.2022

**Sub :** TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **CLOSURE ORDERS - Issued** - Reg.

- Ref :**
1. CFO&HWA Order (Renewal) No.200822316848, dt.29.06.2020 with a validity upto 31.12.2022.
  2. Closure Order No.NLG-NLG-54/TSPCB/UH-II/TF/2017-787, dt.01.07.2019.
  3. Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017- 558, dt.20.07.2021.
  4. Sri Gummi Narender Reddy filed O.A.No. 15 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by the industry.
  5. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
  6. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
  7. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
  8. Hearing held on 19.02.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period upto 31.12.2022.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure Orders to the industry for operating the industry against Stop Production Orders issued on 22.06.2019 to the industry by the Board.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Revocation of Closure Order to the industry on 20.07.2021.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, Sri Gummi Narender Reddy filed O.A.No. 15 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by the industry.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.
8. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:

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1. The industry has not provided dome with suction hood followed by scrubber for all High TDS effluent tank to control the odour nuisance
  2. The industry is not permitted to operate thermic fluid heater of capacity 2 Lakh K.Cal/hr.
  3. Industry has not carried out performance study of ZLD system and scrubbers.
  4. Sulphur compound smell was observed in the industry.
  5. Odour was observed near MEE and production block area.
  6. Leakages were observed from the pumps attached to the MEE system.
  7. The housekeeping of the industry has to be improved.
  8. The industry has not provided water meters at boiler feed, cooling tower, domestic and gardening.
  9. The industry has not provided separate detoxification area for cleaning of drums.
  10. Industry has provided storage sump of capacity 5 kl and 2 kl for collection of First runoff rain water as against the required capacity of 84 KL for area of 3.5 acres.
  11. The industry has not provided vent condensers to the 8 no. of solvent receivers at production blocks.
  12. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of production block scrubbers so as to arrest the VOCs.
  13. The industry has not provided scrubber to the HCl storage tank to control air pollution.
9. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

**Sample code : Sample details / collection point**

- 22/02/148 - Stripper Feed  
 22/02/149 - MEE Condensate  
 22/02/150 - Aeration Tank Inlet  
 22/02/151 - Aeration Tank Outlet  
 22/02/152 - RO Permeate  
 22/02/153 - STP Outlet

Parameters	Method (*) No.	Unit	Results					
			22/02/148	22/02/149	22/02/150	22/02/151	22/02/152	22/02/153
pH at 25°C	4500-B	-	8.85	9.6	8.5	9.2	8.42	8.13
Total Suspended Solids	2540-B	mg/L	2981	<5	87	58	25	151
Total Dissolved Solids	2540-C	mg/L	84425	5026	4887	3390	1580	4162
COD	5220-B	mg/L	70470	29160	8320	2048	412	620
Oil and Grease	5520 - B	mg/L	4.2	2.4	1.6	<0.1	<0.1	0.6

Remarks:

1. The Sample No. 22/02/152, i.e, RO Permeate is having high TDS & COD values.
2. The Sample No. 22/02/153, i.e, STP Outlet Sample is having high TDS & COD values showing Effluent Characteristics.

**Sample code : Sample details / collection point**

- 22/02/154 - Cooling Tower connected to production block-B.  
 22/02/155 - Cooling Tower connected to production block-A.  
 22/02/156 - Cooling Tower connected to Chilling plant.

Parameters	Method (*) No.	Unit	Results		
			22/02/154	22/02/155	22/02/156
pH at 25°C	4500-B	-	8.6	7.3	8.2
Total Suspended Solids	2540-B	mg/L	59	78	457
Total Dissolved Solids	2540-C	mg/L	850	1980	15904
COD	5220-B	mg/L	45	12285	1150
Oil and Grease	5520 - B	mg/L	<0.1	1.5	0.4

- Remarks: The Sample No. 22/02/155 & 22/02/156, i.e, Cooling tower samples of production block-A and Chilling plant are having high TDS & COD values.

Director, Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

*[Signature]*

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Sample code : Sample details / collection point

22/02/148 - Stripper Feed

Sample Code: 22/02/148

S. No	Compounds identified	Remarks
1	1,4-Dioxane	Pyridine compounds are detected in this sample which may cause odour nuisance.
2	Formamide, N,N-dimethyl-	
3	Pyrazine, tetramethyl-	
4	Pyridine, 2-methyl-5-(1-methylethenyl)-	
5	1-Piperidinecarboxaldehyde	
6	3-Amino-4-methylbenzamide	
7	2-(5-Ethylpyridin-2-yl)ethanol	
8	2-(4-Methoxyphenoxy) ethanol	
9	Coumarin-3-carbonitrile, 6-methyl	
10	Naphthalen-1-ol-2-carboxylic acid	
11	4-Amino-3,5-diethylpyridine	
12	Benzaldehyde, 4-hydroxy-	
13	N,2-Dimethyl-4-nitroaniline	
14	Benzenemethanamine, N,N-dimethyl-	
15	N,N-Bis(2-hydroxyethyl)-2-aminoethanesulfonic acid	

10. **WHEREAS**, vide reference 8<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the committee recommended to issue Closure orders to the industry and also recommended to forfeit BG of Rs. 2 Lakhs out of Rs. 4 Lakhs submitted by the industry.
11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issues Closure orders to the industry for the following reasons:
- The industry has not provided dome with suction hood followed by scrubber for all High TDS effluent tank to control the odour nuisance
  - The industry is not permitted to operate thermic fluid heater of capacity 2 Lakh K.Cal/hr.
  - The industry has not provided scrubber to the HCl storage tank to control air pollution.
  - Odour was observed within the industry premises.
  - The industry has not provided vent condensers to solvent receivers at production blocks.
  - The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of production block scrubbers so as to arrest the VOCs.
12. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.
13. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

66

14. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-  
MEMBER SECRETARY

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

13-9-2022  
Chief Environmental Engineer

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.



Appendix - ~~1~~ ~~2~~

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-54/TSPCB/TF/HO/2017 - 2131**

**Dt.02.03.2022**

**Sub :** TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **CLOSURE ORDERS - Issued** - Reg.

- Ref :**
1. CFO&HWA Order (Renewal) No.200822316848, dt.29.06.2020 with a validity upto 31.12.2022.
  2. Closure Order No.NLG-NLG-54/TSPCB/UH-II/TF/2017-787, dt.01.07.2019.
  3. Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017- 558, dt.20.07.2021.
  4. O.A.No. 15 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai filed by Sri Gummi Narendra Reddy.
  5. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
  6. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
  7. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
  8. Hearing held on 19.02.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period upto 31.12.2022.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure Orders to the industry for operating the industry against Stop Production Orders issued on 22.06.2019 to the industry by the Board.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Revocation of Closure Order to the industry on 20.07.2021.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, Sri Gummi Narendra Reddy filed O.A.No. 15 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by the industry.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.
8. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:

1. The industry has not provided dome with suction hood followed by scrubber for all High TDS effluent tank to control the odour nuisance

**Tarun Kathula**

Director/Scientist 'F' (C)  
Integrated Regional Office.

Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004. 68

2. The industry is not permitted to operate thermic fluid heater of capacity 2 Lakh K.Cal/hr.
  3. Industry has not carried out performance study of ZLD system and scrubbers.
  4. Sulphur compound smell was observed in the industry.
  5. Odour was observed near MEE and production block area.
  6. Leakages were observed from the pumps attached to the MEE system.
  7. The housekeeping of the industry has to be improved.
  8. The industry has not provided water meters at boiler feed, cooling tower, domestic and gardening.
  9. The industry has not provided separate detoxification area for cleaning of drums.
  - ✓ 10. Industry has provided storage sump of capacity 5 kl and 2 kl for collection of First runoff rain water as against the required capacity of 84\_KL for area of 3.5 acres.
  - ✓ 11. The industry has not provided vent condensers to the 8 no. of solvent receivers at production blocks.
  12. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of production block scrubbers so as to arrest the VOCs.
  13. The industry has not provided scrubber to the HCl storage tank to control air pollution.
9. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

**Sample code : Sample details / collection point**

- 22/02/148 - Stripper Feed
- 22/02/149 - MEE Condensate
- 22/02/150 - Aeration Tank Inlet
- 22/02/151 - Aeration Tank Outlet
- 22/02/152 - RO Permeate
- 22/02/153 - STP Outlet

Parameters	Method (*) No.	Unit	Results					
			22/02/148	22/02/149	22/02/150	22/02/151	22/02/152	22/02/153
pH at 25°C	4500-B	-	8.85	9.6	8.5	9.2	8.42	8.13
Total Suspended Solids	2540-B	mg/L	2981	<5	87	58	25	151
Total Dissolved Solids	2540-C	mg/L	84425	5026	4887	3390	1580	4162
COD	5220-B	mg/L	70470	29160	8320	2048	412	620
Oil and Grease	5520 - B	mg/L	4.2	2.4	1.6	<0.1	<0.1	0.6

Remarks:

1. The Sample No. 22/02/152, i.e, RO Permeate is having high TDS & COD values.
2. The Sample No. 22/02/153, i.e, STP Outlet Sample is having high TDS & COD values showing Effluent Characteristics.

**Sample code : Sample details / collection point**

- 22/02/154 - Cooling Tower connected to production block-B.
- 22/02/155 - Cooling Tower connected to production block-A.
- 22/02/156 - Cooling Tower connected to Chilling plant.

Parameters	Method (*) No.	Unit	Results		
			22/02/154	22/02/155	22/02/156
pH at 25°C	4500-B	-	8.6	7.3	8.2
Total Suspended Solids	2540-B	mg/L	59	78	457
Total Dissolved Solids	2540-C	mg/L	850	1980	15904
COD	5220-B	mg/L	45	12285	1150
Oil and Grease	5520 - B	mg/L	<0.1	1.5	0.4

Remarks: The Sample No. 22/02/155, & 22/02/156, i.e, Cooling tower samples of production block-A and Chilling plant are having high TDS & COD values.

Tarun Kathula

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

Sample code : Sample details / collection point  
22/02/148 - Stripper Feed

Sample Code: 22/02/148

S. No	Compounds identified	Remarks
1	1,4-Dioxane	Pyridine compounds are detected in this sample which may cause odour nuisance.
2	Formamide, N,N-dimethyl-	
3	Pyrazine, tetramethyl-	
4	Pyridine, 2-methyl-5-(1-methylethenyl)-	
5	1-Piperidinecarboxaldehyde	
6	3-Amino-4-methylbenzamide	
7	2-(5-Ethylpyridin-2-yl)ethanol	
8	2-(4-Methoxyphenoxy) ethanol	
9	Coumarin-3-carbonitrile, 6-methyl	
10	Naphthalen-1-ol-2-carboxylic acid	
11	4-Amino-3,5-diethylpyridine	
12	Benzaldehyde, 4-hydroxy-	
13	N,2-Dimethyl-4-nitroaniline	
14	Benzenemethanamine, N,N-dimethyl-	
15	N,N-Bis(2-hydroxyethyl)-2-aminoethanesulfonic acid	

10. **WHEREAS**, vide reference 8<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the committee recommended to issue Closure Orders to the industry and also recommended to forfeit BG of Rs. 2 Lakhs out of Rs. 4 Lakhs submitted by the industry.
11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issues Closure orders to the industry for the following reasons:
- Leakages were observed from the pumps attached to the MEE system.
  - Industry has not provided adequate collection tank for collection of first cut rain water.
  - The industry has not provided water meters at boiler feed, cooling tower, domestic and gardening.
  - The industry has not provided separate detoxification area for cleaning of drums.
  - The housekeeping of the industry has to be improved.
12. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment**. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.
13. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

Tarun Kathula

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 070

14. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

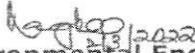
Sd/-  
MEMBER SECRETARY

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhavangiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is also requested to ensure that the BG of Rs. 2 lakhs is forfeited and fresh Bank Guarantee is submitted. The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

  
Chief Environmental Engineer

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

Appendix - XI



**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No.NLG-54/TSPCB/TF/HO/2017-**

**Dt:26.04.2022**

**Sub:** TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

**Ref :** 1. CFO&HWA Order (Renewal) dt.29.06.2020 with a validity upto 31.12.2022.  
2. Closure Order No.NLG-54/TSPCB/TF/HO/2017-, dt.02.03.2022.  
3. Industry's Letter dated:21.03.2022.  
4. Inspection of the industry by the Board officials on 31.03.2021.  
5. Hearing held on 18.04.2022.

\*\*\*\*\*

- WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
- WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period upto 31.12.2022.
- WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure order to the industry for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.
- WERHEAS**, vide reference 3<sup>rd</sup> cited, the industry has submitted representation to the Board on 21.03.2022 requesting for Revocation of Closure Order.
- WHEREAS**, vide reference 4<sup>th</sup> cited, the Board officials inspected the industry on 31.03.2022 and the following observations were made:
  - The compliance status of the industry on the Non-Compliances pointed out during the TF Committee meeting as stipulated in the closure Order dt:02.03.2022 is as follows:

Sl. No.	Direction	Compliance
1	The industry has not provided dome with suction hood followed by scrubber for all High TDS effluent tank to control the odour nuisance	Provided Dome Covers with suction hood at effluents holding tank, Collection cum neutralization tank and connected to a 2 stage scrubber provided at the MEE System.
2	The industry is not permitted to operate thermic fluid heater of capacity 2 Lakh K.Cal/hr.	Not obtained CFO for the 2 Lakh K.Cal/hr Thermic fluid heater.
3	The industry has not provided scrubber to the HCl storage tank to control air pollution.	Provided single stage scrubber to the HCl storage tanks.
4	Odour was observed within the industry premises.	The industry has provided sub cooler condenser with activated charcoal bed to the stage scrubber attached to the production Block. Also provided a new scrubber connecting the centrifuge vents to control odour.
5	The industry has not provided vent condensers to solvent receivers at production blocks	Provided vent condensers.

**Parun Kathula**  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

6	The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of production block scrubbers so as to arrest the VOCs.	Provided sub cooler condenser followed by Activated Charcoal bed at the production Block.
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Remarks:

1. M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavanagiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. The industry has obtained CFO & HWA (phase-I expansion) renewal from the Board vide order dt: 29.06.2020 valid up to 31.12.2022 for manufacture of the following products and capacities.

Products & By products		
Sl. No.	Name of the Product	Quantity permitted in Kg/day
1	Lansoprazole	33.33
2	Levetiracetam	83.33
3	Losartan Potassium	83.33
4	Olanzapine	8.33
5	Pioglitazone Hydrochloride	166.66
6	Pregabalin	33.33
7	Quetiapine Hemifumarate	100
8	Valsartan	83.33
9	Terbutaline Sulfate	8.33
10	3,5 - Dibenzioxyacetophenone	66.67
11	Carvedilol Phosphate	66.67
Total quantities in Phase - I (25.8% of total CFE permitted capacity)		733.31 Kg/day

3. The industry is not in operation.
4. The industry is constructing buildings related to the expansion for which CFE was issued vide order dated 07.10.2021.
5. The industry has provided online VOC analyzer for monitoring of VOCs and connected to TSPCB server.

6. **WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.04.2022. The industry representative and the complainant attended the meeting. After detailed discussions, the Committee recommended to issue Temporary Revocation of Closure Orders to the industry for a period of Three Months with certain directions to comply with.

7. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues Temporary Revocation of Closure Order to the industry for a period of Three Months** with following directions to comply with:

1. The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.
2. The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.
3. The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.
4. The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
5. The industry shall identify the solvent centrifuge and connect to condensers to control the emissions within one month.
6. The industry shall obtain CFO of the Board for Thermic Fluid Heater of 2 Lakh K.Cal/hr and shall not operate without consents of the Board
7. The industry shall install / maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs.
8. The industry shall carry out Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.

Marun Kathula  
 Scientist - E (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

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8. **WHEREAS**, the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.
9. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-**  
**MEMBER SECRETARY**

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhuvnagiri District.

// T.C.F.B.O //

*B. V. B. G. R. S.*

**Senior Environmental Engineer (FAC)**  
**(Task Force)**

**Tarun, Kathula**  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

*Tarun*

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**TELANGANA STATE POLLUTION CONTROL BOARD**

 Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
 Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**
**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**
**Order No.NLG-54/TSPCB/TF/HO/2017-**
**Dt:26.04.2022**

**Sub:** TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

**Ref :** 1. CFO&HWA Order (Renewal) dt.29.06.2020 with a validity upto 31.12.2022.  
 2. Closure Order No.NLG-54/TSPCB/TF/HO/2017-, dt.02.03.2022.  
 3. Industry's Letter dated:21.03.2022.  
 4. Inspection of the industry by the Board officials on 31.03.2022.  
 5. Hearing held on 18.04.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period upto 31.12.2022.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closure order to the industry for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.
4. **WERHEAS**, vide reference 3<sup>rd</sup> cited, the industry has submitted representation to the Board on 21.03.2022 requesting for Revocation of Closure Order.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board officials inspected the industry on 31.03.2022 and following observations were made:
  - The compliance status of the industry on the Non-Compliances pointed out during the TF Committee meeting as stipulated in the Closure Order dt: 02.03.2022 is as follows:

S. No.	Direction	Compliance
1	Leakages were observed from the pumps attached to the MEE system.	MEE Pump leakages were rectified. However, the industry shall regularly take measures to arrest the leakages.
2	Industry has not provided adequate collection tank for collection of first cut rain water.	The industry has a below ground level collection tank of about 25 KL capacity for collection of rain water first runoff. But not provided above ground level storage tank for rain water and also not provided bypass arrangement.
3	The industry has not provided water meters at boiler feed, cooling tower, domestic and gardening.	Provided water meters at Boiler feed, Cooling, domestic and gardening.
4	The industry has not provided separate detoxification area for cleaning of drums.	Provided detoxification area inside the production Block.
5	The housekeeping of the industry has to be improved.	Improved Housekeeping.

**Tarun Kathula**  
 Director/Scientist 'F' (C)  
 Integrated Regional Office.

 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004

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Remarks:

1. M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavanagiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. The industry has obtained CFO & HWA (phase-I expansion) renewal from the Board vide order dt: 29.06.2020 valid up to 31.12.2022 for manufacture of the following products and capacities.

Sl. No.	Products & By products Name of the Product	Quantity permitted in Kg/day
1	Lansoprazole	33.33
2	Levetiracetam	83.33
3	Losartan Potassium	83.33
4	Olanzapine	8.33
5	Pioglitazone Hydrochloride	166.66
6	Pregabalin	33.33
7	Quetiapine Hemifumarate	100
8	Valsartan	83.33
9	Terbutaline Sulfate	8.33
10	3,5 - Dibenzoyloxyacetophenone	66.67
11	Carvedilol Phosphate	66.67
	Total quantities in Phase - I (25.8% of total CFE permitted capacity)	733.31 Kg/day

3. The industry is not in operation.
4. The industry is constructing buildings related to the expansion for which CFE was issued vide order dated 07.10.2021.
5. The industry has provided online VOC analyzer for monitoring of VOCs and connected to TSPCB server.

6. **WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.04.2022. The industry representative and the complainant attended the meeting. After detailed discussions, the Committee recommended to issue Temporary Revocation of Closure Orders to the industry for a period of Three Months with certain directions to comply with.
7. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues Temporary Revocation of Closure Order to your industry for a period of Three Months** with following directions to comply with:
  1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
  2. The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.
  3. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.
  4. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.
  5. The industry shall store drums containing raw material / in process goods / MLs / spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.
  6. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
  7. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.

Tarun Kathula

Director/Scientist 'F' (C)  
Integrated Regional Office  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

8. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server,
9. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises
10. The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.
11. The industry shall maintain proper housekeeping within the premises.
12. The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.

8. **WHEREAS**, the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
10. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-  
MEMBER SECRETARY**

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhuvnagiri District.

// T.C.F.B.O //

*B. S. Kirish*

**Senior Environmental Engineer (FAC)  
(Task Force)**

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

*Tarun*

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## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

### ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No. NLG-50/TSPCB/TF/HO/2022-1375

Dt: 06.12.2022

**Sub:** TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District - Air (Prevention and control of Pollution) Amendment Act, 1987 - Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued - Reg.

- Ref :**
1. CFO&HWA Order dt.29.06.2020 with a validity upto 31.12.2022.
  2. Closure Order No.NLG-54/TSPCB/TF/HO/2017-2131 & 2132, dt.02.03.2022.
  3. Temporary Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017-161, Dt: 26.04.2022.
  4. Industry's Letter dated: 22.07.2022.
  5. Inspection of the industry by PCB Officials on 27.08.2022 & 21.09.2022.
  6. Hearing held on 30.09.2022.
  7. CPCB Letter No.F.No.B-29016/04/06/IPC-1/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
  8. Inspection of the industry by PCB officials on 18.11.2022.
  9. Hearing held on 03.12.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District and engaged in Bulk drugs & Intermediates manufacturing unit.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period up to 31.12.2022.
3. **WHEREAS**, vide reference 2nd cited, the Board issued Closure order to the industry on 02.03.2022 for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.
4. **WERHEAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 26.04.2022 for a period of Three months with certain directions to comply.
5. **WERHEAS**, vide reference 4th cited, the Industry vide letter dated 22.07.2022 has submitted representation to the Board requesting for Revocation of Closure Order.
6. **WHEREAS**, vide reference 5th cited, the RO, Nalgonda Officials inspected the industry on 27.08.2022 & 21.09.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022 vide reference 6th cited.
7. **WHEREAS**, vide reference 7th cited, CPCB has issued certain directions to the Board in connection with O.A No. 97 of 2021 (SZ) Chennai before Hon'ble NGT filed by Sri Ravula Linga Swamy, S/o. Yadalah and Others, Anthammagudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.
8. **WHEREAS**, vide reference 8th cited, the RO, Nalgonda Officials again inspected your industry on 18.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.26.04.2022 and details are as follows:

#### 1. Compliances observed:

##### Under Air Act:

S. No	Direction	Compliance Status
1.	The Industry shall provide dome with suction hood followed by scrubber to the HTD effluent storage tank to control the odour in the Regional Office.	Complied

Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

2.	The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.	The industry has provided double stage scrubber followed by Activated charcoal bed for production block A and 3 Nos of single stage scrubbers at vent of HCL tank, vents of centrifuges at production block-A, vents of centrifuges at production block-B. The industry has provided double stage scrubber at MEE area (Vent of ATFD, vent of HTDS collection tank) and also provided activated char coal bed.
3.	The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.	Complied. The Board officials collected the VOC day average readings for the month of August'2022. The values are in the range of 0.00 to 1.83 PPM. The Board officials collected the VOC day average readings for the month of 18.10.2022 to 19.11.2022' 2022. The values are in the range of 0.00 to 5.89 PPM.
4.	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Provided
5.	The industry shall identify the solvent centrifuge and connect to condensers to control the emissions within one month.	Complied
6.	The industry shall install / maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs.	The industry has provided activated charcoal bed to the scrubber at MEE area.
7.	The industry shall carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has conducted Leak Detection and Repair Study in the Month of June'2021.

• **Non-Compliances observed:**

S. No	Direction	Status
1.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Earlier, the Board Officials collected samples from the Cooling tower attached to Production Block - 1, Production Block - 2 and MEE on 21.09.2022. As per the analysis reports, the sample in the Cooling tower attached to Production Block - 1 is having high TDS (10591 mg/ltr) and COD (710 mg/ltr) values. And the sample in the Cooling tower attached to Production Block - 2 is also having high TDS (3256 mg/ltr). And, also the sample in the Cooling tower attached to MEE is also having high TDS (6458 mg/ltr) and COD (1330 mg/ltr) values. During inspection on 18.11.2022, pungent odour was observed near MEE cooling tower area.
2.	The industry shall maintain proper housekeeping within the premises.	Housing keeping needs to improve.

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

9. **WHEREAS**, The CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance, and VOC emission and achievement of ZLD.
2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

10. **WHEREAS**, vide reference 9<sup>th</sup> cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative attended the meeting and clarified that they installed new MEE system (Stripper, MEE&ATFD), new ETP and additional RO system to treat the effluents. They further informed that have provided double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, HTDS collection tank & ATFD and improved housekeeping within the premises. Now, the industry using treated water from RO system for cooling tower and thereby no odour problems from the cooling tower area. They have also taken the following measures to control odour nuisance and achieved complete ZLD system:

**1. For control of air pollution and odour control:**

- i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter,
- ii. Provided scrubbers with online PH meters followed by Activated Charcoal bed for production blocks, HTDS collection tank& ATFD.
- iii. Provided online VOC analyzer and connected the same to the TSPCB server.
- iv. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.

**2. ZLD system to treat the effluents:**

- i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.
- ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
- iii. Provided online TDS meter and connected to TSPCB server.
- iv. Provided shed for drums storage.
- v. Provided IP camera at main gate and connected to TSPCB server.

11. **WHEREAS**, during the meeting, the Committee noted the non-compliance observed on earlier directions dt 26.07.2022 issued by TSPCB, directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions.

12. **WHEREAS**, after careful consideration of the material facts of the case, the Board is hereby issues **Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months** with following directions to comply with:

1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**

  
Director/Scientist (FC)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

2. The industry shall take all odour control measures and operate the same regularly to avoid odour nuisance to the surrounding environment.
  3. The industry shall provide & maintain dome with suction hood followed by double stage scrubber with online pH meter to the HTDS effluent storage tanks to control the odour nuisance.
  4. The industry shall install & maintain sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing system connected to HTDS collection tank so as to arrest the VOCs.
  5. The industry shall install & maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD.
  6. The industry shall continuously operate scrubbers with online pH meter for control of process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.
  7. The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.
  8. The industry shall provide odour suppressant mist spray / sprinkle "PHION" liquid at effluent treatment area to contain VOCs.
  9. The industry shall provide & maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
  10. The industry shall conduct the LDAR study once in six months. The industry shall take necessary measures as per the latest Leak Detection and Repair (LDAR) Study to arrest the solvent losses and reduce VOCs in the premises.
  11. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
  12. The industry shall not cause any air pollution to the surrounding area.
13. The TSSPDCL, Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.
14. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
15. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-**  
**MEMBER SECRETARY**

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhauangiri District.

Tarun Kathula  
Director/Scientist F (C) // T.C.F.B.O //  
Integrated Regional Office  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004  
Senior Environmental Engineer



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

Appendix XIV

BY REGD. POST WITH ACK. DUE

## ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-50/TSPCB/TF/HO/2022- *B74*

Dt:06.12.2022

**Sub:** TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

- Ref :**
1. CFO&HWA Order dt.29.06.2020 with a validity upto 31.12.2022.
  2. Closure Order No.NLG-54/TSPCB/TF/HO/2017-2131 & 2132, dt.02.03.2022.
  3. Temporary Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017-161, Dt: 26.04.2022.
  4. Industry's Letter dated: 22.07.2022.
  5. Inspection of the industry by PCB Officials on 27.08.2022 & 21.09.2022.
  6. Hearing held on 30.09.2022.
  7. CPCB Letter No.F.No.B-29016/04/06/IPC-I/438, Dt.19.09.2022, received on 13.10.2022 /28.10.2022.
  8. Inspection of the industry by PCB officials on 18.11.2022.
  9. Hearing held on 03.12.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhauangiri District and engaged in Bulk drugs & Intermediates manufacturing unit.
2. **WHEREAS**, vide reference 1st cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period up to 31.12.2022.
3. **WHEREAS**, vide reference 2nd cited, the Board issued Closure order to the industry on 02.03.2022 for non compliance of the Board directions / Consent conditions and causing pollution in the surrounding area.
4. **WERHEAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to industry on 26.04.2022 for a period of Three months with certain directions to comply.
5. **WERHEAS**, vide reference 4th cited, the industry vide letter dated 22.07.2022 has submitted representation to the Board requesting for Revocation of Closure Order.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the RO, Nalgonda Officials inspected the industry on 27.08.2022& 21.09.2022 and submitted a report to the Head Office. The industry was reviewed in the Task Force Committee meeting held on 30.09.2022 vide reference 6<sup>th</sup> cited.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the RO, Nalgonda Officials inspected your industry on 18.11.2022 and submitted the report to the Board Office vide mail dt:18.11.2022 on earlier directions dt.26.04.2022 and details are as follows:

### I. Compliances observed:

#### Under Water Act:

S. No	Direction	Compliance Status
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	--
2.	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in Larmer KEE and ATFD. The condensate & LTDS effluents shall be treated in Integrated ETP followed RO system and	The industry has provided ZLD system consisting of collection tank and neutralization tank, settling tank, filter press, Above ground level storage tanks, Stripper (40 KLD), 3 stage MEE (40 KLD), ATFD (7.5

Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500,004

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	treated effluents shall be reused in the plant. The PFA rejects shall be sent to MEE for forced evaporation.	KL/hr) and PFA plant - 40 KLD & Biological ETP. During the inspection, ZLD system was under operation. The industry has rain water collector tank of capacity 7 X 25 KL.
3.	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 KL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	
4.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During the inspection no discharges were observed.
5.	The industry shall store drums containing raw material / in process goods / MLs / spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	The industry has provided separate shed for storage of drums.
6.	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	The industry has stored HW under shed.
7.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry has provided digital flow meters for HTDS, LTDS, RO permeate & TDS meter and connected to board server.
8.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Complied
9.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises	Complied
10.	The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.	Complied

**Non-Compliances observed:**

S. No	Direction	Status
1	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Earlier, the Board Officials collected samples from the Cooling tower attached to Production Block - 1, Production Block - 2 and MEE on

Director/Scientist F (C)

Integrated Regional Office,  
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Aranya Bhavan, Hyderabad, Telangana-500 004.

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		21.09.2022. As per the analysis reports, the sample in the Cooling tower attached to Production Block - 1 is having high TDS (10591 mg/ltr) and COD (710 mg/ltr) values. And the sample in the Cooling tower attached to Production Block - 2 is also having high TDS (3256 mg/ltr). And, also the sample in the Cooling tower attached to MEE is also having high TDS (6458 mg/ltr) and COD (1330 mg/ltr) values. During inspection on 18.11.2022, pungent odour was observed near MEE cooling tower area.
2	The industry shall maintain proper housekeeping within the premises.	Housing keeping needs to improve.

8. **WHEREAS**, the CPCB, in exercise of the power conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 issued the following directions vide letter dt:19.09.2022 received by the Board on 13.10.2022/28.10.2022:

1. Telangana Pollution Control Board (TSPCB) shall direct M/s. Hazelo Labs Pvt. Ltd., and other seven pharmaceutical industries in the area to submit time bound action plan for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD.
2. TSPCB shall periodically review implementation the action plan of all the units and regularly monitor VOCs in ambient air to ensure the effective implementation.
3. TSPCB shall get the study done in a time bound manner to determine the extent of damage of soil, if any, and to provide the suitable remediation measures for effective crop growth.

9. **WHEREAS**, vide reference 8<sup>th</sup> cited, you are given an opportunity of hearing before the Task Force Committee meeting held on 03.12.2022. The industry representative attended the meeting and clarified that they installed new MEE system (Stripper, MEE&ATFD), new ETP and additional RO system to treat the effluents. They further informed that have provided double stage scrubbers with online PH meters followed by activated charcoal bed to the production blocks, HTDS collection tank & ATFD and improved housekeeping within the premises. Now, the industry using treated water from RO system for cooling tower and thereby no odour problems from the cooling tower area. They have also taken the following measures to control odour nuisance and achieved complete ZLD system:

**1. For control of air pollution and odour control:**

- i. Provided dome with fume extraction system to HTDS collection tank followed by double stage scrubber with online pH meter.
- ii. Provided scrubbers with online PH meters followed by Activated Charcoal bed for production blocks, HTDS collection tank& ATFD.
- iii. Provided online VOC analyzer and connected the same to the TSPCB server.
- iv. Conducted LDAR study and taken measures as per the recommendations of the LDAR study.

**2. ZLD system to treat the effluents:**

- i. Provided ZLD system consisting of Stripper, MEE & ATFD, Biological ETP followed by RO plant to treat the effluents.
- ii. Provided online connectivity with digital flow meters & IP camera to HTDS & LTDS collection tanks, RO permeate and connected to TSPCB server.
- iii. Provided online TDS meter and connected to TSPCB server.
- iv. Provided shed for drums storage.
- v. Provided IP camera at main gate and connected to TSPCB server.

Integrated Regional Office,  
Ministry of Environment Forest and Climate Change,  
Aranya Bhavan, Hyderabad, Telangana-500 004.

10. **WHEREAS**, During the Meeting, the committee noted the non-compliance observed on earlier TSPCB directions dt 26.04.2022 & directions issued by the CPCB. After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with certain directions including CPCB directions and Forfeiture of Bank Guarantee of Rs. 2.0 Lakhs, for few non-compliances as observed in earlier Board directions dt.26.04.2022.

11. **WHEREAS**, after careful consideration of the material facts of the case, **the Board is hereby issues Extension of Temporary Revocation of Closure Order to your industry for the period of Six Months with following directions to comply with:**

1. **The industry shall submit time bound action plan within 3 days for decontamination of soil, control of odour nuisance and VOC emission and achievement of ZLD as per the CPCB directions dt 19.09.2022.**
2. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
3. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and shall submit the consolidated records to the Regional Office, Nalgonda every month along with invoice copies of the starting raw materials outsourced.
4. The industry shall continue to segregate the effluents into HTDS and LTDS.
5. The industry shall regularly operate the New ZLD system for treatment of effluents. The HTDS effluents shall be treated in stripper, MEE and ATFD. The condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.
6. The industry shall install & maintain online TDS meter for HTDS effluent generation and connect the same to TSPCB server.
7. The industry shall connect & maintain the IP camera provided to the LTDS effluents digital flow meter to the TSPCB server.
8. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.
9. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.
10. The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.
11. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
12. The industry shall continuously operate the online monitoring system provided to the HTDS, LTDS & RO permeate as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
13. The industry shall provide & maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.
14. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.
15. The industry shall not use effluents or any waste water in cooling towers and shall check regularly the quality of the cooling circulation water regularly.

  
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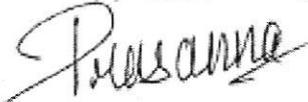


16. The industry shall maintain proper housekeeping within the premises.
17. The industry shall provide IP cameras within one month to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant in consultation with RO, Nalgonda.
18. The Board will forfeit the Bank Guarantee of Rs.2.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of the Member Secretary, TSPCB, Hyderabad.
19. The industry shall extend the Bank Guarantee from time to time till further orders from the Board.
12. **WHEREAS**, the TSSPDCL., Ltd., has been directed to restore the power supply to your industry for a period of Six Months from the date of this order.
13. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
14. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhauangiri District.

// T.C.F.B.O //

  
Senior Environmental Engineer

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## Annexure II

## DATA SHEET

1	Project Type: River Valley / Mining / Industry / Thermal / Nuclear / Other (Specify)	Bulk Drugs and Intermediates manufacturing
2	Name of the Project	Brundavan Laboratories Pvt Ltd Expansion
3	Clearance letter(s)/OM No. and dated	E C No. J-11011/24/2014-IA II(I) Dt. 30.06.2016
4	Location	Yellagiri
	Village	Yallagiri
	Tehsil (s)	Chotuppal
	District	Yadadri Bhuvanagari
	State(s)	Telangana
	Latitude/Longitude	Sy. No. 61,62 & 63
5	Address for correspondence	
	a. Address of concerned project Chief Engineer (with Code & Telephone / Telex / Fax numbers)	Shri Ramaiaha, 305, 3rd Floor, Tirumala Shah Residency, Yellareddy Guda, Ameerpet, Hyderabad-500073, Tel No. 040-23735395
6	Salient Features	
	a. of the project	Expansion from 26.5 TPA to 1020 TPA manufacturing project cost of 25.15 cores
	b. Of the environmental management plans	About Rs. 6 cores as Capital cost have been allocated and Rs.6 cores per annum is allocated for recurring cost.
7	Breakup of the project area (in ha.)	
	a. Submergence area (forest & non-forests)	Not Applicable
	b. others	5.11 Hectares
8	Breakup of the project affected population with enumeration of those losing houses / dwelling units only, agricultural land and landless labours / artisans	
	a. SC, ST /Adivasis	NIL
	b. Others	NIL
9	Finance Details	
	a. Project cost as originally planned and subsequent revised estimates and the years of price reference	Rs. 25.15 Cores / 2015

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	b. Allocations made for environmental management plans, with item wise and year wise breakup (capital & Recurring)	About Rs. 6 cores as Capital cost have been allocated and Rs.6 cores per annum is allocated for recurring cost.
	c. Cost Benefit Ratio / Internal Rate of Return and the year of Assessment	22% / 2015
	d. Whether (c) includes the cost of environment management as shown in (b) above	Yes
	e. Total expenditure on the Project so far	30.29 Cores
	f. Actual expenditure incurred on the environment management plans so far	7.26 Cores
10	Forest land requirement	NIL
	a. The status of approval for a diversion of forest land for non-forestry use	Not Applicable
	b. The status of compensatory afforestation, if any	Not Applicable
	c. The status of clear felling	Not Applicable
	d. Comments on the viability and sustainability of compensatory afforestation programme in the light of actual field experience so far	NIL
11	The status of clear felling in non-forest area (such as submergence area of reservoir, approach road), if any, with quantitative information	Not Applicable
12	Status of construction	
	a. Date of commencement	In 2017 started 1 <sup>st</sup> Phase and completed 25.8% (263.16 Tons per Annum (TPA) out of 1020 TPA) of expansion and has started 2 <sup>nd</sup> Phase in February, 2021 for remaining capacity.
	b. Reason for the delay if the project is yet to start	COVID Problem
13	Date of site visit	
	a. Date of site visit for this monitoring report	24.02.2023



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**Condition-Wise Compliance Report of Environmental Clearance of M/s. Brundavan Laboratories Private Limited, Sy. No. 60, 61 & 62, Yellagiri (V), Choutuppal Mandal, Yadadri Bhuvanagiri District (formerly Nalgonda District), Telangana. Issued vide EC Order No.: J-11011/24/2014-IA II (I) dated 30-06-2016**

Sl. No.	Specific/General Conditions	Compliance
<b>A. Specific Conditions</b>		
i.	National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21 <sup>st</sup> July, 2010 and amended time to time shall be followed by the unit.	<b>Partially complied.</b>  PP informed that they are into APIs (Active Pharmaceutical Ingredients) and API intermediates manufacturing industry with ZLD system for effluents. Therefore, they are not proposing to install any incinerator in the premises. For other type of organic hazardous waste, PP informed that they will continue to send to Authorized cement industries (or) TSDF (Treatment Storage Disposal Facility) for incineration. Inorganic waste will be sent to TSDF for landfill for which agreement has been entered and the invoice is at <b>Appendix-I</b> . Further, invoice with cement industries is at <b>Appendix -II</b> .
ii.	Multi-cyclone followed by bag filter shall be provided to the coal fired boiler to control, particulate emissions within permissible limit. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/APPCB guidelines	<b>Complied.</b>  5 Ton per hour (TPH) coal fired boiler is installed as per CFO 2018. Multi-cyclone and bag filter followed by separate stack of 30 m height is provided for 5 TPH boiler. Cyclone separators are provided for existing 2 TPH coal fired boilers.
iii.	Two stage chilled water/ caustic scrubber shall be provided to process vents to control process emissions. Two stage scrubber with caustic lye media solution shall be provided to process vents to control SO <sub>2</sub> . Water scrubber followed by caustic lye media shall be provided to process vents to control NH <sub>3</sub> emissions. The scrubbing media shall be sent to effluent treatment plant (ETP) for treatment. Efficiency of scrubber shall be monitored regularly and maintained properly.	<b>Complied.</b>  Two stage caustic scrubbers are provided to process vents to control process emissions. Two stage scrubbers with caustic lye media are provided to process vents to control SO <sub>2</sub> .  Water scrubber followed by caustic lye media is provided to process vents to

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Sl. No.	Specific/General Conditions	Compliance
	At no time, the emission levels shall go beyond the prescribed standards.	control NH <sub>3</sub> emissions. The scrubbing media is sent to ZLD for treatment. PP informed that the efficiency of scrubber is monitored regularly and maintained properly.
iv.	Ambient air quality data shall be collected as per NAAQES standards notified by the Ministry vide G.S.R. No. 826(E) dated 16 <sup>th</sup> September, 2009. The levels of PM <sub>2.5</sub> , PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>x</sub> , VOC, H <sub>2</sub> S and HCI shall be monitored in the ambient air and emissions from the stacks and displayed at a convenient location near the main gate of the company and at important public places. The company shall upload the results of monitored data on its website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MoEF, the respective Zonal office of CPCB and the Telangana Pollution Control Board.	<b>Not-Complied.</b>  No ambient air quality monitoring station is installed inside the project and no data is uploaded on the website.
v.	In plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive emissions shall be controlled by providing closed storage, closed handling & conveyance of chemicals/ materials, multi cyclone separator and water sprinkling system. Dust suppression system including water sprinkling system shall be provided at loading and unloading areas to control dust emissions. Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions shall conform to the limits stipulated by the SPCB. Odour management plan shall be implemented.	<b>Complied.</b>  Closed handling of chemicals and dedicated closed lines are provided for the transfer of solvents from storage tanks in the existing unit and PP informed that the same will continue in expansion. Water is sprinkled to control any dust emissions. For ash and coal storage, a separate closed area has been allocated. More than two hectares of area is under green belt, which accounts to 40% of the area. Latest VOC Monitoring levels in work zone are enclosed as <b>Appendix-III</b> .
vi.	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution.	<b>Partially Complied.</b>  PP has provided silent 125 KVA & 250 KVA DG sets. Acoustic enclosures are provided to the existing DG Sets 125 KVA & 250 KVA. However, the height of DG stack is not as per the CPCB standards.


  
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Sl. No.	Specific/General Conditions	Compliance
vii.	<p>Solvent management shall be carried out as follows:</p> <p>i. Reactor shall be connected to chilled brine condenser system</p> <p>ii. Reactor and solvent handling pump shall have mechanical seals to prevent leakages.</p> <p>iii. The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.</p> <p>iv. Solvents shall be stored in a separate space specified with all safety measures.</p> <p>v. Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.</p> <p>vi. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.</p> <p>vii. All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.</p>	<p><b>Complied.</b></p> <ul style="list-style-type: none"> <li>• Cooling water / Chilled water / chilled brine circulation is provided to primary and secondary condensers with sufficient Heat Transfer Areas (HTA) and residence time so as to achieve more recovery</li> <li>• Mechanical seals provided to solvent handling pump to prevent the leakages.</li> <li>• Solvents are stored in tanks having vent condensers.</li> <li>• Dykes are provided to solvent storage tanks.</li> <li>• Proper earthing provided to all the electrical installations</li> <li>• Flame proof mechanism has provided &amp; breather valves installed to solvent storage tanks to prevent losses.</li> </ul>
viii.	<p>Total fresh water requirement from ground water source shall not exceed 175m<sup>3</sup>/day and prior permission shall be obtained from the CGWA/SGWA.</p>	<p><b>Complied.</b></p> <p>Ground water permission is obtained from SGWA for 151 KLD and is enclosed as <b>Appendix- IV</b>. PP informed that Remaining 24 KLD out of 175m<sup>3</sup>/day water will be met from private tankers supply.</p>
ix.	<p>Effluent generation shall not exceed 122 m<sup>3</sup>/day. Trade effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and ATFD (agitated thin film drier). Low TDS effluent stream shall be treated in ETP and then passed through RO system. Condensate and recover water will be recycled/reused within the factory premises.</p>	<p><b>Complied.</b></p> <p>PP informed that till date only 25.8% (263.16 TPA) capacity production is being carried under phase I expansion. Effluent of 28.5 KLD of effluent is being generated and is being treated in the upgraded ZLD system. Treated water is being reused. The details of latest ZLD investment are at <b>Appendix V</b>.</p>
x.	<p>'Zero' effluent discharge shall be adopted and no effluent shall be discharged outside the premises.</p>	<p><b>Complied.</b></p> <p>Latest ZLD is installed in January 2023.</p>

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Sl. No.	Specific/General Conditions	Compliance
		The details of latest ZLD investment are at <b>Appendix V.</b>
xi.	Process effluent / any wastewater shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.	<b>Complied.</b> PP informed that separate storm water drains are constructed and are routed to rain water harvesting pit. PP further informed that there is a separate drain for waste water and is connected to ZLD.
xii.	Automatic / online monitoring system (24 x 7 monitoring devices) for flow measurement and relevant pollutants in the treatment system to be installed. The data to be made available to the respective SPCB and in the Company's website.	<b>Partially Complied.</b> Flow meter with IP Camera is connected to CPCB & SPCB website. However, not connected with company website.
xiii.	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm. Solvent transfer shall be by pumps.	<b>Complied.</b> Solvents are handled through dedicated pipelines from storage tanks to day tanks. Flame arrestors are provided to the solvent tanks.
xiv.	As proposed, process organic residue and spent carbon shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed-off to the TSDF. The ash from boiler shall be sold to brick manufacturers/cement industry.	<b>Complied.</b> Process organic residue and spent activated carbon is sent to cement industries for co-processing or (Treatment Storage Disposal Facility) TSDF for incineration. ZLD Sludge, process inorganic and evaporation salts are disposed to TSDF. Boiler ash is sent to brick manufacturers.  Inorganic waste will be sent to TSDF for landfill for which agreement has been entered and the invoice is at <b>Appendix-I.</b> Further, invoice with cement industries is at <b>Appendix -II.</b>
xv.	The company shall obtain Authorization for collection, storage and disposal of hazardous waste under the Hazardous Waste (Management, Handling and Trans-Boundary Movement) Rules, 2008 and amended as on date for management of Hazardous wastes and prior permission from TPCB shall be obtained for disposal of solid hazardous waste in the TSDF. Measures shall be	<b>Complied.</b> HW Authorization obtained vide order no.200822316848 dated 29-06-2020 and as per latest CFO HW dated 31-12-2027 ( <b>Appendix-VI</b> )

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Sl. No.	Specific/General Conditions	Compliance
	taken for fire-fighting facilities in case of emergency.	
xvi.	The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.	<b>PP has agreed to comply.</b>  PP informed that chemicals are being transferred by the accredited suppliers who are having transport license to carry such chemicals.
xvii.	Fly ash should be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with the storm water. Direct exposure of workers to fly ash & dust should be avoided.	<b>Complied.</b>  A separate area has been provided for storage of fly ash.
xviii.	The company shall undertake following waste minimization measures: a. Metering and control of quantities of active ingredients to minimize waste. b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. c. Use of automated filling to minimize spillage. d. Use of Close Feed system into batch reactors. e. Venting equipment through vapour recovery system. f. Use of high-pressure hoses for equipment clearing to reduce wastewater generation.	<b>PP has agreed to comply.</b>  PP informed that all chemicals are handled in closed conditions and dedicated closed lines are provided for transfer of solvents. There are no by-products generated. The PP informed that the solvents from bulk storage is taken to day tanks and then to reactors, which is a closed feed system, with proper venting. Also informed that they are using high pressure hoses for cleaning purposes.
xix.	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire- fighting system shall be as per the norms.	<b>Complied.</b>  Fire Hydrant and Fire- fighting system are installed as per the norms.
xx.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act	<b>Complied</b>  Occupational health checkup of the workers is being done on annual basis and records are maintained. The agreement with Kaminani Hospital is at <b>Appendix VII</b>



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Sl. No.	Specific/General Conditions	Compliance
xxi.	As proposed, green belt over 33 % of the total project area shall be developed within plant premises with at least 10-meter-wide green belt on all sides along the periphery of the project area, in downward direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.	<b>Complied.</b> Greenbelt is developed in 2 Has (40%) area. Plantation is done along the boundary with 10 meters wide.
xxii.	All the commitment made regarding issues raised during the Public Hearing / consultation meeting held on 13 <sup>th</sup> March, 2015 shall be satisfactorily implemented.	<b>PP has agreed to comply.</b> PP informed that during public hearing, they committed abide by pollution conditions, provide local employment, village deployment in Yellagira and Anthmmagudem villages, 5% of 125 lakhs are to be spend in a span of 7 years, which are almost completed. The details are at <b>Appendix VIII.</b>
xxiii.	At least 5% of the total cost of the project shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. As committed, implementation of such program shall be undertaken at Yellagira and Anthmmagudem villages accordingly in a time bound manner.	<b>Complied.</b> PP has allocated amount (Rs. 125 lakhs – 5% of proposed additional investment Rs 25.15 Cr.) as per the condition towards Enterprise Social commitment and will implement in Phase manner within 7 years. ESE activities carried out are provide at <b>Appendix VIII.</b>
xxiv.	Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment.	<b>Complied.</b> Separate labour housing with all facilities were provided. We have noted the condition and all construction labour are from nearby villages and facilities like safe drinking water, medical health care, toilets are provided. PP has also informed that all construction waste is used for filling space between the foundation columns for flooring and also using for leveling the low-lying areas.
<b>B. General Conditions</b>		



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Sl. No.	Specific/General Conditions	Compliance
i	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board (SPCB), State Government and any other statutory authority.	<p><b>Complied.</b></p> <p>Obtained CFE for expansion from TSPCB vide order no. 05/TSPCB/CFE/RO-NLG/HO/2016-1469 dated 09-09-2016 after obtaining EC from MoEF&amp;CC (<b>Appendix-IX</b>) and obtained CFE on 07.10.2021 (<b>Appendix X</b>).</p> <p>CFO-Expansion for Phase-I is obtained from TSPCB vide order no. TSPCB/RC{/NLG/CFO&amp;HWM/HO/2018-854 dated 09.05.2017 (<b>Appendix XI</b>) 26-05-2018 (<b>Appendix-XII</b>) dated 29.06.2020 (<b>Appendix – XIII</b>)</p> <p>Latest CFO vide order no. 23052455692 dated 13-01-2023 valid till 31-12-2027 (<b>Appendix-VI</b>)</p>
ii	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	<b>PP has agreed to comply.</b>
iii	The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.	<p><b>Not complied.</b></p> <p>No AAQ monitoring station is installed in the premises.</p>
iv	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise	<p><b>Complied.</b></p> <p>PP informed that silencers and acoustic enclosures are provided to all noise generating equipment and ambient noise</p>



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Sl. No.	Specific/General Conditions	Compliance
	levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (Night time).	levels are recorded regularly by NABL / MoEF&CC authorized laboratories and are found within limits. The Noise Monitoring reports are enclosed as <b>Appendix-XIV</b> .
v	The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water.	<b>Complied.</b> More than five water harvesting units are present which are connected with roof tops of the buildings and storm water drains.
vi	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.	<b>Complied.</b> PP informed that regular training is implanted to the employees. The details of training on mock drill are at <b>Appendix XV</b> .
vii	Usage of Personal Protection Equipment's (PPEs) by all employees/ workers shall be ensured.	<b>Complied.</b> Personal protective equipment like helmet, nose masks, safety shoes, gloves, goggles are provided to all employees.
viii	The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.	<b>Complied.</b> PP has allocated amount (Rs. 125 lakhs – 5% of proposed additional investment Rs 25.15 Cr.) as per the condition towards Enterprise Social commitment and will implement in Phase manner within 7 years. ESE activities carried out are provide in <b>Appendix-VIII</b> .
ix	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villages and administration.	<b>Not complied.</b> PP has not provided any documents regarding allocation and spending of CSR.
x)	The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.	<b>PP has agreed to comply.</b> PP informed that they have planted trees along the village roads as a part of Haritha haram initiated by Govt. of Telangana.
xi.	A separate Environmental Management Cell	<b>Not complied.</b>


  
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Sl. No.	Specific/General Conditions	Compliance
	equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.	No environmental management cell and lab is in place.
xii.	As proposed, the company shall earmark sufficient funds towards capital cost and recurring cost/ annum. To implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.	<b>Not Complied.</b> No details are provided by PP on funds allocated and recurring costs/annum incurred till date.
xiii.	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parisad / Municipal Corporation, Urban local Body and the local NGO, if any, from who suggestions/ representations, if any, were received while processing the proposal.	<b>Complied.</b> PP informed that they have shared the EC with all the local offices.
xiv.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the State Pollution Control Board. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.	<b>Partially complied.</b> PP informed that Six- monthly compliance were provided in 2018, 2019, 2020, 2022 on PARIVESH portal, but they are not reflecting on the PARIVESH Portal.
xv.	The environmental statement for each financial year ending 31 <sup>st</sup> March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF by e- mail.	<b>Complied.</b> PP informed that they are submitting Form V every financial year. The latest Form-V submission dated 28-09-2022 ( <b>Appendix-XVI</b> )

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Sl. No.	Specific/General Conditions	Compliance
xvi.	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <a href="http://envfor.nic.in">http://envfor.nic.in</a> . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.	<b>Complied.</b>  PP has advertised the EC in English and Telugu Newspapers i.e. The New Indian Express (English Newspaper) and Andhra Jyothi (Telugu Newspaper) dated 12-07-2016. Copy of the same enclosed as <b>Appendix-XVII.</b>
xvii.	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	<b>Partially Complied.</b>  PP informed that they have informed the Regional Office of MoEFCC, through their compliance report, however, they are not reflecting on the PARIVESH Portal. PP informed that the project work of 1 <sup>st</sup> phase was started in 2017 (263.16 TPA-25.8% only) and 2 <sup>nd</sup> phase in Feb 2021.



Tarun Kathula  
 Director/Scientist 'F' (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.



### Brief Summary of M/s. Brundavan Laboratories Pvt. Ltd.

M/s. Brundavan Laboratories Pvt. Ltd., located at Sy. No. 60, 61 & 62, Yellagiri (V), Choutuppal Mandal, Yadadri Bhuvanagiri District (formerly Nalgonda District), Telangana State. Industry was established in the year 2003 with a capacity of 26.5 TPA and is in operation through obtaining CFE/CFO renewal regularly from TSPCB. However, PP has obtained EC from MoEF&CC vide order No. J-11011/24/2014-IA II (I) dated 30-06-2016 for expansion of project from 26.5 TPA to 1020 TPA. PP has completed the 1<sup>st</sup> phase of expansion of the project with capacity of the project is 263.16 TPA and has started 2<sup>nd</sup> phase of expansion in February 2021 for remaining expansion, which is under process as it was delayed due to COVID outbreak. The region also comprises pharma clusters comprising 28 pharma companies in the Choutuppal mandal and is not an industrial estate.

As per the latest order of TSPCB in the revocation of closure order dated 06.12.2022, only two non-compliances are pending, they are - (i). Cooling tower sample HTDS is 10591 mg/ ltr and COD is 710 mg/ltr and pungent odour was observed near MEE cooling tower area and (ii) Housekeeping needs to improve. PP has informed that a new ZLD is installed in January 2023 and the pungent order small has been reduced drastically. Further, informed that once the Phase 2 construction is completed, the house keeping will also get improved.

#### Observations of Non/Partly Compliance and recommendations

- i. **Non-compliance of A) special condition (iv)** as no ambient air quality monitoring station is installed inside the project and not data is uploaded on the website.
- ii. **Non-compliance of B) general condition (iii)** as no AAQ monitoring station is installed in the premises.
- iii. **Non-compliance of B) general condition (ix)** as PP has not provided any documents regarding allocation and spending of CSR.
- iv. **Non-compliance of B) general condition (xi)** as no environmental management cell and lab is in place.
- v. **Non-compliance of B) general condition (xii)** as no financial details are provided by PP on funds allocated and recurring costs/annum incurred till date.
- vi. **Partial compliance of A) special condition (i)** as no incinerators is installed, as mandated under National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21<sup>st</sup> July, 2010, the same may be get amended by amending the EC condition, in view of ZLD in place.
- vii. **Partial compliance of A) special condition (vi)** as the height of DG stack is not as per the CPCB standards.
- viii. **Partial compliance of A) special condition (xii)** as flow meter with IP Camera is not connected with companies' website.
- ix. **Partial-compliance of B) general condition (xiv)** as PP informed that Six- monthly compliance were provided in 2018, 2019, 2020, 2022 on PARIVESH portal, but they are not reflecting on the PARIVESH Portal.
- x. **Partial-compliance of B) general condition (xvii)** as PP informed that six- monthly compliance were provided in 2018, 2019, 2020, 2022 on PARIVESH portal, but they are not reflecting on the PARIVESH Portal.

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

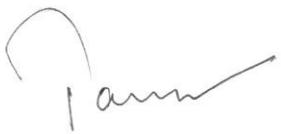
**Court cases:**

- i. O. A. No. 15 of 2022 (SZ) b/w Gummi Narender Reddy Vs UOI and others before Hon'ble NGT, Southern Zone, Chennai.

**Recommendations:**

- i. The current EC does not have any condition for monitoring of ground water, therefore, an additional condition for monitoring of ground water at minimum 6 to 8 locations around the project area may be considered for included in the EC.

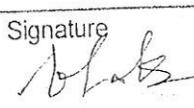
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Tarun Kathula  
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Aranya Bhavan, Hyderabad, Telangana-500 004.

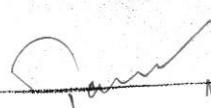
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**MANIFEST FOR HAZADOUS AND OTHER WASTE**  
**FORM 10**  
 [See rule 19 (1)]

1. Sender's Name and Mailing Address (including Phone No.) <b>BRUNDAVAN LABORATORIES PVT. LTD.</b> Sy. No. 60-62, Yellachi Village, Choutuppal Mandal, Yadadri Bhuvanagiri Dist. 508252, TELANGANA		2. Sender's authorisation No. <b>TSPCB/REP/NLU/CFD/HO/2017-854</b> 3. MANIFEST Document No. <b>036</b>		
4. Transporter's name and address: (including Phone No.) <b>Sri enviro tech Hyd</b>	5. Type of Vehicle : Truck <input checked="" type="checkbox"/> Tanker Special Vehicle	6. Transporter's Registration No. <b>AP 24 W 5959</b> 7. Vehicle Registration No.		
8. Receiver's Name & Site Address : <b>MOTHER EARTH ENVIRO TECH</b> <b>KADECHERU, Plot No: 118-</b> <b>120- YADGIRI, KANUKOTA</b>		9. Receiver's Authorisation No. 10. Facility-s Phone 12. Total Quantity of Waste M <sup>3</sup> t		
11. Waste Description: <b>organic salt</b>		13. Consistency : <b>SOLID</b> Solid <input checked="" type="checkbox"/> Oily Semi-Solid                                      Tarry Sludge    Slurry		
14. Transport Description of Waste <b>organic salt</b>	15. Containers No.                      Type <b>01                      container</b>	16. Total Quantity <b>24810 kgs.</b>	17. Unit Wt/Vol	18. Waste Category No.
19. Special Handling Instructions Additional Information				
20. SENDER'S CERTIFICATE I here by declare that the contents of the consignment are fully an accurately described above by proper shipping name and are categorised, packed marked, and labelled, and are in all respects in proper condition for transport by road according to applicable national government regulations.				
21. Transporter's Acknowledgement of Receipt of Waste Typed Name & Stamp Sy. No. 60-62, Yellachi Village, Choutuppal Mandal, Yadadri Bhuvanagiri Dist. 508252, TELANGANA		Signature 	Month                      Day                      Year 02                      17                      2023	
Typed Name & Stamp		Signature	Month                      Day                      Year 02                      17                      2023	
22. Discovery Note Space				
23. Receiver's Certification of Receipt of Hazardous & Other Waste Typed Name & Stamp    Signature Month                      Day                      Year				

Copy 1 (White) - To be forwarded by the Generator to the SPCB  
 Copy 2 (Yellow) - To be retained by Generator after taking sign from Transporter  
 Copy 3 (Pink) - To be retained by TSDf after signature

Copy 4 (Orange) - To be retained to the Transporter by the TSDf after accepting waste.  
 Copy 5 (Green) - To be retained by the TSDf to SPCB after treatment and Disposal of wastes.  
 Copy 6 (Blue) - To be retained by TSDf to the Generator after treatment and Disposal of Hazardous wastes  
 Copy 7 (Gray) - To be sent by the State Pollution Control Board of the Sender in case the sender is an another State.

  
**Tarun**  
 Director/Scientist 'F' (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004

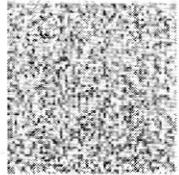
Appendix - II

**GEPIL**

**TAX INVOICE**

PROTECTING FUTURE  
Original For Recipient

**GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED**



GSTIN : 36AACCG6016F1ZX  
Tax Is Payable On Reverse Charge  Yes  No  
Place of supply : Telangana State Code : 36  
IRN No : 312ff175c104f9ab236c847a7aace1cbd070ba1ccf15012ce65eb913cf3dfc9b

Invoice Serial No : 1601647946  
Invoice Date : 14.07.2022



**Details Of Receiver(Billed To)**  
Name BRUNDAVAN LABORATORIES PVT LTD  
Yeflagiri (v), CHOUTUPPAL  
Address -508252  
State Code 36 State Name : Telangana  
GSTIN 36AACCB2467R1Z5  
Pan Card AACCB2467R

**Details Of Consignee(Shipped To)**  
Name BRUNDAVAN LABORATORIES PVT LTD  
Yeflagiri (v), CHOUTUPPAL  
Address -508252  
State Code 36 State Name : Telangana  
GSTIN 36AACCB2467R1Z5  
Pan Card AACCB2467R

Bill Passed For Rs. 1,05,908  
Checked By. [Signature]  
Approved By. [Signature]  
No. 1266  
Date

S No	DESCRIPTION OF GOODS OR SERVICES	HSN/ SAC	QTY UOM	RATE	TOTAL	DIS/ ABAT.	TAXABLE VALUE	CGST %	CGST AMT	SGST/IGST %	SGST/IGST AMT	IGST %	IGST AMT		
1	Processing Charges Pretreatment & Co-Processing ORGANIC RESIDUE Manifest No : 1601201988 XGN No : 66180	999432	8.730 MT	9,250	80,752.50		80,752.50	9	7,267.73	9	7,267.73	0	0.00		
2	Additional Charges Collection Charges	999421			9,000.00		9,000.00	9	810.00	9	810.00	0	0.00		
<b>Total Invoice Value :</b>				8.730	89,752.50		89,752.50		8,077.73		8,077.73		0.00		
<b>Due Date :</b>				13.08.2022		<b>Total Amount Before Tax.</b>				89,752.50					
<b>PCB Authorization Upto :</b>				31.12.2022		<b>Add : CGST</b>				8,077.73					
<b>Membership Valid Upto :</b>				14.04.2024		<b>Add : SGST/IGST</b>				8,077.73					
<b>Remarks:</b>				<b>Add : IGST</b>				0.00							
<b>Total Invoice Amount in Words :</b>				RUPEES ONE LAKH FIVE THOUSAND NINE HUNDRED EIGHT ONLY				<b>Less : IGST</b>				0.04			
				<b>Rounding Amount</b>								0.04			
				<b>Total Amount After Tax.</b>								1,05,908.00			

**Terms And Conditions**

- E.O.E.
- Subject to Telangana Jurisdiction
- Our PAN No. is AACCG6016F
- Our CIN No. is U73100MH2005PTC262100
- We are a "M" registered under MSMED Act, 2006 with Registration No. UDYAM-MH-18-0037120
- Any discrepancy/error with respect to content of the invoice should be communicated within 7 days of receipt of the invoice else the company is not liable for any future consequences.
- Bank Details:

<b>Bank Address</b>			
<b>Bank Name</b>	STATE BANK OF INDIA	<b>MICR Code</b>	
<b>Bank Branch Code</b>	6004266	<b>Account Number</b>	GCEPIL074100006599
<b>Account Type</b>	CURRENT ACCOUNT	<b>IFSC Code</b>	SBIN004266

Certified that the particulars given above are true and correct  
**For, GREEN GENE ENVIRO PROTECTION AND INFRASTRUCTURE PRIVATE LIMITED**

[Signature]  
Authorised Signatory

SITE ADDRESS : Plot No.28, 29, 30 Sy. No.91, Industrial Park, Rahmatpally, Telangana-501601, Telangana, India

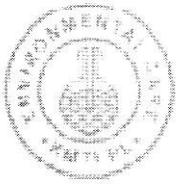
REGD OFFICE : 370, SVP Road, Shop 5, Plot 954, Gazetted Building, Opp. CBI, Fortnum & Wylie, Nr. Hanuman Hospital, -400004, Maharashtra, India

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Page 1/1

Tarun Kathuria  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

[Signature]



**KKB**  
**MICRO TESTING LABS PVT. LTD.**  
*In Pursuit of Excellence*

ISO 9001:2015 & ISO 15189:2013 Certified Laboratory. Approved by ANEPCO (Valid Till 14.11.2023)

**TEST REPORT**

Report Reference Number: <b>KMTPL/22-23/1604A/VOC/13-15</b>		Issue Date: <b>03.04.2023</b>
<b>Issued To:</b> M/s. Brundavan Laboratories Pvt. Ltd. Sy. No. 60 - 62, Yellagin Village, Chuvulappa Mandal, Yadadri Bhongir District- 508252	<b>Lr. Reference No. &amp; Date</b> -	
	<b>Sample Receipt Date</b>	30.12.2022
<b>Sample Details: Ambient Air (TVOC)</b> 1) Near Security 2) Near Production Block A & B 3) Near ETP (Samples are drawn by Representative of KMTPL)	<b>Analysis Starting Date</b>	Not Applicable
	<b>Analysis Completion Date</b>	Not Applicable
	<b>Quantity Received</b>	Not Applicable
	<b>Sample condition on receipt</b>	Not Applicable
	<b>Source / Location</b>	As mentioned below
<b>Tests Requested: TVOC</b>		

**TEST RESULTS**

S. No.	Location / Unit	UOM	Test Method / Equipment Used	Result
1	Near Security	ppm	SOB - 40 Issue 01 dated 03.04.2019 VOC Meter	< 0.1
2	Near Production Block A & B	ppm		0.2
3	Near ETP	ppm		0.4

UOM : Unit of Measurement

*Amrutha Nalini*  
 Verified by  
 Amrutha Nalini  
 Sr. Chemist

*[Signature]*  
 Authorized Signatory  
 CH. Vijaya Kumar  
 Lab Director

\* End of the report \*

**Tarun Kalluru**  
 Director/Scientist 'F' (C)  
 Integrated Regional Office  
 Ministry of Environment, Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004

Water, Effluents, Soil, Food & Feed, Air & Atmosphere, OHS etc.]  
 Kishore Nagar Colony, Madhav Nagar, Hyderabad-500 040 (Telangana)  
 Ph: 809077107, Email: hcc@kplab.com

*[Handwritten Signature]*

Appendix - FD

GOVERNMENT OF TELANGANA  
GROUND WATER DEPARTMENT

From  
G. Ravinder Rao, M.Sc.( Tech.,)  
Deputy Director,  
Ground Water Department,  
NALGONDA.

To,  
✓ The General manager,  
M/s Brundavan Laboratories Pvt. Ltd.,  
Yellagiri (Vi)  
Choutuppal (M)  
NALGONDA.

Lr.No. DDN/GWD/182/T/2014-15, Dt: 4 -12-2014.

Sir,

Sub:- GWD - NLG - Report on Recommendation for withdrawal  
of Groundwater from Recommended bore well to M/s Brundavan  
Laboratories Pvt.Ltd. - Submitted - Reg.

Ref:-1)Joint Director(HOD), GWD, Hyd, Memo. No. No.1139/HgII/2014,  
Dt:27-11-2014.

--:0:--

In view of the reference 1<sup>st</sup> cited, I am herewith Submitting the recommendation report of  
M/s Brundavan Laboratories Pvt. Ltd. in survey No. 60 and 62 at Yellagiri (V)  
Choutuppal (M) Nalgonda District for withdrawal of Groundwater from borewell duly approved  
by Joint Director(HOD), Hyderabad, The recommendation statement is herewith enclosed.

Encls : As above

Yours faithfully

  
DEPUTY DIRECTOR

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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GOVERNMENT OF TELANGANA  
GROUNDWATER DEPARTMENT

RECOMMENDATION OF SITE FOR BOREWELL TO M/s BRINDAVAN LABORATORIES PVT LTD., AT  
YELLAGIRI VILLAGE, CHOUTUPPAL MANDAL, NALGONDA DISTRICT, TELANGANA

Total requirement of the industry is 175KLD

Total present utilization through existing sources is 104,4 KLD

Sl.No	Site (VES) No.	Type Of well	Dia (Inches)	Recommended Depth (m)	Anticipated yield in GPH.
1.	SITE No 2	Borewell	6 1/2	100 m	about 1300(46.8KLD)

Total yield recommended for factory use is 151 KLD only

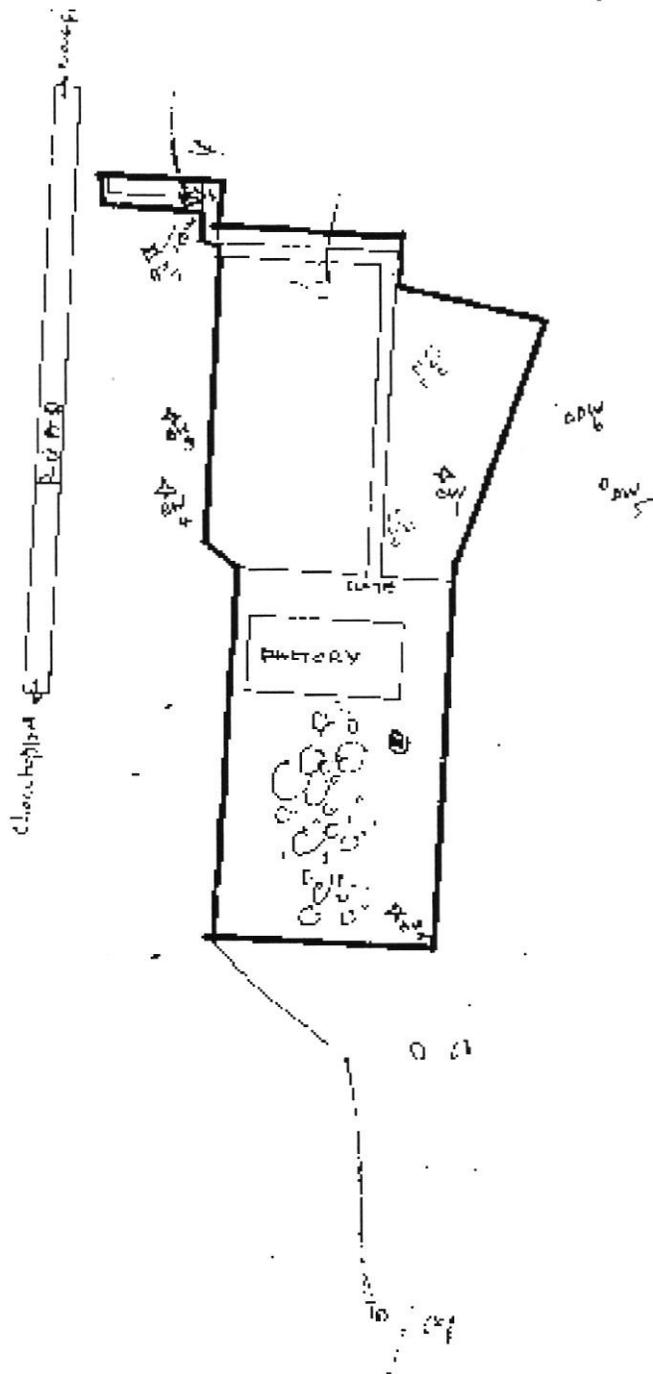
SUGGESTIONS:

1. The above recommendations hold good under normal rainfall conditions.
2. Artificial recharge structures capable of recharging twice the quantum of groundwater extracted by the plant must be constructed in or on the upstream side of the plant area.
3. The Government of TS/ GWD reserves the right to stop the plant from using groundwater during emergencies or whenever the plant deviates the terms and conditions
4. Rain water harvesting Structure must be constructed at recommended location in the premises to Augment groundwater
5. The effluents must be treated properly and free from all toxic material, color odor and turbidity harmful to human beings, plants and animals. The effluents before or after treatment should not be let out into any surface or Groundwater bodies.
6. As far as possible the water must be recycled. Officer of the Groundwater Department must be allowed to inspect the well, plant area, recharge structure and data whenever found necessary by then (GWD) the recommendations hold good subject to normal rainfall condition and state of Groundwater Development in the area.
7. The party has to given their consent to the above terms and conditions with in a month of receipt of the report/recommendation.

  
DEPUTY DIRECTOR  
G W D, NALGONDA

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

SKETCH SHOWING THE AREA INVESTIGATED IN THE PREMISES OF M/S  
BRINDAVAN LABORATORY LIMITED, YELLAGIRI/JIBLAKPALLY VILLAGE,  
CHOUTUPPAL MANDAL, NALGONDA DISTRICT



- △ - AREA INVESTIGATED
- ⬠ - EXISTING BOREWELL
- - EXISTING BOREWELL
- ▲ - TEST CONDUCTED
- ⊙ - SITE RECOMMENDED FOR BOREWELL

DEPUTY DIRECTOR  
Ground Water Department  
NALGONDA.

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

Appendix - V

24.02.2023

M/s BRUNDAVAN LABORATORIES PVT LTD  
125 KLD ZLD INVESTMENT

S.No	Assets Name	Amount (Lakhs)
1	Multiole Effect Evaporators, ATFD & Shed	380.00
2	Cooling Tower & MEE	8.50
3	Civil Works for MEE Plant	23.00
4	Biological Tank Civil Work	126.00
5	Biological Tretement Plant	74.00
6	RO	41.00
7	Press Filter	13.00
8	Acid Proof Tiles	10.55
9	Stroge Tank	16.50
10	Doble Stage Scrubber With Carbon Filter	26.00
11	Electric Work	7.40
	<b>Total</b>	<b>725.95</b>

M/s BRUNDAVAN LABORATORIES PVT. LTD.

  
Authorised Signatory

Tarun Kathuria  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.





TELANGANA STATE POLLUTION CONTROL BOARD  
 PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,  
 SANATHNAGAR, HYDERABAD - 500 018

Phone: 23387500  
 Fax: 040 - 23815631  
 Website: tspcb.egg.gov.in

Appendix - VI

CONSENT & HWA ORDER (RENEWAL)  
 RED CATEGORY

Consent Order No : 230524255692

Date : 13 .01.2023

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to M/s. Brundavan Laboratories (P) Ltd., Sy. Nos. 60,61 & 62, Yellagiri (V), Choutuppal (M), Yadadri Bhuvanagiri District (Phase-1) (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	<b>HTDS Effluents:</b>  Process - 16.6 KLD + Washings (reactor, containers, floor, etc)- 2 KLD + DM regeneration - 1 KLD + Scrubber -1 KLD + Q.C. and R&D - 1 KLD	21.6 KLD	<ul style="list-style-type: none"> <li>➤ Shall be stripped off for organics recovery.</li> <li>➤ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing &amp; distilled effluents shall be sent to Biological ETP.</li> <li>➤ Stripped effluents for forced evaporation in MEE followed by ATFD.</li> <li>➤ Condensate from MEE &amp; ATFD shall be routed to Biological ETP &amp; RO system.</li> <li>➤ ATFD salts to TSDF.</li> </ul>
2	<b>LTDS Effluents:</b>  Boiler Blow down - 2 KLD + Cooling tower bleed off - 2 KLD + Domestic (Septic tank over flow) - 2.9 KLD	6.9 KLD	<ul style="list-style-type: none"> <li>➤ Treated effluent from Biological ETP shall be filtered in the RO Plant.</li> <li>➤ RO Permeate water to Boiler / Cooling tower makeup</li> <li>➤ RO rejects to MEE &amp; ATFD.</li> </ul>
<b>Total</b>		<b>28.5 KLD</b>	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached to 5 TPH Coal Fired Boiler
2	Attached to 2 TPH Coal Fired Boiler
3	Attached to Process Vents
4	Attached to DG Sets 1x250 KVA & 1x125 KVA

Director/Scientist 'F' (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

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**HAZARDOUS WASTE AUTHORISATION**  
(FORM – II)  
[See Rule 6 (2)]

M/s. Brundavan Laboratories (P) Ltd., Sy. Nos. 60,61 & 62, Yellagiri (V), Choutuppal (M), Yadadri Bhuvanagiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

**1. HAZARDOUS WASTES WITH DISPOSAL OPTION:**

S. No	Type of waste	Stream	Quantity	Method of Disposal
1	Organic residue	28.1 of Schedule-I	1.26 TPD	Authorized cement plants for co-processing / M/s GEIPL Infrastructure Pvt. Ltd, Rangareddy Dist. / TSDf, Dundigal.
2	Spent Carbon	28.3 of Schedule-I	0.122 TPD	
3	Distillation Bottom Residue	20.3 / 36.1 of Schedule-I	0.05 TPD	
4	Inorganic & Evaporation salt (Process)	28.1 / 35.3 of Schedule-I	1.52 TPD	
5	Evaporation salt from other sections (non-process)	35.3 of Schedule-I	0.08 TPD	
6	ETP Sludge	35.3 of Schedule-I	0.1 TPD	
7	Spent Solvents	28.6 of Schedule-I	9.5 KLD	The industry shall provide Solvent Recovery Plant within the plant premises in case of utilization of Multiple Solvents/ for recovery of Mixed Solvents / Spent Solvents, which cannot be distilled by Simple Distillation. Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent/Mixed Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / TSDf, Dundigal, Medchal Dist. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.
8	Spent Mixed Solvents	28.6 of Schedule-I	1.3 KLD	

**2. HAZARDOUS WASTES WITH RECYCLING OPTION:**

S. No	Type of waste	Stream	Quantity	Method of Disposal
1	Detoxified Container and Container Liners	33.1 of Schedule-I	130 (No's/month)	Shall be disposed to outside parties after complete detoxification.
	HDPE Carboys	33.1 of Schedule-I	130 (Nos /month)	
	Fiber Drums	33.1 of Schedule-I	130 (Nos/month)	
	PP Bags	33.1 of Schedule-I	130 (Kg/month)	

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Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

2	Waste oils & Grease	5.1 of Schedule-I	0.39 KL/year	Shall be sent to TSPCB Authorized agencies for reprocessing / recycling
3	Misc. waste (spill control waste)	28.1 / 32.2 of Schedule-I	Lump sum	Shall be sent to TSDF

This consent order is valid for manufacturing the following products along with quantities mentioned therein, with total production capacity of 733.31 Kg / Day.

S. No	Name of the Product	Quantity (Phase-I) (Kg/Day)
1	Lansoprazole	33.33
2	Levetiracetam	83.33
3	Losartan Potassium	83.33
4	Olanzapine	8.33
5	Pioglitazone Hydrochloride	166.66
6	Pregabalin	33.33
7	Quetiapine Hemifumarate	100
8	Valsartan	83.33
9	Terbutaline Sulfate	8.33
10	3,5-Dibenzoyloxyacetophenone	66.67
11	Carvedilol Phosphate	66.67
	<b>Total quantities in Phase - I (25.8% of total CFE permitted capacity)</b>	<b>733.31</b>

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31<sup>st</sup> December, 2027.

Sd/-  
MEMBER SECRETARY

To  
M/s. Brundavan Laboratories (P) Ltd.(Phase-1)  
Sy. Nos. 60,61 & 62,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhavangiri District.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER  
(CFO - UNIT-III)

  
Tarun Kathua  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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**SCHEDULE - A**

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>)
2. This order is issued in line with Board's CFO & HWA order dt. 29.06.2020. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 29.06.2020 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

**SCHEDULE - B**

1. Total Water Consumption shall not exceed after change of product mix 59.2 KLD

S.No.	Purpose	Quantity
1	Process	15.4
2	Washings (reactor, containers, floor, etc)	2
3	Boiler feed makeup (20% makeup)	16
4	Cooling tower make up	9
5	DM regeneration	1
6	Scrubber	1
7	Q.C and R&D	0.8
8	Domestic	4
9	Gardening	10
	Total	59.2 KLD

2. period of maximum 15 days in calendar year, duly meeting the following inlet standards

Parameter	Limiting Standards
pH	5.5 - 9.0
Temperature °C	45.0
Total Dissolved Solids ( Inorganic )	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr <sup>+6</sup> )	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l

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Lead (as Pb)	1 mg/l
Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No	Description of Chimney	Parameter	Emission standards
1.	Attached to Coal Fired Boiler of capacity 5 TPH	SPM	115 mg/Nm <sup>3</sup>
		SO <sub>2</sub> *	600 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
		NO <sub>x</sub> *	300 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
2.	Attached to Coal Fired Boiler of capacity 2 TPH	SPM	115 mg/Nm <sup>3</sup>
		SO <sub>2</sub> *	600 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
		NO <sub>x</sub> *	300 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
3.	Attached to Process Vents	HCl Acid Vapor & Mist	35 mg/Nm <sup>3</sup>
4.	Attached to DG Sets 1x250 KVA & 1x125 KVA	SPM	115 mg/Nm <sup>3</sup>

\*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
4. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
5. The industry shall comply with ambient air quality standards of PM<sub>10</sub>(Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM<sub>2.5</sub>(Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)  
Night time - (10 PM to 6 AM) - 70 dB (A)

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Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

6. The industry has paid CFO fee Rs. Rs. 15,00,000/- upto 31.12.2027. The industry has to pay balance CFE differential fee of Rs. 4,50,000/-
7. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
8. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.
9. The industry shall segregate effluents into LTDS & HTDS effluents separately
10. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.
11. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.
12. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.
13. The industry shall provide IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate within two months with a backup data for a period of 6 months.
14. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.
15. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
16. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.
17. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
18. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.
19. **The industry shall install IP cameras to focus the entire premises duly covering ZLD area, boiler stack and entire boundary of the plant.**
20. **The industry maintain the Ambient Air Quality (AAQ) and have adequate control to achieve the ZLD.**
21. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
22. The industry shall develop greenbelt as per norms.
23. The industry shall operate dry vaccum pump to minimize odour as per the directions of the Board.
24. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials.


  
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 Ministry of Environment Forest and Climate Change
   
 Aranya Bhavan, Hyderabad, Telangana-500 004.

25. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
26. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses.
27. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.
28. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
29. The industry shall provide and maintain platform and cover area for detoxification of containers and container liners. The wastewater generated from detoxification facility shall be sent to the effluent storage tank for further treatment and disposal.
30. The industry shall provide dyke walls for storage tanks / areas to control spillages.
31. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
32. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
33. The industry should not discharge any wastewater within or outside the factory premises.
34. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
  - i) Daily production details.
  - ii) Quantity of Effluents generated (HTDS & LTDS) and disposed.
  - iii) Log Books for pollution control systems.
  - iv) Daily solid waste generated and disposed

(b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.
35. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
36. The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.
37. The industry shall comply with Task Force directions issued by the Board from time to time.
38. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
39. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

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Director/Scientist 'F' (C)  
Integrated Regional Office, 7

Ministry of Environment Forest and Climate Change,  
Aranya Bhavan, Hyderabad, Telangana-500 004.



**SCHEDULE - C**  
[see rule 6(2)]  
**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING  
HAZARDOUS WASTES]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc , and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good house keeping
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**Sd/-**  
**MEMBER SECRETARY**

To  
M/s. Brundavan Laboratories (P) Ltd.(Phase-1)  
Sy. Nos. 60,61 & 62,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhavangiri District.

///T.C.F.B.O///

*M. Praveen*  
17/11/2023

**SENIOR ENVIRONMENTAL ENGINEER**  
**(CFO – UNIT-III)**

**Tarun Kathula**

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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Appendix VII



Brundavan Laboratories Private Limited  
An ISO 9001 Certified Company

Survey No.: 60,61&62, Yellagiri Village, Choutuppal Mandal,  
Yadadri Bhuvanagiri District-508 252, Telangana, India.

AGREEMENT BETWEEN  
BRUNDAVAN LABORATORIES PRIVATE LIMITED  
AND  
KAMINENI HOSPITAL

PRODUCT MANUFACTURER  
(Party A)

M/s. Brundavan Laboratories Private  
Limited Survey No.: 60,61&62, Yellagiri  
Village, Choutuppal Mandal, Yadadri  
Bhuvanagiri District-508 252,  
Telangana, India.  
Ph. No: -918367056374

MEDICAL HOSPITAL  
(Party B)

Kamineni Institute of Medical Sciences  
M/s. KAMINENI HOSPITAL  
Sreepuram, Narketpally, Nalgonda,  
Telangana, India.  
Ph.No:08682-279999  
Fax: 08682-272829

This is an Agreement between *Party A*, i.e. M/s. Brundavan Laboratories Private Limited and  
*Party B*, i.e. M/s. Kamineni Hospital which is an external Hospital Diagnostic Center to carry out  
The annual health checking of employees.

**Scope: Annual Health check-up of Employees (All staff).**

The following terms and conditions are applicable under this agreement during the agreement period

1. Agreement validity period is Three years from the signing date.
2. *Party A* makes the agreement after conducting an audit of the facility of *Party B* and approving prior to the agreement. *Party B* should have qualified personnel along with testing laboratory.
3. *Party B* should carry out the annual medical check-up of the employees as per the tests specified in Attachment- I.
4. *Party A* should take the prior dates from *Party B* of HR department to send the employees for medical check-up. *Party A* should send the employees as per *Party B* dates.

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Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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**Brundavan Laboratories Private Limited**  
An ISO 9001 Certified Company

Survey No.: 60,61&62, Yellagin Village, Choutuppal Mandal,  
Yadadri Bhuvanagiri District-508 252, Telangana, India

5. Party B should complete the check-up in 2to 3days.
6. Party B should send the test report within 30days of checking
7. Party B should send the reports after duly signing and stamping.
8. The following is the annual medical check-up rate per person during the agreement period.  
Rs. 750/- (Seven Hundred and Fifty Rupees only)
9. Cancellation of this Agreement by either party (Party A or Party B) shall be in writing  
30 Days prior to the effective date of cancellation
10. All the terms of the Work Order used for medical check-up should be signed by Company,  
shall apply to this Agreement
11. Representatives of Party A and Party B should sign at the bottom respective columns after  
reading, understanding and agreed for the above 1 to 10 points

Party A	BRUNDAVAN LABORATORIES PRIVATE LIMITED	Party B	KAMINENI HOSPITAL
Signature:		Signature:	
Name:	K. Devadas	Name:	Dr. K. Ravi
Designation:	Asst. Manager - HR	Designation:	Executive
Date:	07-04-2022	Date:	07-04-2022

**Tarun Kathula**  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.



Appendix - VIII



# BRUNDAVAN LABORATORIES PVT. LTD.

(GMP & ISO Certified Company)

# 305, 3rd Floor, Tirumala Shah Residency, Yellareddyguda, Ameerpet, Hyderabad - 500 073. INDIA  
 ©: +91 040-23735395, @: contact@brundavanlabs.com

As on 22.12.2022

## M/s BRUNDAVAN LABORATORIES PVT LTD ACTICITIES

### ACTICITIES COMPLETED

Activity	
1	Yellagir Village-Construction of Road -540 Mtrs length. Done in 2018
	15,00,000
2	Anthammagudam Village- Providing in CC Cameras, Street Lights, Panchayat Office Furniture, etc. done in 2016, 2019
	9,26,026
3	Dothigudem Village Providing Furniture, Borewell, etc. done in 2016,2022
	1,75,000
4	Dall Distribution to poor people during Covid lock down in May-2020
	1,70,000
5	Plantion And Water Expenses -on Road Side 2021, 2022
	1,61,200
6	Dothigudem Village - Furniture
	1,90,000
7	Contribution to Telangana Govt for Roads Development in Choutuppal Mandal- done in 2021
	15,00,000
	<b>Total - A</b>
	<b>46,22,226</b>
<b>Under Progrees</b>	
8	Road Constriction at Anthammagudam Village 3 KM Length
	30,00,000
9	Road Constriction at Yellagiri Village 1000 Mtrs Length
	25,00,000
	<b>Total - B</b>
	<b>55,00,000</b>
	<b>1,01,22,226</b>

© BRUNDAVAN LABORATORIES PVT. LTD.

Authorised Signatory

**Tarun Kathula**  
 Director/Scientist 'F' (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

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-Appendix - IX

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT - RED CATEGORY

Order No. 05/TSPCB/CFE/RO-NLG/HO/2016 - 1469

DL 09.09.2016

**Sub:** PCB - CFE - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Nalgonda District - Consent for Establishment of the Board for expansion under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

- Ref:**
- 1) EC order dt. 30.06.2016 issued by MoEF, Gov.
  - 2) Industry's CFE application received through TS-iPASS on 20.08.2016.
  - 3) R O's inspection report dt. 01.09.2016.
  - 4) CFE Committee meeting held on 08.09.2016.
  - 5) Industry's Lr. dt. 08.09.2016.

\*\*\*

1. In the reference 2<sup>nd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for **Expansion** to produce the following products after expansion with an additional project cost of Rs. 25 15 Crores:

Sl. No.	Name of the Product	Quantity (Kg/day)	Number of stages	Starting Raw Material & Molecular Formula	Quantity of Starting Raw material (Kg/day)
1	Abacavir Sulfate	166.67	4	4-Amino-2-cyclopentene-1-methanol	91.6
2	Aripiprazole	166.67	2	7-Bromobutoxy carbostyrl	175
3	Atenolol	166.67	1	P-Hydroxy phenyl acetamide	103.3
4	Carvedilol Phosphate	66.67	8	2-Methoxy phenol	105.3
5	Celecoxib	166.67	2	Methyl trifluoro acetate	100
6	Cetirizine Dihydrochloride	200.00	2	4-Chlorobenzhydryl piperazine	184
7	Clopidogrel Bisulfate	100.00	5	2-Chlorophenyl Glycine	175
8	Duloxetine Hydrochloride	100.00	3	N-Methyl N-Acetylamine-1-thiophen-2-naphthoxy propan Hydrochloride	450
9	Ezetimibe	100.00	6	4-(4-Fluorobenzoyl) butyric acid	83
10	Fexofenadine Hydrochloride	133.33	4	4-(4-Chloro-1-oxobutyl)-a,a-dimethyl phenyl acetate	121.3

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11	Irbesartan	166.67	3	2-Butyl-1,3-diazaspiro[4.4]non-1-ene-4-one Hydrochloride	128.3
12	Lamotrigine	200.00	2	2,3-Dichloro Benzoyl Cyanide	220
13	Lansoprazole	133.33	8	2,3-Lutidine	182.6
14	Levetiracetam	166.67	2	2-Amino butyramideHCl	200
15	Losartan Potassium	266.67	4	TolylBenzonitrile	160
16	Montelukast Sodium	100.00	3	Methanesulfonic acid-1-(3-[2-(7-Chloro-2-quinolnyl)vinyl]phenyl)-3-[2-(1-hydroxy-1-methyl ethyl) phenyl] propyl ester	125
17	Olanzapine	200.00	1	Amino-2-methyl-10H-thiene [2,3-b][1,5]benzodiazepine Hydrochloride	200
18	OlmesartanMedoxomil	133.33	4	Ethyl-4-(2-hydroxy propan-2-yl)-2-propyl-1H-imidazole-5-carboxylate	96
19	Pioglitazone Hydrochloride	266.67	6	5-Ethyl-2-methyl Pyridine	173.33
20	Pregabalin	200.00	2	3-(2-Amino-2-oxo ethyl)-5-methyl hexanoic acid	640
21	Quetiapine Hemifumarate	200.00	2	Dibenzo [b,f][1,4] thiazepine-11-(10H) one	150
22	Risedronate Sodium Hemipentahydrate	133.33	2	3-Acetyl Pyridine	96
23	Sumatriptan Succinate	133.33	3	4-Hydrazino-N-Methyl Benzene Methane Sulfonamide Hydrochloride	160
24	Telmisartan	166.67	2	4'-[(1,4'-Dimethyl-2'-propyl [2,6'-bi-1H benzimidazole]-1-yl) methyl] [1,1'-biphenyl]-2-carboxylate.	266.67
25	Valsartan	266.67	3	2-Cyano biphenyl-4-carboxaldehyde	234.67
26	Venlafaxine Hydrochloride	133.33	4	4-Methoxy phenyl acetonitrile	114.67
27	TerbutalineSulfate	166.67	3	3,5-Dibenzoyloxyacetophenone	316.67
28	Amino-2-methyl-10H-thiene[2,3-b][1,5]benzodiazepine Hydrochloride	400.00	1	5-Methyl-2-((2-nitrophenyl) amino)-3-thiophenecarbonitrile	400

29	(-)-O,O'-Dibenzoyl-L-tartaric acid monohydrate	333.33	1	L-(+)-Tartaric acid	140
30	3,5-Dibenzoyloxyacetophenone	500.00	1	3,5-Bis(benzyloxy)benzoyl chloride	550
Total (any 10 products at a time) in Phase wise; Phase - I: 60% and Phase - II: balance 40%		2833.33			

3. The above site was inspected by the Asst. Environmental Engineer, Regional Office, Nalgonda, T.S. Pollution Control Board on 21.06.2018 and observed that the site is surrounded by

**North** : Approach road followed by agricultural lands  
**South** : Open dry lands  
**East** : Open dry lands  
**West** : M/s. Varsha Bio Sciences.

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues **CONSENT FOR ESTABLISHMENT FOR EXPANSION** to your unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

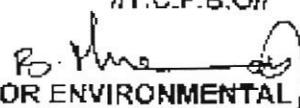
5. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

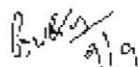
Encl: Schedule 'A'  
Schedule 'B'

Sd/-  
**MEMBER SECRETARY**

To,  
**M/s. Brundavan Laboratories (P) Ltd.,**  
**Yellagiri (V), Choutuppal (M),**  
**Nalgonda District.**

IT.C.F.B.O/II

  
**SENIOR ENVIRONMENTAL ENGINEER**

  
9/19

**Tarun Kathula**

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

### SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
8. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.
9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
10. This order is valid for period of 5 years from the date of issue.

### SCHEDULE - B

#### Water:

1. The source of water is from through outside tankers. The maximum permitted fresh water consumption, after expansion is 295 KLD.

Sl. No	Purpose	Total After expansion
1	Process & washings	79 KLD
2	Boiler feed & cooling tower make up	178 KLD
3	Domestic	13 KLD
4	Gardening	25 KLD
<b>Total</b>		<b>295 KLD</b>

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Aranya Bhavan, Hyderabad, Telangana-500 004.

2. The maximum Waste Water Generation (KLD) shall not exceed the following after expansion:

SL. No.	Purpose	After expansion
1	Process & Washings	82 KLD
2	Boiler & cooling tower blow down	30 KLD
3	Domestic	10 KLD
<b>Total:</b>		<b>122 KLD</b>

**Treatment & Disposal:**

Sl.No.	Source of Effluent	Treatment	Mode of final disposal
1	High TDS effluents	103 KLD	Collection → Equalization → Neutralization → Settling → Holding tank → Steam stripper → MEE along with Scrubber effluent → Condensate to ETP (Biological Treatment) → Concentrate to ATFD, salts to TSDF.
2	LTDS effluents	9 KLD	Collection → Equalization → Neutralization → ETP (Biological Treatment) along with MEE condensate. ETP (Biological Treatment) along with the domestic wastewater (septic tank overflow) → Dual sand Filter → Activated Carbon Filter → R.O system R.O. Permeate to Cooling Tower / Boiler
3	Domestic	10 KLD	Septic tank → Overflow to Biological treatment of ETP

- The proponent shall collect effluents from all the streams and adopt treatment as mentioned above.
- The industry shall complete installation of ZLD and report the compliance to the EE, RO, Nalgonda. The CFO expansion will be issued only after upgradation of ZLD. for expansion.
- The industry shall strictly maintain ZLD system in closed circuit system. There shall not be any discharge / spillages of effluent within or outside the premises. All the units of the ZLD system shall be impervious to prevent ground water pollution.
- During transfer of materials, spillages shall be avoided and gulland drains shall be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.

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Aranya Bhavan, Hyderabad, Telangana-500 004.



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7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
  - a) Industrial cooling, boiler feed.
  - b) Domestic purposes.
  - c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
  - d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.
8. The industry shall provide magnetic digital flow meters with totalisers with recording facility at inlet of collection tank, Stripper feed, MEE feed, RO feed and RO permeate separately for measuring effluent generation, treatment and recycled. The industry shall provide steam flow meter to the inlet collection line of MEE.
9. The industry shall maintain & operate IP camera with PAB, TILT Zoom, 5x or above focal length, with night vision capability at HTDS & LTDS effluent collection system as per the CPCB norms & connect the same to CPCB & TSPCB servers.

**Air Pollution:**

10. The industry shall comply with the following after expansion.

Sl. No	Details of Stack	Stack 1	Stack 2	Stack 3	Stack 4	Stack 5
a)	Attached to:	coal fired Boiler (standby)	coal fired Boiler (Standby)	DG sets	coal fired Boiler	coal fired Boiler
b)	Capacity	2 TPH	0.9 TPH	1 x 250 KVA & 1x 125 KVA	5 TPH	10 TPH
c)	Fuel form: Solid / Liquid/ gaseous	Coal	Coal	Diesel	Coal	Coal
c)	Fuel quantity: (L / kL per day)	--	--	--	--	--
e)	Stack height:	30 mtrs.	30 mtrs.	2.5mt (above roof)	30 mtrs.	30 mtrs.
f)	Diameter / size, in m	--	--	--	--	--
g)	Details of Air Pollution Control Equipment:	Cyclone separator	Cyclone separator	Silencer	Multy cyclone & Bag filter for boiler	Multy cyclone & Bag filter for boiler

11. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
12. The industry shall install multi-stage scrubbers for control of fugitive gaseous emissions. The scrubbed solutions shall be reused to the possible extent. The industry shall keep the record of disposal of all such by-products and shall submit the record to concerned Regional Officer.

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Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

13. The proponent shall not use odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
14. The proponent shall not send the spent/mixed solvents to the recyclers. They shall process the same at solvent recovery plant within the plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused.
15. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform
16. The evaporation losses in solvents shall be controlled by taking the following measures
  - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
  - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
  - iii) Closed centrifuges shall be used due to which solvent losses will be reduced drastically.
  - iv) The reactor vents shall be connected with primary & secondary condensers to catch the solvent vapours.
  - v) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.

**Solid Waste:**

17. The proponent shall comply with the following after expansion:

S. No	Type of waste	Quantity	Method of Disposal
1	Organic residue	4 TPD	Shall be sent to TSPCB Authorized Cement industries / TSDF (Based on the calorific value of the waste)
2	Spent Carbon	0.5 TPD	
3	Distillation Bottom Residue	0.2 TPD	
4	Inorganic & Evaporation salt (Process)	5.3 TPD	
5	Evaporation salt from other sections(non-process)	0.3 TPD	
6	ETP Sludge	0.TPD	Shall be sold to Cement Brick Manufacturers
7	Boiler Ash	24 TPD	
8	Detoxified Container and Container Liners	500 (No's/month)	Shall be disposed to outside parties after complete detoxification
	HDPE Carboys	500 (No's/month)	
	Fiber Drums	500(No's/month)	
	PP Bags	500(Kg/month)	
9	Spent solvents	36 KLD	Shall be recovered within the premises duly sending the residue to TSPCB Authorized agencies

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Director/Scientist 'F' (C)

Integrated Regional Office,

Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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10	Spent Mixed solvents	5 KLD	Shall be recovery within the premises / Sent to TSPCB Authorized agencies
11	Waste oils & Grease	1.5 KU/year	Shall be sent to TSPCB Authorized agencies for reprocessing / recycling.
12	Used Lead acid Batteries	30 No's/Annum	Shall be sent to suppliers on buy-back basis.
13	Misc. waste (spill control waste)	Lump sum	Shall be sent to TSDF

18. The industry shall explore to recover the by-products to the maximum extent possible for reuse or sell them so as to reduce TDS load in the effluents.
19. The proponent shall place the chemical drums and / or any drums in the concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system
20. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
21. The industry shall not store hazardous waste more than 90 days in their premises, as stipulated in HWM Rules.
22. The following rules and regulations notified by the MOE&F, GOI shall be implemented.
  - a) Hazardous waste and other wastes (Management and Transboundary Movement), Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Batteries (Management & Handling) Rules, 2010, Dt. 4.5.2010
  - c) E-Waste (Management & Handling) Rules, 2012.

**Other Conditions:**

23. The industry shall submit quarterly consumption of raw materials, chemicals including solvents and water to RO, Nalgonda on regular basis.
24. The industry shall submit quantity of hazardous wastes sent to TSDF and to cement industries for co-processing on monthly basis to RO, Nalgonda on regular basis.
25. Existing Green belt shall not be disturbed in the proposed expansion activity and green belt of 1.71 Ha shall be provided within the plant premises as stipulated in EC.
26. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.
27. System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.

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 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.  126



28. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
29. The industry shall comply with all the directions issued by the Board from time to time.
30. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
31. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoke of this order in the interest of environment protection.
32. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-  
MEMBER SECRETARY

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Nalgonda District.

//T.C.F.B.O//

  
SENIOR ENVIRONMENTAL ENGINEER

*Handwritten note:*  
12/12/19

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.



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Appendix - X

	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018 Phone : 040-23887500
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Order No. 05/TSPCB/CFE/RO-NLG/HO/2016 1173

Dt:07.10.2021

<b>Sub:</b>	TSPCB - CFE - M/s. Brundavan Laboratories (P) Ltd., Sy.Nos. 60, 61 & 62, Yellagiri (V), Choutuppal (M), Yadadri Bhuvanagiri District – Extension of validity period of CFE expansion order dt. 09.09.2016 – Issued – Reg.
<b>Ref:</b>	1. EC order dt. 30.06.2016. 2. CFE expansion order dt. 09.09.2016. 3. Industry's representation dt. 30.06.2021. 4. R.O's verification report dt. 15.07.2021. 5. Industry's letter dt. 23.09.2021.

\*\*\*\*

M/s. Brundavan Laboratories (P) Ltd. obtained EC vide reference 1st cited for manufacture 30 products on campaign basis i.e., any 10 products at a time with total production capacity of 2833 kg/day at Sy.Nos. 60,61 & 62, Yellagiri (V), Choutuppal (M), Yadadri Bhuvanagiri District.

The industry, vide reference 2<sup>nd</sup> cited, obtained CFE of the Board for production capacities as per EC order. The CFE order was issued with a validity period of 5 years i.e. upto 08.09.2021.

The industry, vide reference 3<sup>rd</sup> cited submitted representation to the Board requesting for extension of validity of CFE order for a period upto EC validity i.e. 29.06.2023.

The Board, after careful scrutiny of the industry's representation and additional information submitted by the industry and report of the Regional Officer, hereby issues extension of validity of CFE order dt. 09.09.2016, for a period upto EC validity i.e. 29.06.2023.

All other conditions stipulated in the CFE order dt. 09.09.2016 issued vide reference 2<sup>nd</sup> cited remain same.

This order is issued under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Amendments thereof.

Sd/-  
MEMBER SECRETARY

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Sy.Nos. 60,61 & 62, Yellagiri (V), Choutuppal (M),  
Yadadri Bhuvanagiri District.

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Copy to:

1. The JCEE, Z.O., RC Puram for information and necessary action.
2. The E.E, R.O, Nalgonda for information and necessary action.

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.  
//T.C.F.B.O.//  
K. S. Reddy  
Senior Environmental Engineer

Page 1 of 1

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Appendix - XI

	<p>TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad - 500018.</p> <p>Ph: 040-23887500 Fax: 040-23815631 Website: tspcb.cgg.gov.in</p>
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//Regd. Post with Ack. due//

Order No. TSPCB/NLG / CFO & HWA/HO/2017- 530

Dt: 09.05.2017

Sub:	TSPCB - M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District - Industry's application for CFO & HWA - Rejected - Reg.
Ref:	<ol style="list-style-type: none"><li>1. CFO &amp; HWA Order issued by the Board vide Consent Order No. TSPCB/RCP/NLG/145/CFO&amp;HWM/HO/2015- 1623 Date :17.10.2015.</li><li>2. Environmental Clearance (EC) from MoEF&amp;CC, GOI vide Order dt 30.06.2016.</li><li>3. CFE Order Issued by the Board vide Order No. 05/TSPCB/CFE/RO-NLG /HO/2016-1469 dt: 09.09.2016.</li><li>4. Application for CFO&amp; HWA through TS-iPASS on 12.04.2017 for phase - I Expansion.</li><li>5. The EE, TSPCB, RO, Nalgonda verification report vide letter dt: 13.04.2017.</li><li>6. CFO Committee Meeting held on 02.05.2017.</li></ol>

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The Board issued CFO& HWA Order vide reference 1<sup>st</sup> cited to the industry with validity upto 31.03.2017 for manufacture of Bulk Drugs & Drug Intermediates (8 products) with production capacity of 73.6 Kg/day.

MoEF&CC, GOI issued Environmental Clearance (EC) vide reference 2<sup>nd</sup> cited for Expansion of the industry for enhancement of production capacity from 26.5 TPA to 1020 TPA with a condition that "Zero effluent discharge shall be adopted and no effluent shall be discharged outside the premises".

The Board issued CFE for expansion vide reference 3<sup>rd</sup> cited, for manufacture of 30 products (any 10 products at a time) with a total quantity of 2833.33 Kg/day with a condition that the industry shall complete installation of ZLD system and the CFO expansion will be issued only after upgradation of ZLD for expansion.

Vide reference 4<sup>th</sup> cited, the Board received application for CFO & HWA through TS-iPASS for phase - I expansion with 25.8% of the production capacity as per EC& CFE and with the production quantity of 733.33 Kg/day. The EE, TSPCB, RO, Nalgonda has submitted his Inspection report vide reference 5<sup>th</sup> cited.

The issue of CFO& HWA for Phase-I expansion was placed in the CFO Committee meeting held on 02.05.2017 and after detailed discussions, the CFO Committee recommended to reject the CFO& HWA application, as the industry has not installed full fledged ZLD system for treatment of effluents as per the conditions stipulated in the EC Order dt. 13.06.2016 & CFE Order for expansion dt. 09.09.2016.

  
K. Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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In view of the above, the CFO & HWA application submitted by the industry vide reference 5<sup>th</sup> cited, is hereby rejected under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The industry may approach the Board for CFO & HWA for expansion after installation of full fledged ZLD system as stipulated in the CFE & EC Order.

It is brought to the notice of the industry that operation of the industry without valid Consents of the Board is punishable under Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 37 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-

MEMBER SECRETARY

To,  
M/s. Brundavan Laboratories (P) Ltd.,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhavangiri District.

//T.C.F.B.O//

*K. Reddy*  
Environmental Engineer

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

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TELANGANA STATE POLLUTION CONTROL BOARD  
Paryavarana Bhavan, A-3, Industrial Estate,  
Sanathnagar, Hyderabad - 500018

Ph: 040-23887500  
Fax: 040-23815631  
Website: tspcb.egg.gov.in

RENEWAL OF CONSENT & AUTHORISATION ORDER (Phase-I Expansion)

//BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE//

**Consent Order No : TSPCB/RCP/NLG/CFO&HWM/HQ/2018- 854 Date:26.05.2018**

Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made there under to:

M/s. Brundavan Laboratories (P) Ltd.,  
Sy. Nos. 60,61 & 62,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhuvangiri District.  
E-Mail: sales@brundavanlabs.com

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Out lets for discharge of effluents:

Outlet No.	Outlet description	Max daily discharge (KLD)	Point of disposal
1	HTDS Effluents: Process - 16.6 KLD + Washings (reactor, containers, floor, etc)- 2 KLD + DM regeneration - 1 KLD + Scrubber -1 KLD + Q.C. and R&D - 1 KLD	21.6 KLD	<ul style="list-style-type: none"> <li>➤ Shall be stripped off for organics recovery.</li> <li>➤ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing &amp; distilled effluents shall be sent to Biological ETP.</li> <li>➤ Stripped effluents for forced evaporation in MEE followed by ATFD.</li> <li>➤ Condensate from MEE &amp; ATFD shall be routed to Biological ETP &amp; RO system.</li> <li>➤ ATFD salts to TSDF.</li> </ul>

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Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

2	<b>LTDS Effluents:</b>  Boiler Blow down - 2 KLD + Cooling tower bleed off - 2 KLD + Domestic (Septic tank over flow) - 2.9 KLD	6.9 KLD	<ul style="list-style-type: none"> <li>➤ Treated effluent from Biological ETP shall be filtered in the RO Plant.</li> <li>➤ RO Permeate water to Boiler / Cooling tower makeup</li> <li>➤ RO rejects to MEE &amp; ATFD.</li> </ul>
<b>TOTAL</b>		<b>28.5 KLD</b>	

ii) **Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow
1	Attached to 5 TPH Coal Fired Boiler	---
2	Attached to 2 TPH Coal Fired Boiler	
3	Attached to 0.9 TPH Coal Fired Boiler	---
4	Attached to Process Vents	--
5	Attached to DG Sets 1x250 KVA & 1x125 KVA	---

iii) **HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)] of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof):**

1. Number of Authorization and date of issue - TSPCB/RCP/CFO& HWM/HO/2018- Date:26.05.2018.
2. Reference of Application: MIC03200194155CFO Dt: 05.05.2018.
3. M/s. Brundavan Laboratories (P) Ltd., Sy. Nos. 60, 61 & 62, Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

➤ **HAZARDOUS WASTES WITH DISPOSAL OPTION:**

S. No	Type of waste	Stream	Quantity	Method of Disposal
1	Organic residue	28.1 of Schedule-I	1.26 TPD	Authorized cement plants for co-processing / M/s. GEIPL Infrastructure Pvt. Ltd, Rangareddy Dist. / TSDF, Dundigal, Medchal District.
2	Spent Carbon	28.3 of Schedule-I	0.122 TPD	
3	Distillation Bottom Residue	20.3 / 36.1 of Schedule-I	0.05 TPD	
4	Inorganic & Evaporation salt (Process)	28.1 / 35.3 of Schedule-I	1.52 TPD	
5	Evaporation salt from other sections (non-process)	35.3 of Schedule-I	0.08 TPD	
6	ETP Sludge	35.3 of Schedule-I	0.1 TPD	
7	Spent Solvents	28.6 of Schedule-I	9.5 KLD	The industry shall provide

  
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 Director/Scientist 'F' (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

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8	Spent Mixed Solvents	28.6 of Schedule-I	1.3 KLD	Solvent Recovery Plant within the plant premises in case of utilization of Multiple Solvents/ for recovery of Mixed Solvents / Spent Solvents, which cannot be distilled by Simple Distillation. Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent/Mixed Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / TSDF, Dundigal, Medchal Dist. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/recyclers.
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➤ HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No	Type of waste	Stream	Quantity	Method of Disposal
1	Detoxified Container and Container Liners	33.1 of Schedule-I	130 (No's/month)	Shall be disposed to outside parties after complete detoxification.
	HDPE Carboys	33.1 of Schedule-I	130 (Nos /month)	
	Fiber Drums	33.1 of Schedule-I	130 (Nos/month)	
	PP Bags	33.1 of Schedule-I	130 (Kg/month)	
2	Waste oils & Grease	5.1 of Schedule-I	0.39 Kl./year	Shall be sent to TSPCB Authorized agencies for reprocessing / recycling.
3	Used Lead acid Batteries	--	8 Nos/Annum	Shall be sent to suppliers on buy-back basis.
4	Misc. waste(spill control waste)	28.1 / 32.2 of Schedule-I	Lump sum	Shall be sent to TSDF

➤ NON -HAZARDOUS SOLID WASTE DISPOSAL:

S. No	Type of waste	Quantity	Method of Disposal
1	Boiler Ash	8 TPD	Shall be sold to Cement Brick Manufacturers



Tarun Kathula  
 Director/Scientist 'F' (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

This consent order is valid for manufacturing the following products along with quantities mentioned therein, with total production capacity of 733.31 Kg / Day.

S. No	Name of the Product	Quantity for Manufacturing in PHASE-I (Kg/Day)
1	Lansoprazole	33.33
2	Levetiracetam	83.33
3	Losartan Potassium	83.33
4	Olanzapine	8.33
5	Pioglitazone Hydrochloride	166.66
6	Pregabalin	33.33
7	Quetiapine Hemifumarate	100
8	Valsartan	83.33
9	Terbutaline Sulfate	8.33
10	3,5-Dibenzoyloxyacetophenone	66.67
11	Carvedilol Phosphate	66.67
<b>Total quantities in Phase - I (25.8% of total CFE permitted capacity)</b>		<b>733.31</b>

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

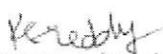
This combined order of consent & Hazardous Waste Authorization should be valid for a period ending with the **31<sup>st</sup> day of December, 2019.**

Sd/-  
MEMBER SECRETARY

To

✓ M/s. Brundavan Laboratories (P) Ltd.,  
Sy. Nos. 60,61 & 62,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhavangiri District.

// T.C.F.B.O//

  
Senior Environmental Engineer (FAC)

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004. 134

#### SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of the Order as per the procedure and eligibility stipulated in the Board Circular dt:19.11.2015 and Amendment orders dt:11.09.2017 & 19.03.2018 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. All the conditions stipulated in the Schedule - A of the earlier combined CFO & HWA order TSPCB/RCP/NLG/CFO&HWM/HO/2017-1860 Date: 23.09.2017 remains same. The industry should ensure consistence compliance of each condition of Schedule-A.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

#### SCHEDULE - B

##### **Special Conditions:**

1. The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantitles mentioned below:

S. No.	Purpose	Quantity in KLD
1	Process	15.4
2	Washings (reactor, containers, floor, etc)	2
3	Boiler feed makeup (20% makeup)	16
4	Cooling tower make up	9
5	DM regeneration	1
6	Scrubber	1
7	Q.C and R&D	0.8
8	Domestic	4
9	Gardening	10
<b>Total:</b>		<b>59.2 KLD</b>

2. The emissions should not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission Standards
1 & 2	Particulate Matter	115 mg/Nm <sup>3</sup>
3	HCl Acid Vapor & Mist	35 mg/Nm <sup>3</sup>

Tarun Kathula

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

3. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
4. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>; NH<sub>3</sub> - 400 µg/m<sup>3</sup> outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall manufacture only the consented products.
6. The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.
7. The industry shall segregate the HTDS & LTDS effluents.
8. The industry shall regularly operate the existing Effluent treatment system i.e., Stripper, Multiple Effect Evaporator (MEE), ATFD, Biological ETP, RO plant for treatment of HTDS & LTDS effluents.
9. The industry can send HTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of High TDS treatment system and shall maintain records.
10. The industry can send LTDS effluents to CETP for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of RO system and shall maintain records.
11. The industry should not discharge any effluents on land within or outside the plant premises.
12. The industry shall operate water meters for recording category-wise water consumption viz. Process, Boiler feed, Cooling tower makeup, Domestic etc.
13. The industry shall operate digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper/ MEE feed; MEE condensate; steam flow to Stripper, MEE & ATFD; inlet & outlet of Biological ETP; RO feed; RO Permeate & RO reject.
14. The industry shall operate online VOC analyzers for monitoring of VOCs.
15. The industry shall operate Multi-stage Scrubbers in the plant for control of process emissions, so as to avoid odour nuisance, maintain the records and furnish the data to EE, RO, Nalgonda.
16. The industry shall operate online pH meters for the Multi-stage scrubbers and maintain the log books.
17. The industry shall provide separate energy meter for the pollution control systems and maintain the records.
18. The industry shall store all the chemical containing drums and residue drums in closed shed.
19. The industry shall use vent condensers for all the bulk storage tanks, storing highly volatile solvents, wherever required. The industry shall provide & operate Nitrogen blanketing system wherever required, with required pressure for the Solvents /

  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004. 6

Chemical/Product etc. storage tanks to avoid vapours escaping into the atmosphere to avoid odour nuisance in the surroundings.

20. The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with flow meters and totalisers to HTDS & LTDS, with connection of the same to the website of CPCB & TSPCB.
21. The industry shall provide Solvent Recovery Plant within the plant premises in case of utilization of Multiple Solvents/ for recovery of Mixed Solvents / Spent Solvents, which cannot be distilled by Simple Distillation. Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent/Mixed Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / TSDF, Dundigal, Medchal Dist. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.
22. The industry shall replace water jet type vacuum pumps with dry vacuum pumps to minimize odour, as per the directions of the Board.
23. The industry shall earmark separate area for detoxification of containers & container liners.
24. The industry shall comply with the directions issued by the Task Force from time to time.
25. The industry shall comply with the stipulations and conditions prescribed in the EC & CFE Order.
26. The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.
27. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revoking of this order in the interest of environment protection.
28. The industry shall provide Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry within a period of two months.
29. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel industry within a period of two months.
30. The industry shall pay the balance CFO fees, if any, at RO, Nalgonda as per the provisions of G.O.Ms.No. 7, Dt: 08.02.2018 issued by EFS&T (For. III) Dept, with a copy marked to Head Office.
31. The industry should maintain records of effluent generation and disposal, solid waste generation & disposal, condensate water treated and treated water reused.
32. The industry should maintain good house keeping within the plant premises.
33. The industry should not cause any odour nuisance to the surrounding environment.
34. The applicant should submit Environment statement in Form V before 30th September of every year as per Rule No.14 of E (P) Rules, 1986 & amendments.
35. The conditions stipulated in this order are without prejudice to rights and contentions of this Board in any Hon'ble court of Law.

  
Tarun Kathua  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

SCHEDULE - C  
[ see rule 6(2) ]

[ CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES ]

**i. General conditions of Authorization:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc., and their possible impacts and also carryout mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The Hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported Hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
10. An application for the renewal of an authorization shall be made as laid down under the Rules.
11. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate change or Central Pollution Control Board from time to time.
12. Annual return shall be filed by June 30<sup>th</sup> for the period ensuring 31<sup>st</sup> March of the year.

**ii. Specific Conditions:**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store Hazardous Waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall not dispose spent solvents / mixed spent solvents to the traders.
7. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
9. The industry shall maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorization.
10. The industry shall maintain proper Records for Hazardous Wastes stated in Authorization in FORM 39A, 39B, 39C, 39D, 39E, 39F, 39G, 39H, 39I, 39J, 39K, 39L, 39M, 39N, 39O, 39P, 39Q, 39R, 39S, 39T, 39U, 39V, 39W, 39X, 39Y, 39Z, 39AA, 39AB, 39AC, 39AD, 39AE, 39AF, 39AG, 39AH, 39AI, 39AJ, 39AK, 39AL, 39AM, 39AN, 39AO, 39AP, 39AQ, 39AR, 39AS, 39AT, 39AU, 39AV, 39AW, 39AX, 39AY, 39AZ, 39BA, 39BB, 39BC, 39BD, 39BE, 39BF, 39BG, 39BH, 39BI, 39BJ, 39BK, 39BL, 39BM, 39BN, 39BO, 39BP, 39BQ, 39BR, 39BS, 39BT, 39BU, 39BV, 39BW, 39BX, 39BY, 39BZ, 39CA, 39CB, 39CC, 39CD, 39CE, 39CF, 39CG, 39CH, 39CI, 39CJ, 39CK, 39CL, 39CM, 39CN, 39CO, 39CP, 39CQ, 39CR, 39CS, 39CT, 39CU, 39CV, 39CW, 39CX, 39CY, 39CZ, 39DA, 39DB, 39DC, 39DD, 39DE, 39DF, 39DG, 39DH, 39DI, 39DJ, 39DK, 39DL, 39DM, 39DN, 39DO, 39DP, 39DQ, 39DR, 39DS, 39DT, 39DU, 39DV, 39DW, 39DX, 39DY, 39DZ, 39EA, 39EB, 39EC, 39ED, 39EE, 39EF, 39EG, 39EH, 39EI, 39EJ, 39EK, 39EL, 39EM, 39EN, 39EO, 39EP, 39EQ, 39ER, 39ES, 39ET, 39EU, 39EV, 39EW, 39EX, 39EY, 39EZ, 39FA, 39FB, 39FC, 39FD, 39FE, 39FF, 39FG, 39FH, 39FI, 39FJ, 39FK, 39FL, 39FM, 39FN, 39FO, 39FP, 39FQ, 39FR, 39FS, 39FT, 39FU, 39FV, 39FW, 39FX, 39FY, 39FZ, 39GA, 39GB, 39GC, 39GD, 39GE, 39GF, 39GG, 39GH, 39GI, 39GJ, 39GK, 39GL, 39GM, 39GN, 39GO, 39GP, 39GQ, 39GR, 39GS, 39GT, 39GU, 39GV, 39GW, 39GX, 39GY, 39GZ, 39HA, 39HB, 39HC, 39HD, 39HE, 39HF, 39HG, 39HH, 39HI, 39HJ, 39HK, 39HL, 39HM, 39HN, 39HO, 39HP, 39HQ, 39HR, 39HS, 39HT, 39HU, 39HV, 39HW, 39HX, 39HY, 39HZ, 39IA, 39IB, 39IC, 39ID, 39IE, 39IF, 39IG, 39IH, 39II, 39IJ, 39IK, 39IL, 39IM, 39IN, 39IO, 39IP, 39IQ, 39IR, 39IS, 39IT, 39IU, 39IV, 39IW, 39IX, 39IY, 39IZ, 39JA, 39JB, 39JC, 39JD, 39JE, 39JF, 39JG, 39JH, 39JI, 39JJ, 39JK, 39JL, 39JM, 39JN, 39JO, 39JP, 39JQ, 39JR, 39JS, 39JT, 39JU, 39JV, 39JW, 39JX, 39JY, 39JZ, 39KA, 39KB, 39KC, 39KD, 39KE, 39KF, 39KG, 39KH, 39KI, 39KJ, 39KK, 39KL, 39KM, 39KN, 39KO, 39KP, 39KQ, 39KR, 39KS, 39KT, 39KU, 39KV, 39KW, 39KX, 39KY, 39KZ, 39LA, 39LB, 39LC, 39LD, 39LE, 39LF, 39LG, 39LH, 39LI, 39LJ, 39LK, 39LL, 39LM, 39LN, 39LO, 39LP, 39LQ, 39LR, 39LS, 39LT, 39LU, 39LV, 39LW, 39LX, 39LY, 39LZ, 39MA, 39MB, 39MC, 39MD, 39ME, 39MF, 39MG, 39MH, 39MI, 39MJ, 39MK, 39ML, 39MN, 39MO, 39MP, 39MQ, 39MR, 39MS, 39MT, 39MU, 39MV, 39MW, 39MX, 39MY, 39MZ, 39NA, 39NB, 39NC, 39ND, 39NE, 39NF, 39NG, 39NH, 39NI, 39NJ, 39NK, 39NL, 39NM, 39NN, 39NO, 39NP, 39NQ, 39NR, 39NS, 39NT, 39NU, 39NV, 39NW, 39NX, 39NY, 39NZ, 39OA, 39OB, 39OC, 39OD, 39OE, 39OF, 39OG, 39OH, 39OI, 39OJ, 39OK, 39OL, 39OM, 39ON, 39OO, 39OP, 39OQ, 39OR, 39OS, 39OT, 39OU, 39OV, 39OW, 39OX, 39OY, 39OZ, 39PA, 39PB, 39PC, 39PD, 39PE, 39PF, 39PG, 39PH, 39PI, 39PJ, 39PK, 39PL, 39PM, 39PN, 39PO, 39PP, 39PQ, 39PR, 39PS, 39PT, 39PU, 39PV, 39PW, 39PX, 39PY, 39PZ, 39QA, 39QB, 39QC, 39QD, 39QE, 39QF, 39QG, 39QH, 39QI, 39QJ, 39QK, 39QL, 39QM, 39QN, 39QO, 39QP, 39QQ, 39QR, 39QS, 39QT, 39QU, 39QV, 39QW, 39QX, 39QY, 39QZ, 39RA, 39RB, 39RC, 39RD, 39RE, 39RF, 39RG, 39RH, 39RI, 39RJ, 39RK, 39RL, 39RM, 39RN, 39RO, 39RP, 39RQ, 39RR, 39RS, 39RT, 39RU, 39RV, 39RW, 39RX, 39RY, 39RZ, 39SA, 39SB, 39SC, 39SD, 39SE, 39SF, 39SG, 39SH, 39SI, 39SJ, 39SK, 39SL, 39SM, 39SN, 39SO, 39SP, 39SQ, 39SR, 39SS, 39ST, 39SU, 39SV, 39SW, 39SX, 39SY, 39SZ, 39TA, 39TB, 39TC, 39TD, 39TE, 39TF, 39TG, 39TH, 39TI, 39TJ, 39TK, 39TL, 39TM, 39TN, 39TO, 39TP, 39TQ, 39TR, 39TS, 39TT, 39TU, 39TV, 39TW, 39TX, 39TY, 39TZ, 39UA, 39UB, 39UC, 39UD, 39UE, 39UF, 39UG, 39UH, 39UI, 39UJ, 39UK, 39UL, 39UM, 39UN, 39UO, 39UP, 39UQ, 39UR, 39US, 39UT, 39UU, 39UV, 39UW, 39UX, 39UY, 39UZ, 39VA, 39VB, 39VC, 39VD, 39VE, 39VF, 39VG, 39VH, 39VI, 39VJ, 39VK, 39VL, 39VM, 39VN, 39VO, 39VP, 39VQ, 39VR, 39VS, 39VT, 39VU, 39VV, 39VW, 39VX, 39VY, 39VZ, 39WA, 39WB, 39WC, 39WD, 39WE, 39WF, 39WG, 39WH, 39WI, 39WJ, 39WK, 39WL, 39WM, 39WN, 39WO, 39WP, 39WQ, 39WR, 39WS, 39WT, 39WU, 39WV, 39WW, 39WX, 39WY, 39WZ, 39XA, 39XB, 39XC, 39XD, 39XE, 39XF, 39XG, 39XH, 39XI, 39XJ, 39XK, 39XL, 39XM, 39XN, 39XO, 39XP, 39XQ, 39XR, 39XS, 39XT, 39XU, 39XV, 39XW, 39XX, 39XY, 39XZ, 39YA, 39YB, 39YC, 39YD, 39YE, 39YF, 39YG, 39YH, 39YI, 39YJ, 39YK, 39YL, 39YM, 39YN, 39YO, 39YP, 39YQ, 39YR, 39YS, 39YT, 39YU, 39YV, 39YW, 39YX, 39YY, 39YZ, 39ZA, 39ZB, 39ZC, 39ZD, 39ZE, 39ZF, 39ZG, 39ZH, 39ZI, 39ZJ, 39ZK, 39ZL, 39ZM, 39ZN, 39ZO, 39ZP, 39ZQ, 39ZR, 39ZS, 39ZT, 39ZU, 39ZV, 39ZW, 39ZX, 39ZY, 39ZZ.

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change,  
Aranya Bhavan, Hyderabad, Telangana-500 004

20(1) and file Annual Returns in Form- 4 as per Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.

11. The industry shall dispose of e-waste to the authorized recyclers only.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**MEMBER SECRETARY**

To

M/s. Brundavan Laboratories (P) Ltd.,  
Sy. Nos. 60,61 & 62,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhavangiri District.

// T.C.F.B.O//

*K. Reddy*

Senior Environmental Engineer (FAC)



Tarun Kathua  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004



TELANGANA STATE POLLUTION CONTROL BOARD  
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD - 500 018

Appendix - XIII

Phone: 23887500  
Fax: 040 - 23815631  
Website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (RENEWAL)

Consent Order No : 200822316848

Date :29.06.2020

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Brundavan Laboratories (P) Ltd., Sy. Nos. 60,61 & 62, Yellagiri (V), Choutuppal (M), Yadadri Bhuvanagiri District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	<b>HTDS Effluents:</b>  Process – 16.6 KLD + Washings (reactor, containers, floor, etc)- 2 KLD + DM regeneration – 1 KLD + Scrubber -1 KLD + Q.C. and R&D – 1 KLD	21.6 KLD	<ul style="list-style-type: none"><li>➤ Shall be stripped off for organics recovery.</li><li>➤ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co-processing &amp; distilled effluents shall be sent to Biological ETP.</li><li>➤ Stripped effluents for forced evaporation in MEE followed by ATFD.</li><li>➤ Condensate from MEE &amp; ATFD shall be routed to Biological ETP &amp; RO system.</li><li>➤ ATFD salts to TSDF.</li></ul>
2	<b>LTDS Effluents:</b>  Boiler Blow down – 2 KLD + Cooling tower bleed off – 2 KLD + Domestic (Septic tank overflow) – 2.9 KLD	6.9 KLD	<ul style="list-style-type: none"><li>➤ Treated effluent from Biological ETP shall be filtered in the RO Plant.</li><li>➤ RO Permeate water to Boiler / Cooling tower makeup</li><li>➤ RO rejects to MEE &amp; ATFD.</li></ul>
	<b>Total</b>	<b>28.5 KLD</b>	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to 5 TPH Coal Fired Boiler
2.	Attached to 2 TPH Coal Fired Boiler
3.	Attached to Process Vents
4.	Attached to DG Sets 1x250 KVA & 1x125 KVA

1

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
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Aranya Bhavan, Hyderabad, Telangana-500 004.

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iii) HW Authorisation No.: 200822316848

Date :29.06.2020

**HAZARDOUS WASTE AUTHORISATION  
(FORM – II)  
[See Rule 6 (2)]**

M/s. Brundavan Laboratories (P) Ltd., Sy. Nos. 60,61 & 62, Yellagiri (V), Choutuppal (M), Yadadri Bhuvanagiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

**1. HAZARDOUS WASTES WITH DISPOSAL OPTION:**

S. No	Type of waste	Stream	Quantity	Method of Disposal
1	Organic residue	28.1of Schedule-I	1.26 TPD	Authorized cement plants for co-processing / M/s. GEIPL Infrastructure Pvt. Ltd, Rangareddy Dist. / TSDF, Dundigal, Medchal District.
2	Spent Carbon	28.3 of Schedule-I	0.122 TPD	
3	Distillation Bottom Residue	20.3 / 36.1 of Schedule-I	0.05 TPD	
4	Inorganic & Evaporation salt (Process)	28.1 / 35.3 of Schedule-I	1.52 TPD	
5	Evaporation salt from other sections (non-process)	35.3 of Schedule-I	0.08 TPD	
6	ETP Sludge	35.3 of Schedule-I	0.1 TPD	
7	Spent Solvents	28.6 of Schedule-I	9.5 KLD	The industry shall provide Solvent Recovery Plant within the plant premises in case of utilization of Multiple Solvents/ for recovery of Mixed Solvents / Spent Solvents, which cannot be distilled by Simple Distillation. Solvents shall be recovered to the maximum extent possible and shall be reused. The Spent/Mixed Solvents, which cannot be reused in the plant, shall be disposed to the End Users/ Authorized Cement manufacturing units for Co-processing / TSDF, Dundigal, Medchal Dist. The industry shall not dispose Spent Solvents / Mixed Spent Solvents to the traders/ recyclers.
8	Spent Mixed Solvents	28.6 of Schedule-I	1.3 KLD	

**2. HAZARDOUS WASTES WITH RECYCLING OPTION:**

S. No	Type of waste	Stream	Quantity	Method of Disposal
1	Detoxified Container and Container Liners	33.1 of Schedule-I	130 (No's/month)	Shall be disposed to outside parties after complete detoxification.
	HDPE Carboys	33.1 of Schedule-I	130 (Nos /month)	
	Fiber Drums	33.1 of Schedule-I	130 (Nos/month)	
	PP Bags	33.1 of Schedule-I	130 (Kg/month)	

**Tarun Kathula**

Director/Scientist 'F' (C)

Integrated Regional Office,

Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004



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2	Waste oils & Grease	5.1 of Schedule-I	0.39 KL/year	Shall be sent to TSPCB Authorized agencies for reprocessing / recycling.
3	Misc. waste(spill control waste)	28.1 / 32.2 of Schedule-I	Lump sum	Shall be sent to TSDF

This consent order is valid for manufacturing the following products along with quantities mentioned therein, with total production capacity of 733.31 Kg / Day.

S. No	Name of the Product	Quantity (Phase-I) (Kg/Day)
1	Lansoprazole	33.33
2	Levetiracetam	83.33
3	Losartan Potassium	83.33
4	Olanzapine	8.33
5	Pioglitazone Hydrochloride	166.66
6	Pregabalin	33.33
7	Quetiapine Hemifumarate	100
8	Valsartan	83.33
9	Terbutaline Sulfate	8.33
10	3,5-Dibenzoyloxyacetophenone	66.67
11	Carvedilol Phosphate	66.67
	<b>Total quantities in Phase – I (25.8% of total CFE permitted capacity)</b>	<b>733.31</b>

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 31<sup>st</sup> December, 2022.

Sd/-  
MEMBER SECRETARY

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Sy. Nos. 60,61 & 62,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhavangiri District.

///T.C.F.B.O///

*[Signature]*  
ENVIRONMENTAL ENGINEER

*[Signature]*  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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### SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO & HWA order dt. 26.05.2018. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 26.05.2018 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The industry shall comply with the all the directions issued by the Board from time to time.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

### SCHEDULE - B

1. Total Water Consumption shall not exceed after change of product mix 59.2 KLD

S.No.	Purpose	Quantity
1	Process	15.4
2	Washings (reactor, containers, floor, etc)	2
3	Boiler feed makeup (20% makeup)	16
4	Cooling tower make up	9
5	DM regeneration	1
6	Scrubber	1
7	Q.C and R&D	0.8
8	Domestic	4
9	Gardening	10
	Total:	59.2 KLD

2. The pre-treated effluent sent to CETP shall not exceed the following prescribed standards.

Outlet No.	Parameter	Limiting Standards
2	pH	5.5 - 9.0
	Temperature °C	45.0
	Total Dissolved Solids ( Inorganic )	5,000 mg/l
	Oil and Grease	20 mg/l
	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	5 mg/l
	Ammonical Nitrogen (as N)	50 mg/l
	Cyanide (as CN)	2 mg/l
	Chromium Hexavalent (as Cr <sup>+6</sup> )	2 mg/l
	Chromium (total) (as Cr)	2 mg/l
	Copper (as Cu)	3 mg/l
	Lead (as Pb)	1 mg/l

Tarun K  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No	Description of Chimney	Parameter	Emission standards
1.	Attached to Coal Fired Boiler of capacity 5 TPH	SPM	115 mg/Nm <sup>3</sup>
		SO <sub>2</sub> *	600 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
		NO <sub>x</sub> *	300 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
2.	Attached to Coal Fired Boiler of capacity 2 TPH	SPM	115 mg/Nm <sup>3</sup>
		SO <sub>2</sub> *	600 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
		NO <sub>x</sub> *	300 mg/Nm <sup>3</sup> At 6% dry O <sub>2</sub> , for solid fuel and 3% dry O <sub>2</sub> for liquid fuel
3.	Attached to Process Vents	HCl Acid Vapor & Mist	35 mg/Nm <sup>3</sup>
4.	Attached to DG Sets 1x250 KVA & 1x125 KVA	SPM	115 mg/Nm <sup>3</sup>

\*As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
4. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
5. The industry shall comply with ambient air quality standards of PM<sub>10</sub>(Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM<sub>2.5</sub>(Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

**Noise Levels:** Day time - (6 AM to 10 PM) - 75 dB (A)  
Night time - (10 PM to 6 AM) - 70 dB (A).

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004. 144

6. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
7. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
8. The industry shall not operate without obtaining extension of temporary revocation of closure order of the Board.
9. The industry shall segregate effluents into LTDS & HTDS effluents separately.
10. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.
11. During the maintenance / breakdown of ZLD system, the industry is permitted to send the LTDS effluents to CETP duly meeting the inlet standards stipulated at Schedule -B for not more than 15 days, in a calendar year.
12. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent & RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.
13. The industry shall provide IP camera with PAN, 5x or above focal length with night vision capability at the entrance of the main gate within two months with a backup data for a period of 6 months.
14. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.
15. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.
16. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.
17. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.
18. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.
19. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.
20. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.
21. The industry shall develop greenbelt as per norms.
22. The industry shall operate dry vacuum pump to minimize odour as per the directions of the Board.
23. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials.


 Director/Scientist 'F' (C)  
 Integrated Regional Office,  
 Ministry of Environment Forest and Climate Change,  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

24. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
25. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses.
26. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains.
27. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.
28. The industry shall provide and maintain platform and cover area for detoxification of containers and container liners. The wastewater generated from detoxification facility shall be sent to the effluent storage tank for further treatment and disposal.
29. The industry shall provide dyke walls for storage tanks / areas to control spillages.
30. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
31. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors. The industry shall operate Solvent Recovery Plant within plant premises. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.
32. The industry should not discharge any wastewater within or outside the factory premises.
33. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
  - i) Daily production details and Central Excise Returns.
  - ii) Quantity of Effluents generated (HTDS & LTDS) and disposed.
  - iii) Log Books for pollution control systems.
  - iv) Daily solid waste generated and disposed

(b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.
34. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.
35. The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.
36. The industry shall comply with Task Force directions issued by the Board from time to time.
37. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
38. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

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SCHEDULE - C  
[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING  
HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good house keeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-  
MEMBER SECRETARY

To  
M/s. Brundavan Laboratories (P) Ltd.,  
Sy. Nos. 60,61 & 62,  
Yellagiri (V), Choutuppal (M),  
Yadadri Bhavangiri District.

///T.C.F.B.O///

  
ENVIRONMENTAL ENGINEER

  
Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana 500 004.



KKD

MICRO TESTING LABS PVT. LTD.

*In Pursuit of Excellence*

ISO 9001:2015 & ISO 42001:2018 certified Laboratory, Approved by MJEPC (Valid Till 14.11.2023)

**TEST REPORT**

Report Reference Number: KMTLPL/21-22/1604A/NOS/08-12

Issue Date: 03.01.2023

<b>Sent To:</b> M/s. Arundhan Laboratories Pvt. Ltd. Sy. No. 60-1/2, Yelagiri Village, Chivastuppal Mandal, Yadadri Bhongir District- 508252	<b>LR. Reference No. &amp; Date</b>	
	<b>Sample Receipt Date</b>	30.12.2022
<b>Sample Details:</b> Ambient Noise Level Monitoring (Date of Collection - 30.12.2022 Duration Period: 10:45 Hrs to 12:30 Hrs) (Samples are drawn by Representative of KMTLPL) <b>Tests Requested:</b> Ambient Noise (Day Time)	<b>Analysis Starting Date</b>	Not Applicable
	<b>Analysis Completion Date</b>	Not Applicable
	<b>Quantity Received</b>	Not Applicable
	<b>Sample condition on Receipt</b>	Not Applicable
	<b>Source / Location</b>	As mentioned below

**TEST RESULTS**

S.No.	Location / Unit	UOM	Test Method / Equipment Used	Result
1	Near Occurrence	dB(A)	IS 9989 : 1981 RA 2020	56.1
2	Near Production Block A & B	dB(A)		59.7
3	Near ETP Plant	dB(A)		52.3
4	Near DG Set ( ON condition )	dB(A)		70.8
5	Near DG Set ( OFF condition )	dB(A)		51.6

**Noise Level Standards**

Area Code	Category of Area	UOM	Limits - Day Time (06:00 Hrs to 22:00 Hrs)	Limits - Night Time (22:00 Hrs to 06:00 Hrs)
A	Industrial Area	dB(A)	< 75	< 70
B	Commercial Area	dB(A)	< 60	< 55
C	Residential Area	dB(A)	< 55	< 45
D	Silence Zone	dB(A)	< 50	< 40

UOM : Unit of Measurement

Verified by  
 Anuradha Malini  
 Sr. Chemist

Authorized Signatory  
 CIL Vijaya Kumar  
 Lab Director

\* End of the Report \*

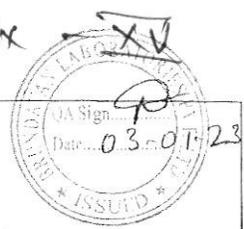
**Tarun Kathula**

Director/Scientist (FIC) (Services Offered: Environmental Monitoring, Water, Effluents, Soil, Fertilizer, Feed, Urine & Minerals, Oil, etc.)

Integrated Regional Office

Ministry of Environment Forest and Climate Change  
 Aranya Bhavan, Hyderabad, Telangana-500 004.

Appendix



 <b>BRUNDAVAN LABORATORIES</b>	<b>TRAINING ATTENDANCE SHEET</b>	Page 1 of 1
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Type of training program	on job training	Date of Training	03-01-2023
Topic	MOCK drill	Duration	From : 10-30 Am To : 11-45 Am.
Name of the Trainer	K. Lokanatham	Signature	<i>[Signature]</i>
Venue	Training Hall		

S.No.	Name of the participant	Designation	Department	Signature
01	I. Shankerath	Chemist	Production	<i>[Signature]</i>
02	E. Upendy	Chemist	production	<i>[Signature]</i>
03	A. Srikanth	chemist	production	<i>[Signature]</i>
04	K. Venkatesh	Chemist	production	<i>[Signature]</i>
05	A. Malleswararao	Incharge	production	<i>[Signature]</i>
06	<del>.....</del>	<del>.....</del>	<del>.....</del>	<del>.....</del>
07	G. Mallesh	Executive	QC	<i>[Signature]</i>
08	S. Lakshmi Reddy	Chemist	QC	<i>[Signature]</i>
09	M. Ashok Kumar	Asst manager	QC	<i>[Signature]</i>
10	N. Bhargav	Executive	QC	<i>[Signature]</i>
11	K. Naveen	Officer	QA	<i>[Signature]</i>
12	CH. Upendav	Officer	QA	<i>[Signature]</i>
13	A. Bhanuchander	Sr. Official	QA	<i>[Signature]</i>
/ N/A				

Tarun Kathula

Director/Scientist 'F' (C)  
Integrated Regional Office,

BLHR001/F06-01 Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004

Approved By (Signature):

*[Signature]*

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Appendix - XVI  
ANNEXURE - 10  
**BRUNDAVAN LABORATORIES PVT. LTD.**

(GMP & ISO Certified Company)

# 305, 3rd Floor, Tirumala Shah Residency, Yellareddyguda, Ameerpet, Hyderabad - 500 073, INDIA  
☎: +91 040-23735395, ✉: contact@brundavanlabs.com

Ref.: BLPL/TSPCB/ES/2022-23

Date : 20-09-2022

To,  
The Environmental Engineer,  
Regional Office, TSPCB,  
Nalgonda District

Dear Sir,

Sub : Submission of Environmental Statement (Form V) for 2021-22 – Reg.  
Ref.: Consent Order No. 200822316848 dt: 29.06.2020

We are pleased to submit herewith 2 copies of Environmental Statement (Form V) for the financial year 2021-22 for our unit located at Sy.No.60,61&62, Yellagiri Village, Choutuppal Mandal, Yadadri Bhuvangiri District.

Kindly acknowledge the same.

Thanking You,

Yours faithfully,  
For Brundavan Laboratories Pvt Ltd

Authorized Signatory

Encl. As above



Tarun Kathula

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

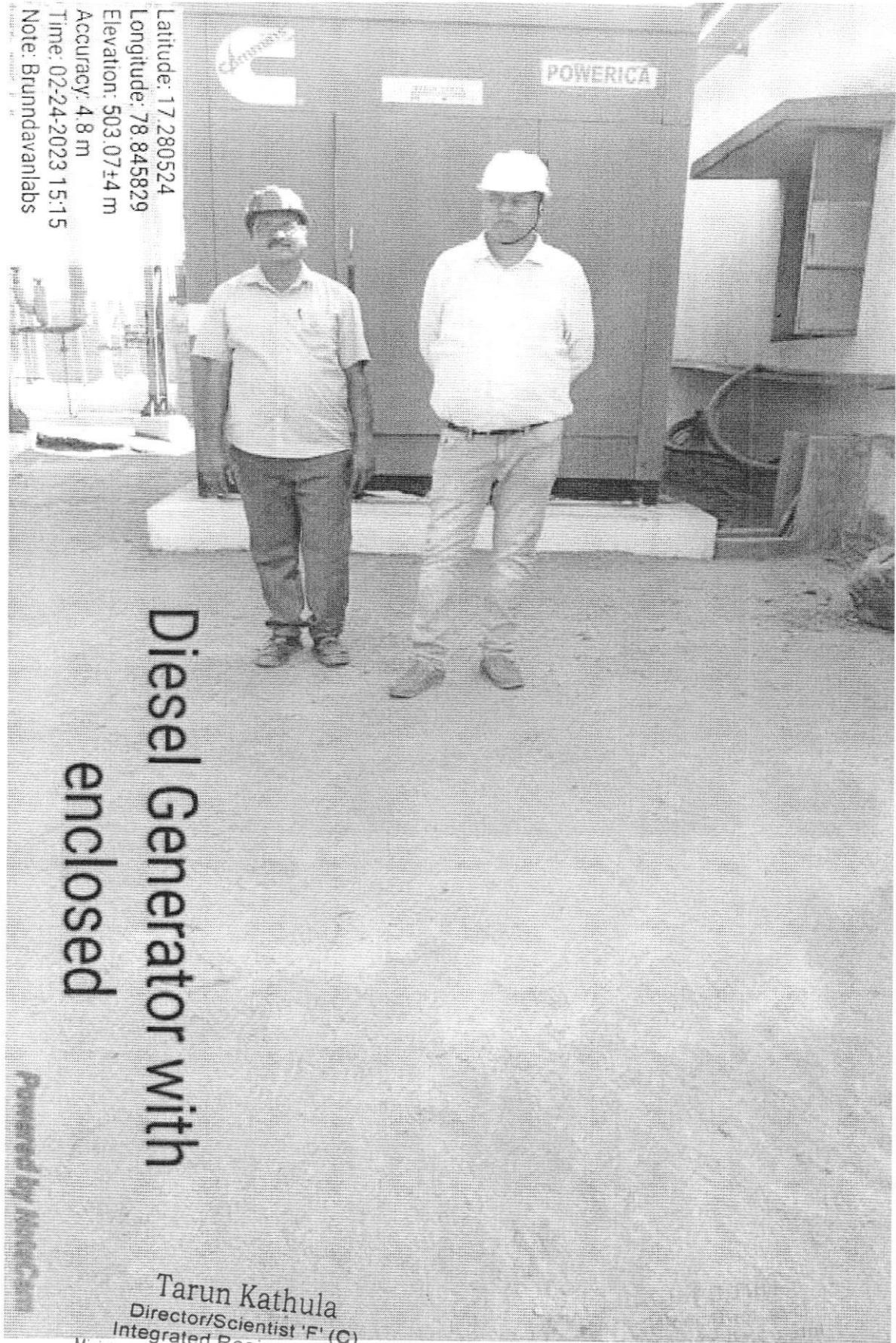




PHOTOGRAPHS



Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.



Latitude: 17.280524  
Longitude: 78.845829  
Elevation: 503.07±4 m  
Accuracy: 4.8 m  
Time: 02-24-2023 15:15  
Note: Brundavanlabs

**Diesel Generator with  
enclosed**

Powered by ASHRAU

**Tarun Kathula**  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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Latitude: 17.28036  
Longitude: 78.845451  
Elevation: 502.37±4 m  
Accuracy: 3.1 m  
Time: 02-24-2023 15:19  
Note: Brundavanilabs

Powered by NoteCam

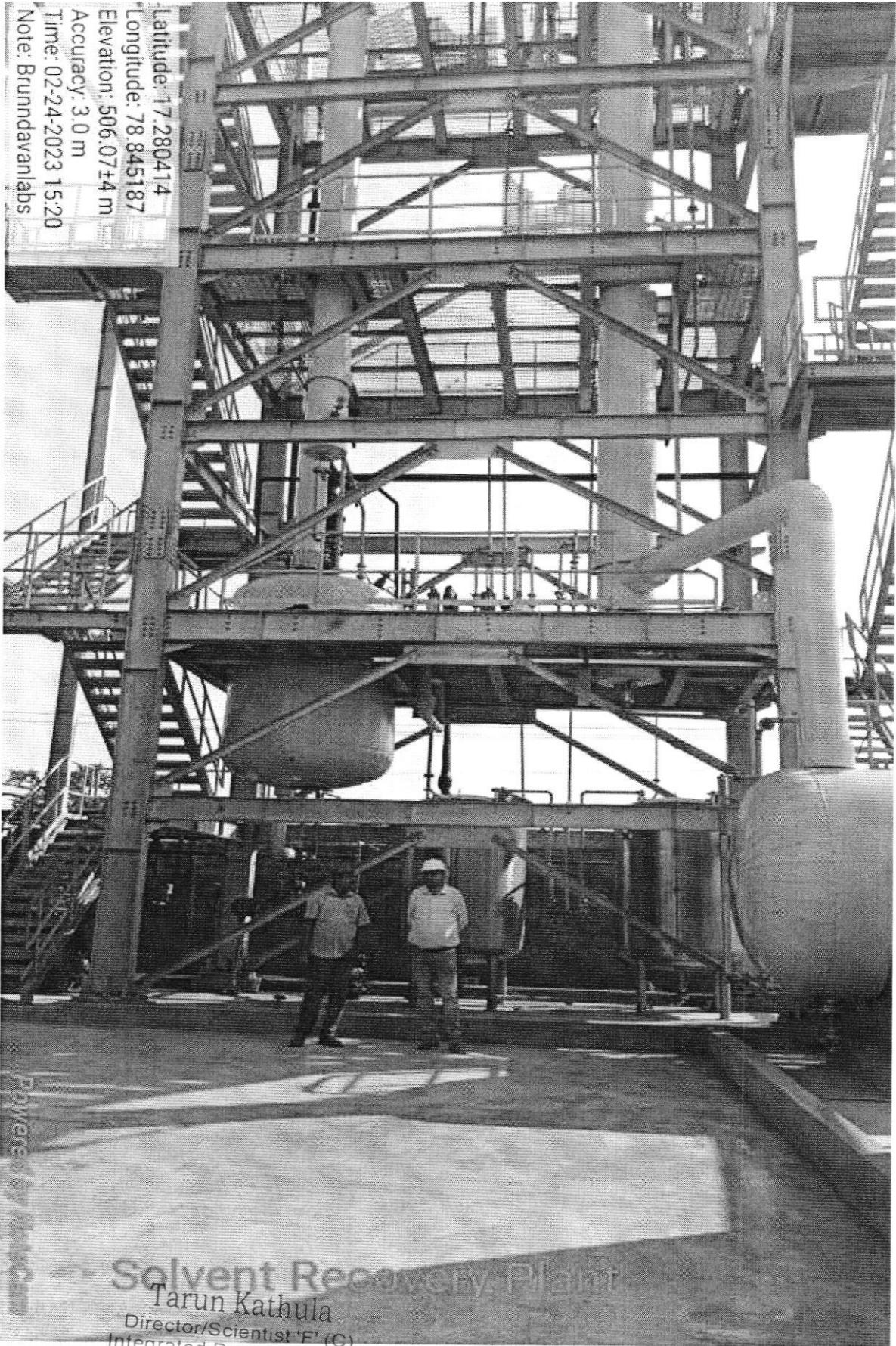
Double stage scrubber with condenser

Tarun Kathula Page 3 of 24

Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change,  
Aranya Bhavan, Hyderabad, Telangana-500 004.

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Latitude: 17.280414  
Longitude: 78.845187  
Elevation: 506.07±4 m  
Accuracy: 3.0 m  
Time: 02-24-2023 15:20  
Note: Brunnadvanilabs



Solvent Recovery Plant

Tarun Kathula  
Director/Scientist 'F' (C)

Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

*Tarun*

156



Latitude: 17.282905  
Longitude: 78.84541  
Elevation: 492.3716 m  
Accuracy: 1.5 m  
Time: 02-24-2023 16:17  
Note: Brunndavanlabs

Rain water Harvesting pit

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

*Tarun*

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Latitude: 17.280924  
 Longitude: 78.845811  
 Elevation: 496.97±4 m  
 Accuracy: 2.5 m  
 Time: 02-24-2023 15:26  
 Note: Brundavanlabs

Tarun Kathula  
 Director/Scientist 'F' (C)  
 VOC meter

Powered by NetScan

SECURITY

RODENIT TRAP

Brundavan Laboratories Private Limited



Latitude: 17.282905  
Longitude: 78.84541  
Elevation: 492.37±6 m  
Accuracy: 1.5 m  
Time: 02-24-2023 16:17  
Note: Brundavanlabs

Rain water Harvesting pit

Tarun Kathula  
Director/Scientist 'F' (C)  
Integrated Regional Office,  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

Latitude: 17.280937  
Longitude: 78.845327  
Elevation: 501.67±4 m  
Accuracy: 3.2 m  
Time: 02-24-2023 15:23  
Note: Brundavanilabs

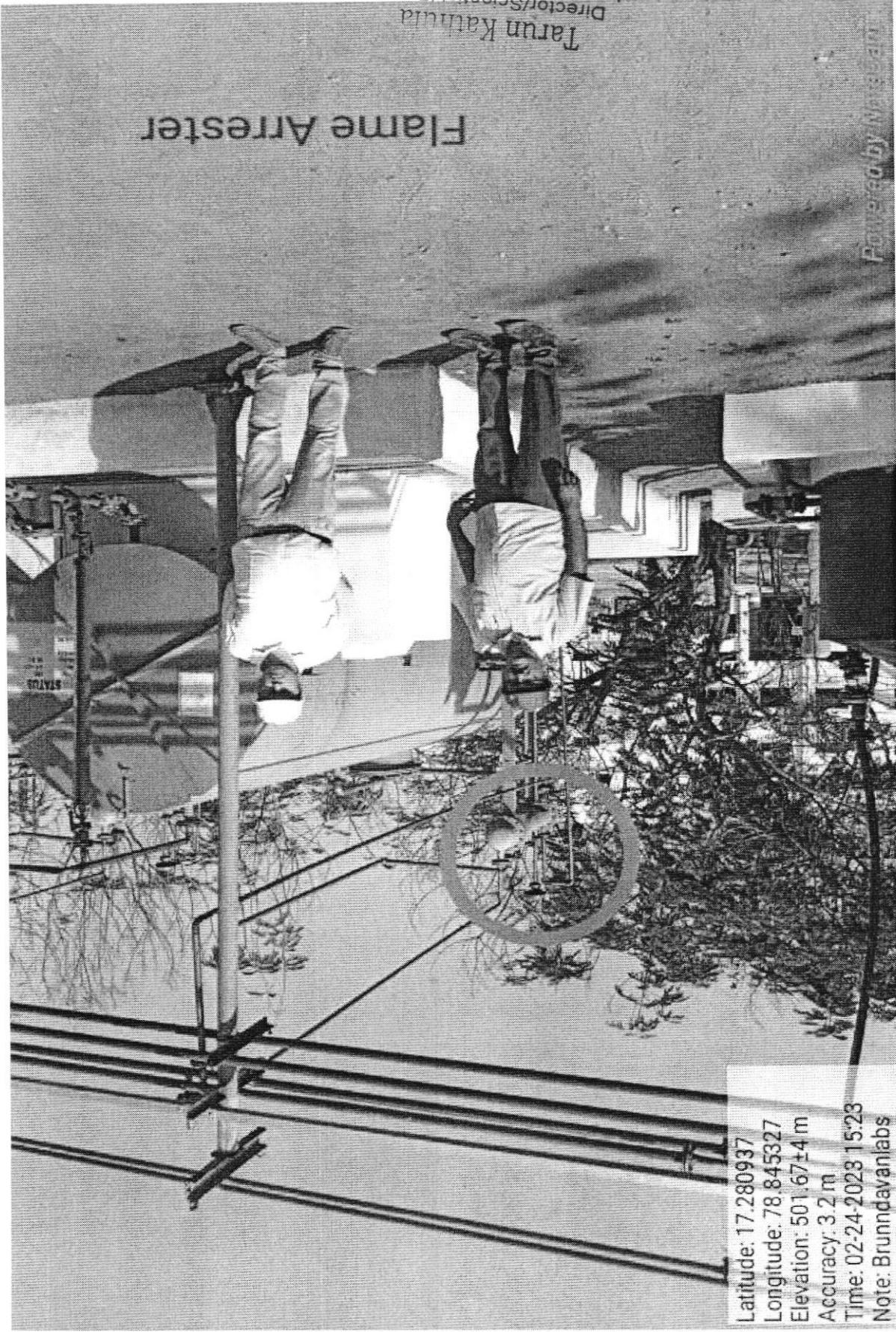


vent condensers for solvent tanks

Tarun Kanha  
Director/Scientist 'F' (C)  
Integrated Regional Office, Page 8 of 24  
Ministry of Environment Forest and Climate Change  
Aranya Bhavan, Hyderabad, Telangana-500 004.

*Ram*

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Latitude: 17.280937  
Longitude: 78.845327  
Elevation: 501.67±4 m  
Accuracy: 3.2 m  
Time: 02-24-2023 15:23  
Note: Brundavanilabs

Flame Arrester

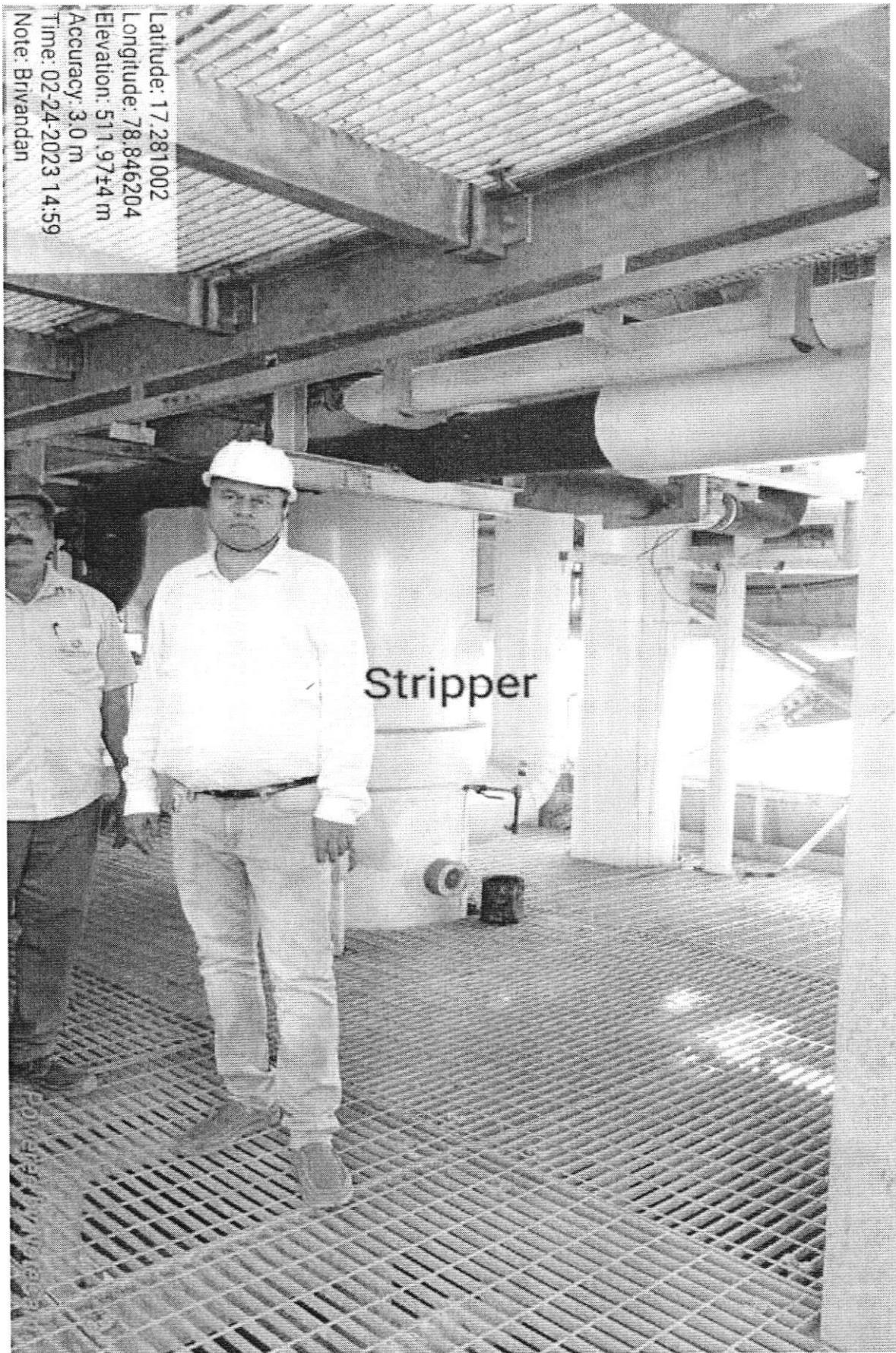
Tarun Kathara  
Director/Scientist F. (C)  
Integrated Region (Zone)  
Page 9 of 24  
Ministry of Environment, Forest and Climate Change  
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162



Latitude: 17.281002  
Longitude: 78.846204  
Elevation: 511.97±4 m  
Accuracy: 3.0 m  
Time: 02-24-2023 14:59  
Note: Brivandan

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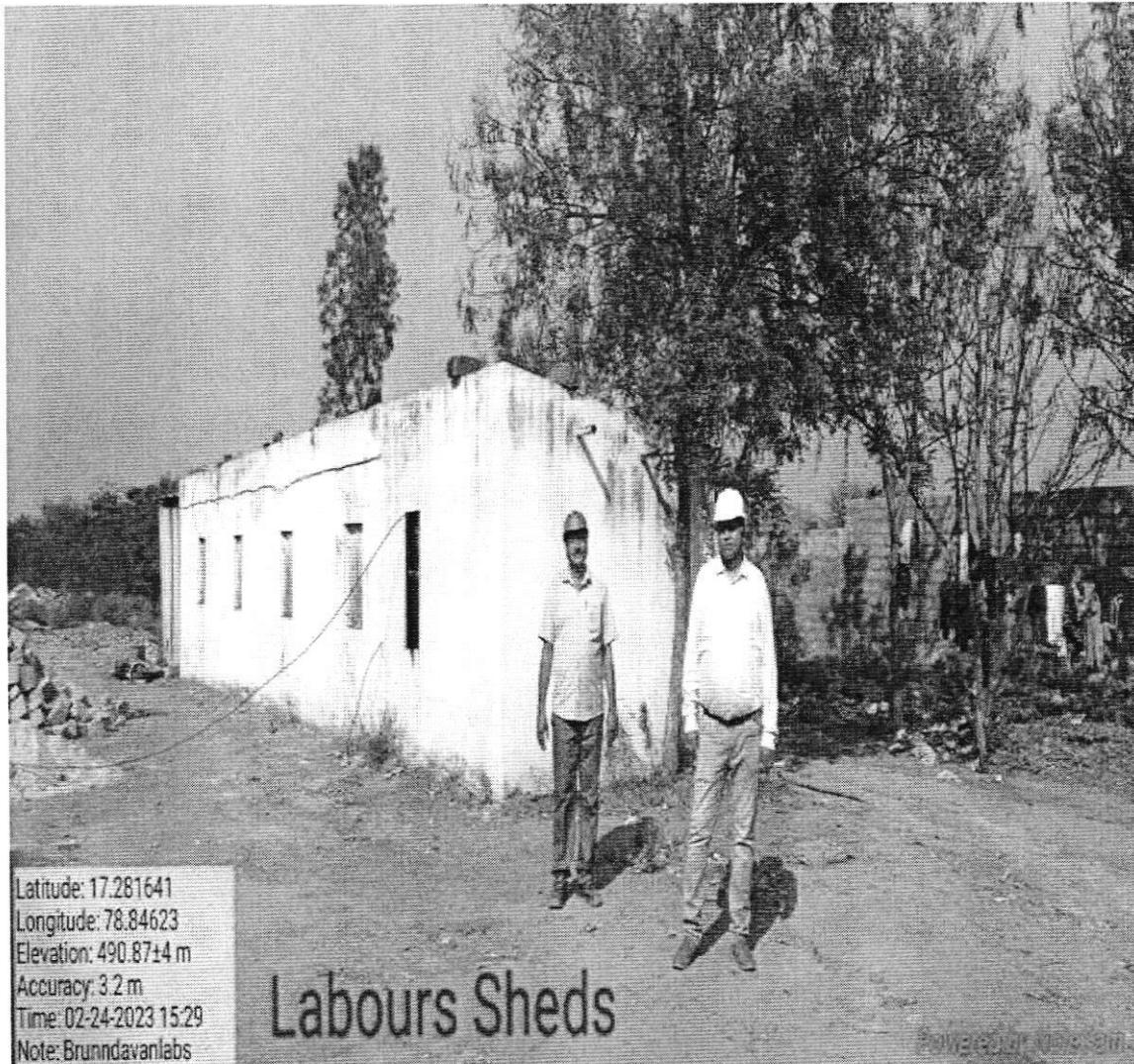


Latitude: 17.280521  
Longitude: 78.846091  
Elevation: 507.8714 m  
Accuracy: 2.6 m  
Time: 02-24-2023 15:10  
Note: Brundavanlabs

TDS ONLINE  
CAMERAS

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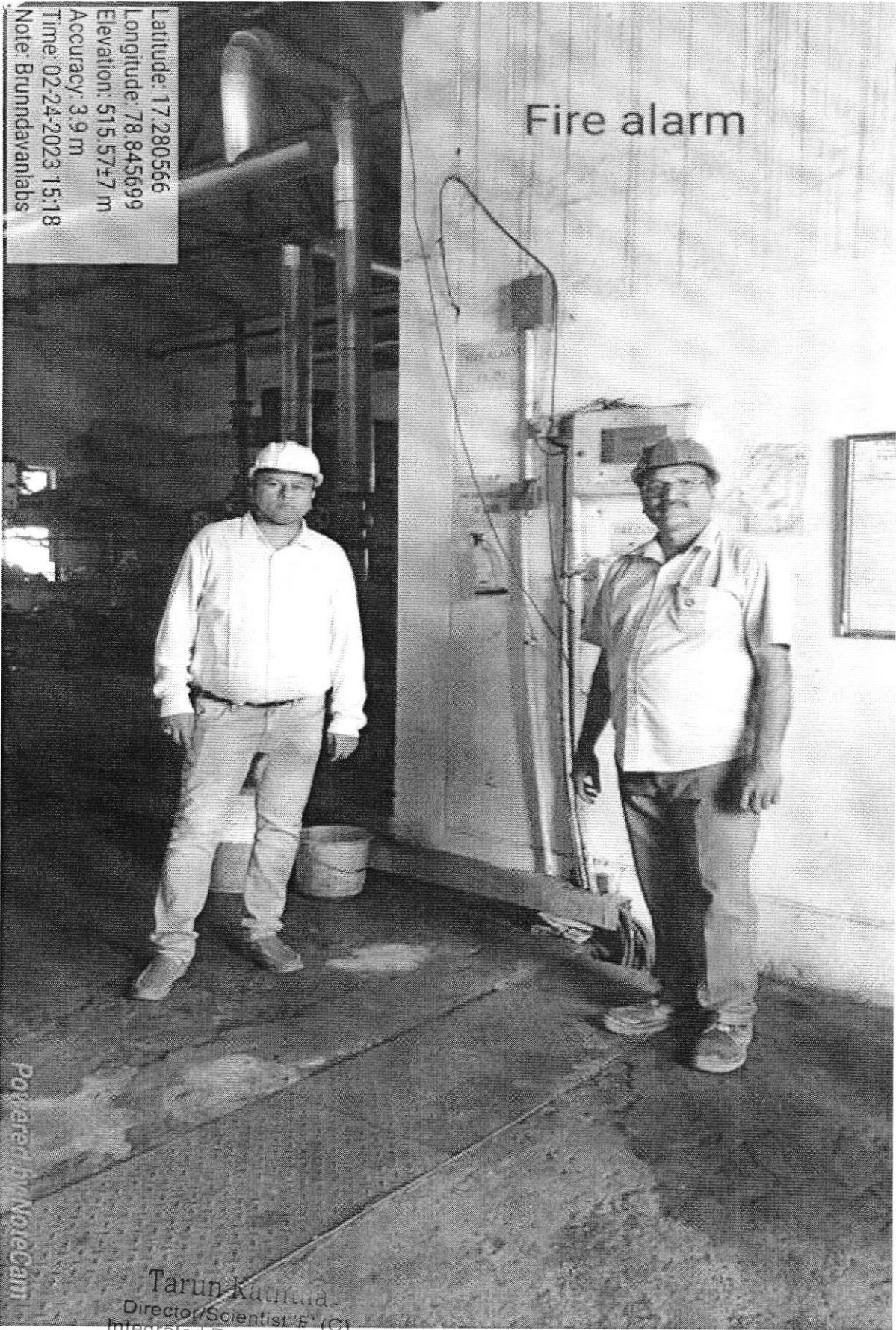
Latitude: 17.281641  
Longitude: 78.84623  
Elevation: 490.87+4 m  
Accuracy: 3.2 m  
Time: 02-24-2023 15:29  
Note: Brundavanlabs

Labours Sheds

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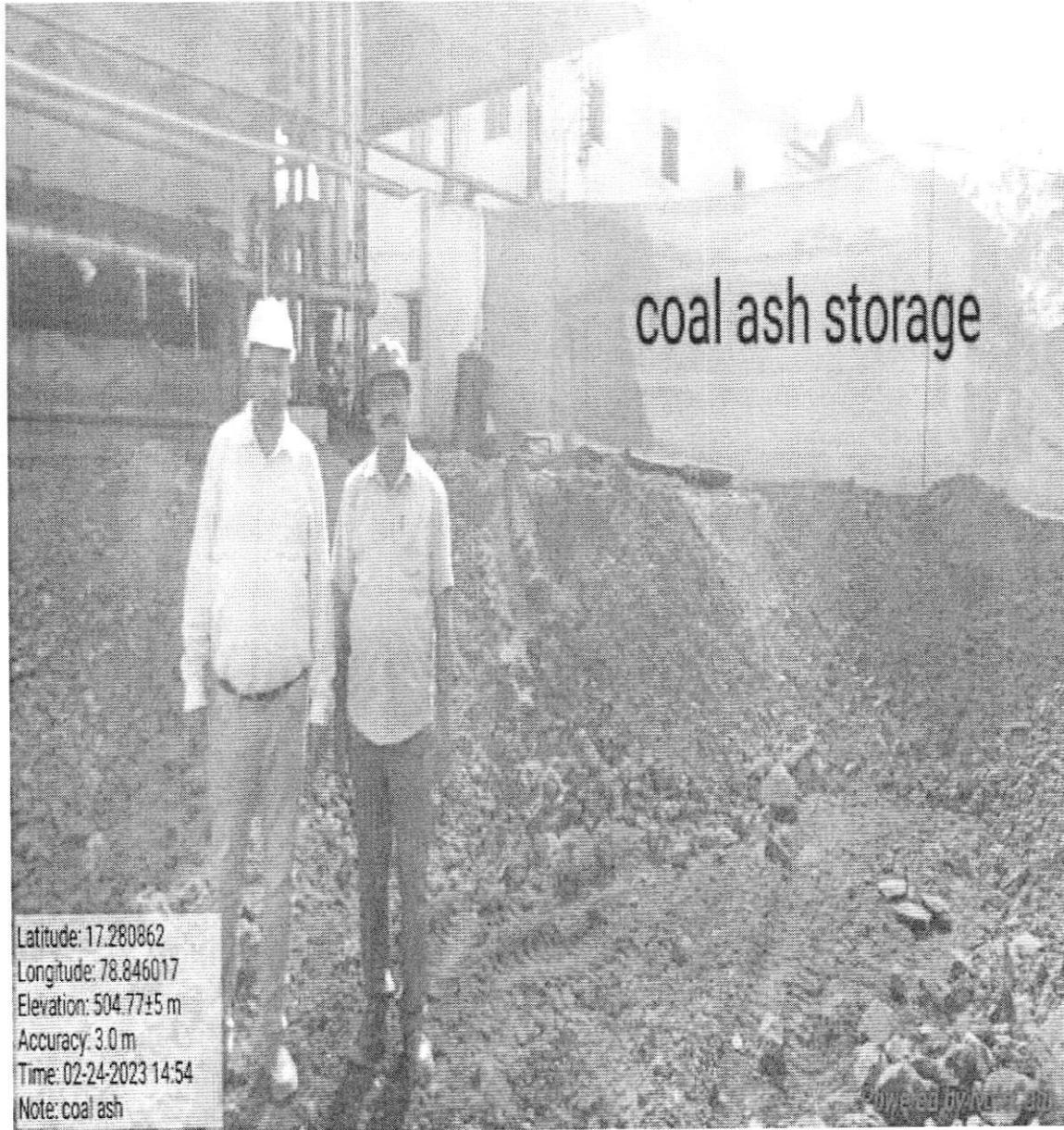
Latitude: 17.280566  
Longitude: 78.845699  
Elevation: 515.57±7 m  
Accuracy: 3.9 m  
Time: 02:24:2023 15:18  
Note: Brundavanilabs



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*Tarun*



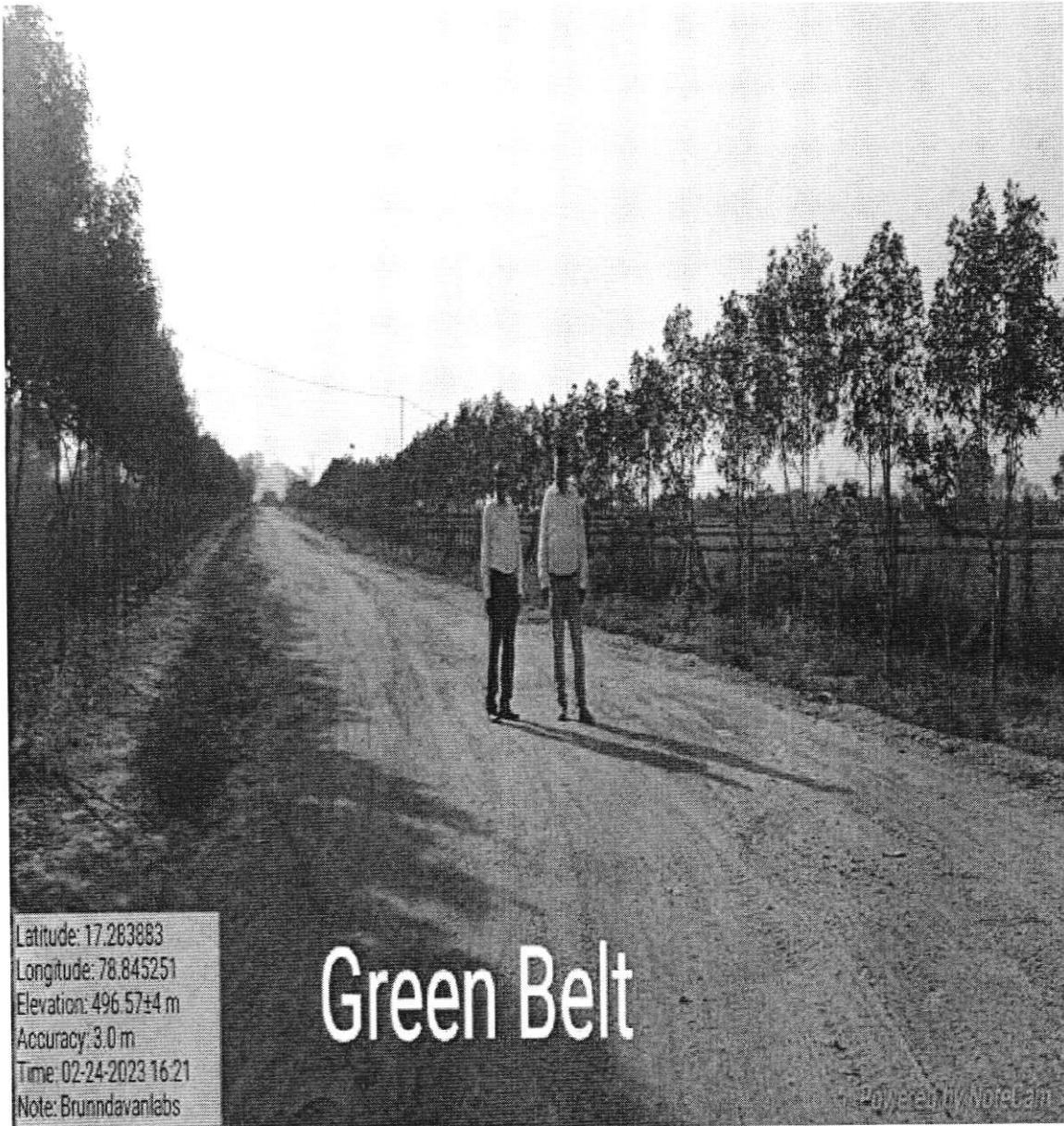
Latitude: 17.281207  
Longitude: 78.846056  
Elevation: 505.27±4 m  
Accuracy: 3.1 m  
Time: 02-24-2023 15:27  
Note: Brunndavanlabs

extension

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Latitude: 17.283883  
Longitude: 78.845251  
Elevation: 496.57±4 m  
Accuracy: 3.0 m  
Time: 02-24-2023 16:21  
Note: Brundavanlabs

# Green Belt

only:earth/votecam

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169



Latitude: 17.283364  
Longitude: 78.845201  
Elevation: 500.07±9 m  
Accuracy: 3.0 m  
Time: 02-24-2023 16:19  
Note: Brundavanilabs

# Green Belt

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Latitude: 17.2814  
Longitude: 78.846105  
Elevation: 493.87±3 m  
Accuracy: 1.5 m  
Time: 02-24-2023 15:31  
Note: Brundavanlabs

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Latitude: 17.280921  
Longitude: 78.845279  
Elevation: 501.4714 m  
Accuracy: 3.0 m  
Time: 02-24-2023 15:22  
Note: Brundavanilabs

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*Tarun*

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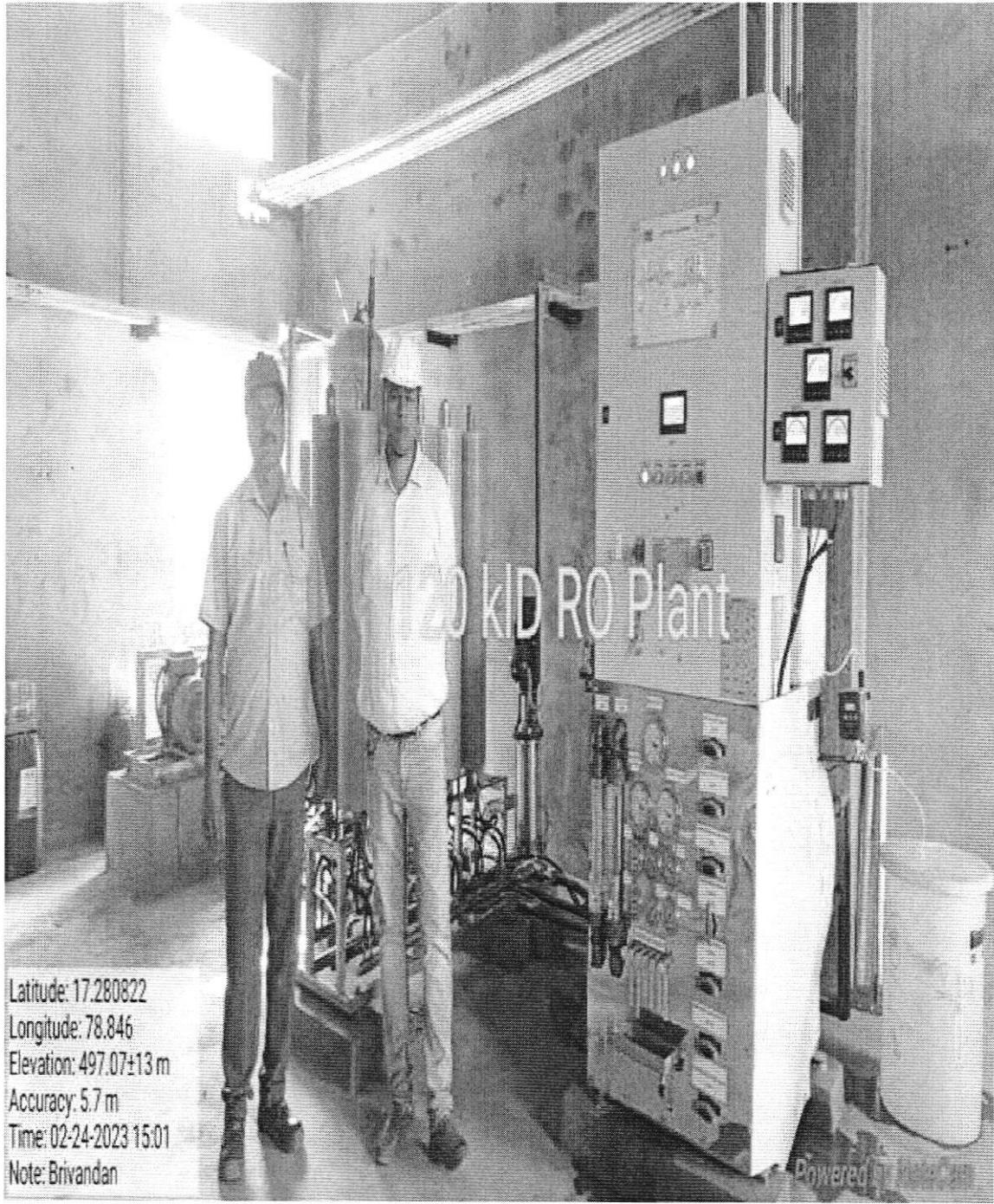
Latitude: 17.280578  
Longitude: 78.845692  
Elevation: 514.87±9 m  
Accuracy: 4.7 m  
Time: 02-24-2023 15:17  
Note: Brundavanlabs

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### Chilling plant

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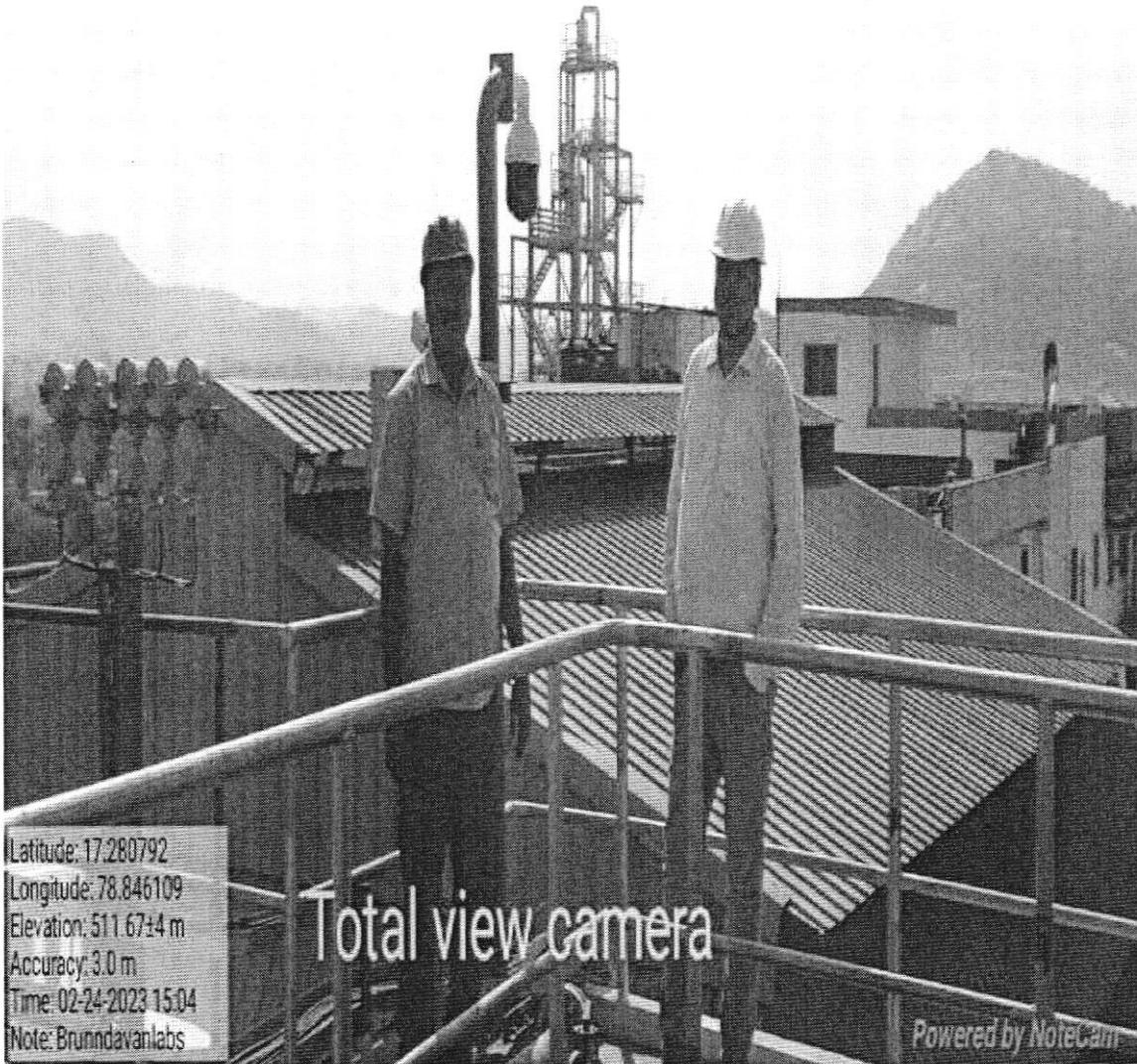
173



Latitude: 17.280822  
Longitude: 78.846  
Elevation: 497.07±13 m  
Accuracy: 5.7 m  
Time: 02-24-2023 15:01  
Note: Brivandan

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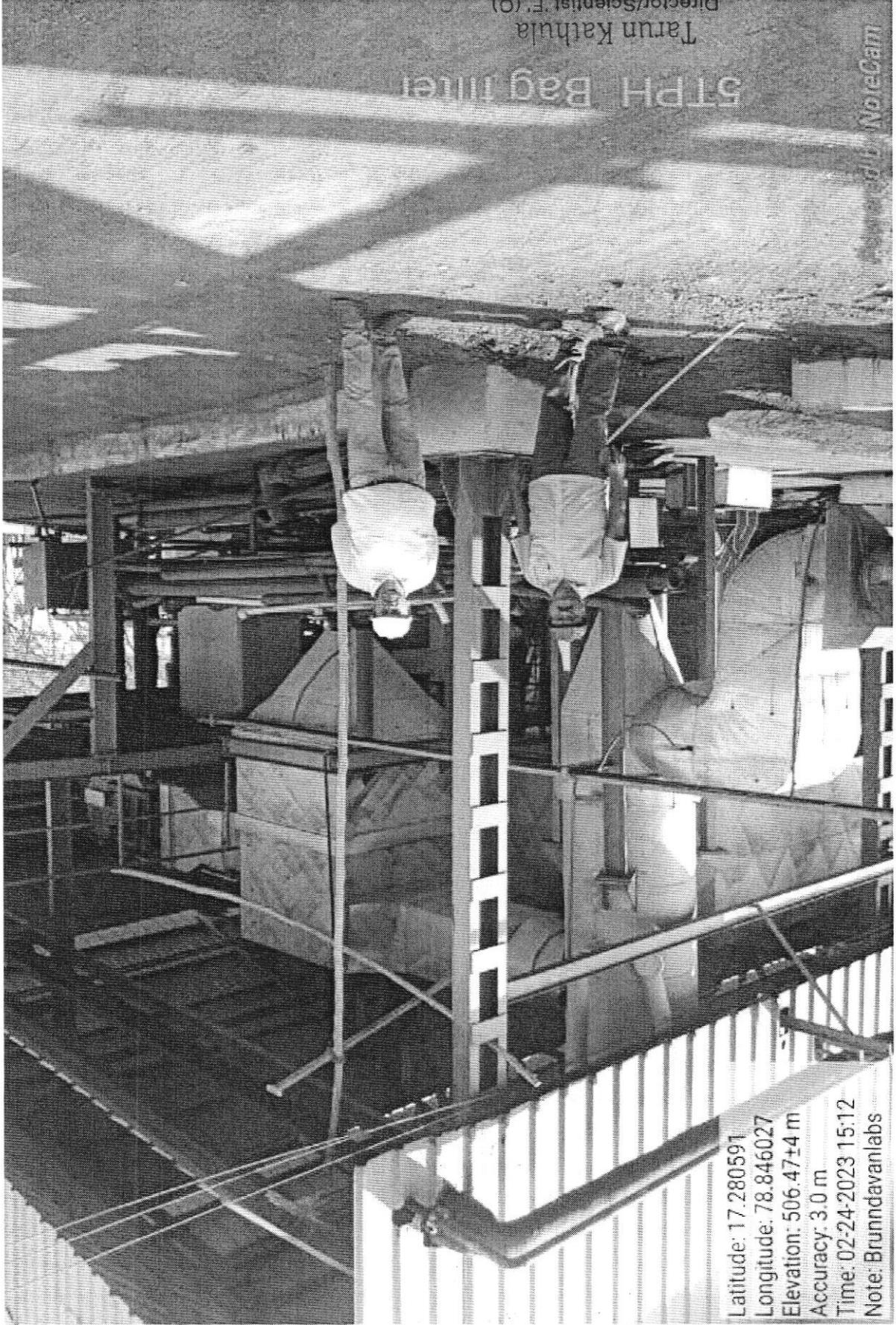
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Latitude: 17.280591  
Longitude: 78.846027  
Elevation: 506.47±4 m  
Accuracy: 3.0 m  
Time: 02-24-2023 15:12  
Note: Brundavanilabs

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